

**BEFORE THE NATIONAL GREEN TRIBUNAL (NGT),
PRINCIPAL BENCH, NEW DELHI
OA NO. 262 OF 2020**

IN THE MATTER OF:

Hakam Singh & Ors.

...Applicants

Versus

State Of Rajasthan & Ors.

...Respondents

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THROUGH

RESPONDENT



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NEW DELHI

DATED: 11.03.2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 262 OF 2020

[Earlier O.A. No. 37 of 2019 (CZ)]

IN THE MATTER OF:

Hakam Singh & Another

...Applicant(s)

Versus

State of Rajasthan & Others

...Respondent(s)

COMPLIANCE REPORT ON BEHALF OF RAJASTHAN STATE

POLLUTION CONTROL BOARD (OF THE ORDER DATED

10.11.2021)

1. By an Order dated 10.11.2021 passed by this Hon'ble Tribunal, this Hon'ble Tribunal, *inter alia*, directed the Rajasthan State Pollution Control Board (hereinafter referred to as "**the Board**") as follows:-

- i. to ascertain the adverse impact of operation of illegally operating brick kiln units in Sri Ganganagar District, Rajasthan, particularly after the Order dated 11.02.2021 passed by this Hon'ble Tribunal;
- ii. to report about the guidelines relating to siting criteria;
- iii. to close the illegally operating brick kiln units and make them accountable for past violations on the principle of 'polluter pays';
- iv. to pass appropriate orders due to non-availability of safe infrastructure facility by the brick kilns operating units, keeping in mind the 'precautionary' principle of environmental laws;
- v. to submit an action taken report about the signatory Mr. Amit Soni, Regional Officer, Rajasthan State Pollution Control Board, Hanumangarh to the earlier report dated 30.10.2021; and



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vi. to forthwith take remedial actions to enforce the environmental rule of law.

2. This Hon'ble Tribunal vide the said Order dated 10.11.2021 also formed an eight (8) members joint committee which was directed to meet, undertake site visits and interact with the stakeholders. The said committee was also required to undertake carrying capacity study of the air quality of the area to sustain pollution load of the brick kilns as also the desirable siting criteria (including *inter se* distance).

The Order dated 10.11.2021 passed by this Hon'ble Tribunal is a matter of record and may kindly be perused for its true scope, contents and effects.

- 3.1. At the outset, it may be noted that the guidelines annexed as Annexure A-1 are not the final guidelines issued by the Board. Those were only the draft guidelines and have not been in force.
- 3.2. The final guidelines regarding the siting criteria were finalised by the Board vide Office Order dated 17.02.2022. A true copy of the Office Order dated 17.02.2022 is annexed hereto as **ANNEXURE R-1**.
- 3.3. However, on 22.02.2022, Ministry of Environment, Forest and Climate Change in exercise of its powers conferred by Sections 6 and 25 of the Environment Protection Act, 1986 made the Rules relating to and concerning with of new brick kilns. A true copy of the said Notification is annexed hereto as **ANNEXURE R-2**.
- 3.4. In view of the fact that the Ministry of Environment, Forest and Climate Change has framed the necessary Rules as noted above, the Board passed an Office Order dated 07.03.2022 whereby the guidelines issued by it on 17.02.2022 were kept in hold. A true copy of the Office Order dated 07.03.2022 is annexed hereto as **ANNEXURE R-3**.


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सचिव, पर्यावरण, वन और जल विभाग

3.5. In these background, it is manifest that as of now, in view of the Rules made by Ministry of Environment, Forest and Climate Change under the provisions of the Environment Protection Act, 1986, the brick kiln units are required to be established and operated in accordance with the norms so set by the said Notification.

3.6. For implementation of the aforesaid Notification issued by the Ministry of Environment, Forest and Climate Change, for the brick kiln units, the Board has issued certain directions for the establishment and operation of the brick kiln units in the State in terms of its Office Order dated 07.03.2022. A copy of the directions dated 07.03.2022 is annexed hereto as ANNEXURE R-4.

4.1. As on 08.03.2021, the total brick kiln units in Sri Ganganagar District, Rajasthan were 579. Out of the said 579, 413 units have now been operating on valid consent. The said units are noted to be safe infrastructure facility for stack monitoring compliant having installed and provided air pollution control measures; 106 units have either been closed by the unit owners themselves and / or dismantled, resultantly not operational; closure directions have been issued to 58 units and thus they stand closed; one brick kiln unit lying closed since 2017, has now applied for consent, however, since the consent to the same till date has not been granted, it is still lying closed; one more brick kiln unit's, the consent application of which having been rejected once, its another application for consent is pending consideration, which is to be considered in accordance with the aforementioned Rules framed under the Environment Protection Act, 1986.

4.2. Notices were issued on 19.01.2022 to 167 brick kiln units for imposition and recovery of environment compensation for the period for their illegal operation. The details of the said units are annexed hereto as ANNEXURE R-5.


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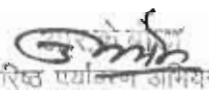
The copies of the said notices dated 19.01.2022 issued to those 167 units are annexed hereto as **ANNEXURE R-6 (COLLY.)**

4.3. The said 167 units were granted a period of one month to represent against the said notices. 134 units submitted their response to the notices issued to them.

4.4. Personal hearings were granted to all those who had desired the same. Hearing was also granted to the Association of the brick kiln units operators. Finally, the orders have been passed on 08.03.2022 against 165 units for the period of their illegal operation (either they were operating during that period without consent or after the expiry of their consent period till the time of the grant of the fresh consent / closure order, as the case may be), thereby imposing a total amount of Rs.32,86,90,000/- (Rupees Thirty Two Crores Eighty Six Lakhs Ninety Thousand only) as environment compensation, to be paid by the said 165 units on the principle of polluter pays on or before 30.04.2022. The copies of the final orders thereby imposing the environment compensation are annexed hereto as **ANNEXURE R-7 (COLLY.)**.

5.1. Dist. Hanumangarh and Dist. Sri Ganganagar in Rajasthan were earlier under the control of common Regional Officer (RO) at Bikaner. Mr. Prema Lal was the Regional Officer at Bikaner. The offices of the Regional Officer at Hanumangarh became operational only w.e.f. 28.07.2021 and Mr. Amit Soni joined the said office at Hanumangarh from the said date (28.07.2021) as its Regional Officer. The inspections were thereafter carried out between 21.09.2021 to 24.09.2021 by team of representatives of RSPCB in co-operation and in coordination with the representative of Central Pollution Control Board (for short, 'CPCB') and SDM, Sri Ganganagar.

5.2. Taking into consideration that the concerned Regional Officer at Bikaner, Mr. Prema Lal had not taken appropriate action in compliance of the


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directions dated 11.02.2021 issued by this Hon'ble Tribunal, the appropriate departmental enquiry proceedings have been initiated against Mr. Prema Lal. The departmental proceedings are presently underway.

5.3. So far as Mr. Amit Soni is concerned, after the directions passed by this Hon'ble Tribunal on 10.11.2021, a show cause notice dated 03.12.2021 was issued to him, a true copy of which is annexed hereto as ANNEXURE R-8.

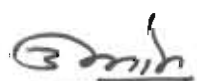
5.4. Mr. Amit Soni has filed a reply to the aforementioned show cause notice on 10.12.2021, a true copy of the reply dated 10.12.2021 is annexed hereto as ANNEXURE R-9.

5.5. Taking into consideration the aforementioned facts, as also the reply dated 10.12.2021 filed by Mr. Amit Soni, as of now, further action against him, if any, is under consideration.

6.1. So far as the meetings of the eight members joint committee is concerned, it is stated that the deponent has been nominated as a representative of the Board in the said committee. A true copy of the nomination letter dated 30.11.2021 of the deponent as a member of the eight members committee is annexed hereto as ANNEXURE R-10.

6.2. The said committee has met, *albeit* virtually, on 03.12.2021, 23.12.2021 and also on 04.03.2022. The said committee also interacted with the stakeholders on 06.01.2022.

6.3. On the directions of the CPCB, a monitoring team of the representatives of the CPCB and the Board has been constituted to inspect and monitor the brick kiln units in the concerned region, for their ambient air quality and stack monitoring. The report to the said fact is being separately furnished by the said joint committee.


अनुराग वर्मा
नियंत्रण एवं प्रदूषण नियंत्रण बोर्ड

6.4. It is further stated that the Board shall take all possible actions in the facts and circumstances of the case to enforce the environmental laws and to prevent the air pollution and to ensure that the establishment and the operation of the brick kiln units is strictly in accordance with the Rules dated 22.02.2022 framed by the Ministry of Environment, Forest and Climate Change read with Office Order of the Board dated 07.03.2022 presently in force.

The Report is submitted accordingly for the perusal and further directions of this Hon'ble Tribunal.

Prepared and submitted by:



Rajender Kumar Bora
Senior Environment Engineer,
Rajasthan State Pollution Control Board,
Jaipur, (Rajasthan)

ANNEXURE R-1



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

TollFreeHelpLineNo. : 18001806127 Ext. 7

F.14(5) Adm/ RSPCB/Project / 2800-2841

Date: 17.2.22

Guidelines for Abatement and Control of Pollution in Brick Kiln Industry

In compliance of Hon'ble NGT order passed on dated 10/11/2021 in the matter of O.A.No.262/2020, Hakam Singh & Anr V/s State of Rajasthan & Others, the Rajasthan State Pollution Control Board, hereby issues guidelines for establishment of new brick kiln units and mandatory pollution control measures with new as well as existing brick kiln units.

1- GENERAL

- i) Brick kiln units may be established on a piece of land duly converted, for the purpose of establishment of brick kiln units, under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of brick kiln units.
- ii) Brick Kiln units may also be established on Khatedari land for which conversion is not required under Rule 6 of the Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment.(Annexure-I)
- iii) In cases where capacity of existing brick kiln is proposed to be enhanced by installing additional plant and machinery or otherwise (except replacement), it will be treated as the case for establishment of new units.
- iv) The brick kiln units shall be required to comply with provisions laid down in all other related laws in force. The Consent to Establish/Consent to operate issued under the Air Act and/or Water Act is limited to control of pollution and statutory provisions contained in these Acts and does not absolve project proponent from other statutory obligations prescribed under any other law or instrument.
- v) If competent authority for land conversion, on the basis of distance or any other issue, cancels land conversion and intimates to the Board about cancellation of land conversion, then consent to establish or operate, as the case may be, shall be revoked and/or refused



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by the State Board and the competent authority for land conversion shall be solely responsible to take necessary action for removal of the brick kiln unit from the site.

- vi) Similarly, in case of cancellation of Short Term Permit issued to the Brick Kiln units Consent to Establish or Consent to Operate, as the case may be, issued under provisions of Air Act,1981 and/or Water Act,1974 for adequacy of pollution control measures shall be revoked/refused by the State Board after receipt of information from Mining department.

2. STANDARDS TO BE ACHIEVED

Stack height to be provided with different type of brick kilns and emission standards have been notified by Ministry of Environment and Forest (MoEF), Govt. of India as per Environment (Protection) Rules, 1986 (as amended time to time) vide G.S.R. 543 (E) dated 22/7/2009 (**Annexure II**). There are other activities in brick manufacturing process like mining/quarrying of clay, handling & transportation of raw material/bricks which contribute to ambient air pollution. MoEF has also Notified National Ambient Air Quality Standards dated 16th November 2009 (**Annexure III**). These standards are mandatory to be achieved by the Brick Kiln units.

3. POLLUTION CONTROL MEASURES REQUIRED

Following measures must be provided by brick kiln owners for abatement of pollution:-

- i) Scientifically designed gravitational settling chamber for proper retention/ collection of Particulate matter /unburnt fuel part.
- ii) Approach road within the premises of brick kiln area should be pucca / stabilized with brick bats etc.
- iii) Bricks should be laid in a staggered manner for baking to entrap maximum particulate matter at the source itself.
- iv) Safe and adequate infrastructure facility for stack monitoring as per CPCB guideline(**Annexure**)
- v) Active haul roads inside the premises should be adequately wetted with water.



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- vi) Wheel cleaning facilities should be provided, for delivery trucks leaving the works. for the removal of mud.

4. PLANTATION AND OTHER ISSUES

- The piece of land shall be utilized for establishment of brick kiln unit in such a manner that plantation up to norms of 33% of total area of land can be carried out leaving sufficient spaces for utilities, office building and keeping peripheral plantation to the extent possible. The plantation must be carried out as per guidelines issued by the Board vide circular dated 15.7.04 (**Annexure-IV**).

Similar practice shall be adopted for plantation in case of brick kiln units established or proposed to be established on STP's, after demarcation of area within STP's. However if area/land is not suitable for plantation purposes, the project proponent may carry out plantation on an adjacent area or any other suitable area after duly informing the concerned Regional Officer.

- Ground water shall not be abstracted without prior N.O.C. from Central Ground Water Authority.
- A Sign Board showing the name, address and capacity of the brick kiln unit should be displayed at the entrance of the site.
- The brick kiln area (converted/allotted/demarked at STP) shall be clearly demarcated by providing boundary walls/fencing at all sides.

5. Restrictions vide Taj Trapezium and various matters from Hon'ble NGT

(A) Taj Trapezium Notification

As per Hon'ble Supreme Court directions issued on 10/05/1996 in the case of M.C. Mehta v/s Union of India & ors, no brick kiln shall be allowed to be established or operated within 20 km radial distance of the Taj Mahal and other significant monuments in the Taj Trapezium Zone and Bharatpur Bird Sanctuary.



Rajasthan State Pollution Control Board

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- (B) Brick kiln units located in the NCR Region of the State shall comply with the order passed by Hon'ble NGT in the following matters-
- i) O.A.No,1016/2019,Utkarsh Panwar V/s CPCB & Others regarding conversion of brick kiln to zigzag structure
 - ii) O.A. No.21/2014 ,Vardhman Kaushik V/s Union of India regarding use of cleaner fuel such as natural gas (PNG/CNG),LPG,Bio Gas etc in compliance of CPCB letter dated 27/11/2020.
- C) All Brick kiln units shall comply with the orders passed by Hon'ble NGT in the various matters from time to time.

6. PROCEDURE TO SUBMIT APPLICATION FOR CONSENT TO ESTABLISH AND CONSENT TO OPERATE

- (i) Applications for consent to establish and consent to operate shall be submitted on line through RPCBMIS Portal along with prescribed documents and consent fees as per fee notification ,2016.
- (ii) All the applications shall be examined first by pre screening cell in terms of documents submitted and deficiencies, if any, shall be communicated online. In case of complete application the Project Proponent shall be asked to deposit the consent fee as per fee notification, 2016.
- (iii) As per categorisation of Board, Brick kiln units are categorised in Orange Category and the power to dispose off such applications is delegated to Regional Offices of the State Board.
- (iv) Checklist of documents for the applications of Consent to Establish & Consent to Operate is attached at **Annexure-V**.

All concerned are directed to ensure strict compliance of the Guidelines while dealing with the issues related with brick kiln industry.


(Anand Mohan)
Member Secretary



Rajasthan State Pollution Control Board

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F.14(5) Adm/ RSPCB/Project / 2800-2841

Date: 7.2.22

1. P.S. to Chairperson, RSPCB, Jaipur.
2. Sr.PA to Member Secretary, RSPCB, Jaipur.
3. The CEE/CAO/CSO, RSPCB, Jaipur.
4. Group In-Charge, CD & Legal, PDF/ CPP & Hazardous Waste Cell / Liquid Waste, & E-waste Cell/ Textile/Mines & SCMG-DS/ OGM & Estt./HBC/ Training Project & IEC/ Planning/ BMW, ECC & Plastic Waste/ MUID Solid Waste, PCV, Complaints, Grievances, VIP & EC Compliance, RTI, RSPCB, Jaipur.
5. The Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Bharatpur/ Bhiwadi/ Bhilwara/ Bikaner/ Chittorgarh/ Jaipur South/ Jaipur North/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur/Bundi/ Hanumangarh/Jaisalmer/ Sirohi /Jhalawar/Sawai Madhopur/ Jhunjhunu/Rajsamand/ Banswara/ Nagaur.
6. GIC (IT), with directions to upload on RSPCB website.

Member Secretary

**GOVERNMENT OF RAJASTHAN
REVENUE (GROUP-6) DEPARTMENT**

No. F. 6(26) Rev.6/2014/22

Jaipur, Dated:- 17/5/16

NOTIFICATION

In exercise of the powers conferred by clause (xi-A) of sub-section (2) of section 261 read with section 90-A of the Rajasthan Land Revenue Act, 1956 (Act No. 15 of 1956), the State Government hereby makes the following rules further to amend the Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007, namely:-

1. Short title and commencement.- (1) These rules may be called the Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) (Amendment) Rules, 2016.

(2) They shall come into force at once.

2. Amendment of rule 2.- In sub-rule (1) of rule 2 of the Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007, hereinafter referred to as the said rules, the existing clauses (aaa) and (aaaa) shall be substituted by the following, namely:-

“(aaa) ‘Agri-marketing’ means business that derives most of its revenue from agriculture and may cover processing, manufacturing and distribution of agricultural products;

(aaaa) ‘Agro processing’ means processes that use agriculture products, agri-waste and intermediate agriculture products to produce products in a manner that there is a transformation in the nature of the agriculture product;”

3. Amendment of rule 6.- In rule 6 of the said rules,-

(i) in marginal heading, for the existing expression “small scale industries”, the expression “micro or small scale industries” shall be substituted;

(ii) for the existing expression “a small scale industrial unit”, the expression “a micro or small scale industrial unit and kjava” shall be substituted; and



(iii) for the existing expression "upto an area not exceeding 2500 Sq. meters.", the expression "upto an area not exceeding one acre." shall be substituted.

4. Amendment of rule 6A.- In rule 6A of the said rules,-

- (i) in marginal heading, for the existing expression "Agri-business activity", the expression "agri-marketing activity" shall be substituted; and
- (ii) for the existing expression "Agri-business activities", the expression "agri-marketing activities" shall be substituted.

5. Amendment of rule 7.- In clause (x) of rule 7 of the said rules, for the existing expression "Agro-processing and Agri-business unit", the expression "Agro-processing and Agri-marketing unit" shall be substituted.

6. Amendment of rule 8.- The existing sub-rule (2-A) of rule 8 of the said rules, shall be substituted by the following, namely:-

"(2-A) No conversion charges as prescribed in rule 7 shall be payable for conversion of land for setting up of Agro-processing and Agri-marketing unit whose project is sanctioned before 31st March, 2019 under the Rajasthan Agro-Processing and Agri-Marketing Promotion Policy 2015."

7. Amendment of rule 9.- In clause (i) of sub-rule (1) of rule 9 of the said rules, for the existing expression "Agro-processing or Agri-business unit", the expression "Agro-processing or Agri-marketing unit" shall be substituted.

By order of the Governor



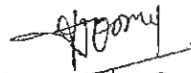
(Kunj Bihari Pandya)

Joint Secretary to the Government

Copy: - Copy forward to the following for information and necessary action:-

1. P.S. to Hon'ble Chief Minister, Rajasthan Jaipur.
2. S.A. to Hon'ble Revenue Minister, Rajasthan Jaipur.
3. P.S. to Chief Secretary, Rajasthan Jaipur.

4. P.S. to Principal Secretary, Agriculture Department.
5. P.S. to Secretary, Revenue Department, Jaipur
6. Accountant General, Rajasthan, Jaipur
7. All Divisional Commissioners. Rajasthan
8. All Collectors, Rajasthan
9. Deputy Accountant General, SRA, Rajasthan, Jaipur.
10. Registrar, Board of Revenue, Rajasthan, Ajmer.
11. Director Printing and Stationary department for publication of the Notification in the Rajasthan Gazette dated 17-05-16 along with additional copies.
12. Director, Public Relation, Rajasthan, Jaipur.
13. Registrar, Board of Revenue, Ajmer.
14. "RAVIRA" Board of Revenue, Rajasthan, Ajmer.
15. Director, Information & Technology (Computer), Jaipur.
16. Joint Registrar, Library Judges, Supreme Court, New Delhi.
17. Registrar General of High Court of Rajasthan, Jodhpur.
18. All Joint Secretaries/Dy. Secretaries Department of Revenue.
19. Joint Secretary Revenue (G-5) Department for uploading on website.
20. Guard file.



Joint Secretary to the Government

Standards for emission or discharge of pollutants as per Schedule-I at S.No. 74 of Environment (Protection) Rules, 1986 for Brick Kilns:

(i) Bull's Trench Kiln (BTK)		
	Category*	Limiting concentration in mg/Nm³
Particulate Matter	Small	1000
	Medium	750
	Large	750
Stack Height		Minimum (metre)
	Small	22 or induced draft fan operating with minimum draft of 50 mm WG with 12 m stack height.
	Medium	27 or induced draft fan operating with minimum draft of 50 mm WG with 15 m stack height.
	Large	30 or induced draft fan operating with minimum draft of 50 mm WG with 17 m stack height.
*Category	Trench Width (m)	Production (bricks/day)
	< 4.50	Less than 15,000
Small BTK	4.50-6.75	15,000-30,000
Medium BTK	Above 6.75	Above 30,000
Large BTK		
(ii) Down-Draft Kiln (DDK)		
	Category++	Limiting concentration in

		mg/Nm³
Particulate Matter	Small/large/medium	1200
Stack Height		Minimum (metre)
	Small	12
	Medium	15
	Large	18
++Category	Production (bricks/day)	
Small DDK	Less than 15,000	
Medium DDK	15,000-30,000	
Large DDK	Above 30,000	
(iii) Vertical Shaft Kiln (VSK)		
	Category**	Limiting concentration in mg/Nm³
Particulate Matter	Small/large/medium	250
Stack Height		Minimum (metre)
	Small	11 (at least 5.5m from loading platform)
	Medium	14 (at least 7.5m from loading platform)
	Large	16 (at least 8.5m from loading platform)
**Category	No. of shafts	Production (bricks/day)
Small VSK	1-3	Less than 15,000
Medium VSK	4-6	15,000-30,000
Large VSK	7 or more	Above 30,000

Notes:-

1. Gravitational Settling Chamber along with fixed chimney of appropriate height shall be provided for all Bull's Trench Kilns.

2. One chimney per shaft in Vertical Shaft Kiln shall be provided. The two chimneys emanating from a shaft shall either be joined (at the loading platform in case of brick chimney or at appropriate level in case of metal chimney) to form a single chimney.

3. The above Standards shall be applicable for different kilns if coal, firewood and/or agricultural residues are used as fuel.

Ref. - G.S.R. 543 (E) dated 22nd July 2009 (www.moef.nic.in)

National Ambient Air Quality Standards (NAAQS)

S. No	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and other areas	Ecologically sensitive area (notified by central government)	Methods of measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur dioxide (SO ₂), µg/m ³	Annual* 24 hours**	50 80	20 80	-Improved West & Gaeke -Ultraviolet fluorescence
2	Nitrogen Dioxide (NO ₂), µg/m ³	Annual* 24 hours**	40 80	30 80	-Modified Jacob & Hochheiser (Na- arsenite) -Chemiluminescence
3	Particulate Matter (Size less than 10µm) or PM ₁₀ µg/m ³	Annual* 24 hours**	60 100	60 100	- Gravimetric - TOEM - Beta attenuation
4	Particulate Matter (Size less than 2.5µm) or PM _{2.5} µg/m ³	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note:

Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation

(National Ambient Air Quality Standards, MOEF Notification dated 16th November 2009)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Annexure-IV

No F. 14 (40) RPCB/Plg/Policy/5804 to 5825

Date: 15/07/2004

CIRCULAR

Entry No. 37 of schedule-1 of Environment(Protection)Rules,1986 has stipulated that in respect of stone crushing units, the concerned unit would be required to grow a green belt along the periphery. The Board has also incorporated a condition of 33% of the unit's area as being required to be covered by plantation, while granting consent to these units to operate under the Air(Prevention & Control of Pollution)Act,1981. However, the numbers of trees, species etc. and the manner of their plantation have not been specified by either the Board or the Environment (Protection)Rules,1986. In view of the difficulty being experienced in implementing this requirement, following clarification is hereby issued:-

1. Trees shall necessarily be planted along the periphery of the area in rows. The unit may also take up additional plantation in other available open areas such as along the road, on unused land etc.
2. The computation of the area under plantation shall be done on the basis of the following norms:-
 - i. Tree species like Neem, Pipal, Jamun, Gulmohar etc. shall be deemed to cover 25 M² areas on maturity.
 - ii. Shrubs like Guava, Pomegranate, Jungle Jalebi etc. shall be deemed to cover an area of 9 M² on maturity.

The area likely to be covered by the plants mentioned above shall be computed accordingly. The herbs which require continuous watering for their maintenance shall not be counted to meet the norms though they can be planted by the management as per their need.

Illustration: In case of 10 no. of trees like Sehtoot, Siris, Shisham, Babool; 5 no. of Shrubs like Eucalyptus, Ashok, Ber, Kair and 20 Nos. of Herbs like

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Rose, Mehandi, Duranta, Merigold are planted the total area under plantation shall be computed as follows:

Area covered by trees = $10 \times 25 = 250 \text{ m}^2$

Area covered by shrubs = $05 \times 09 = 045 \text{ m}^2$

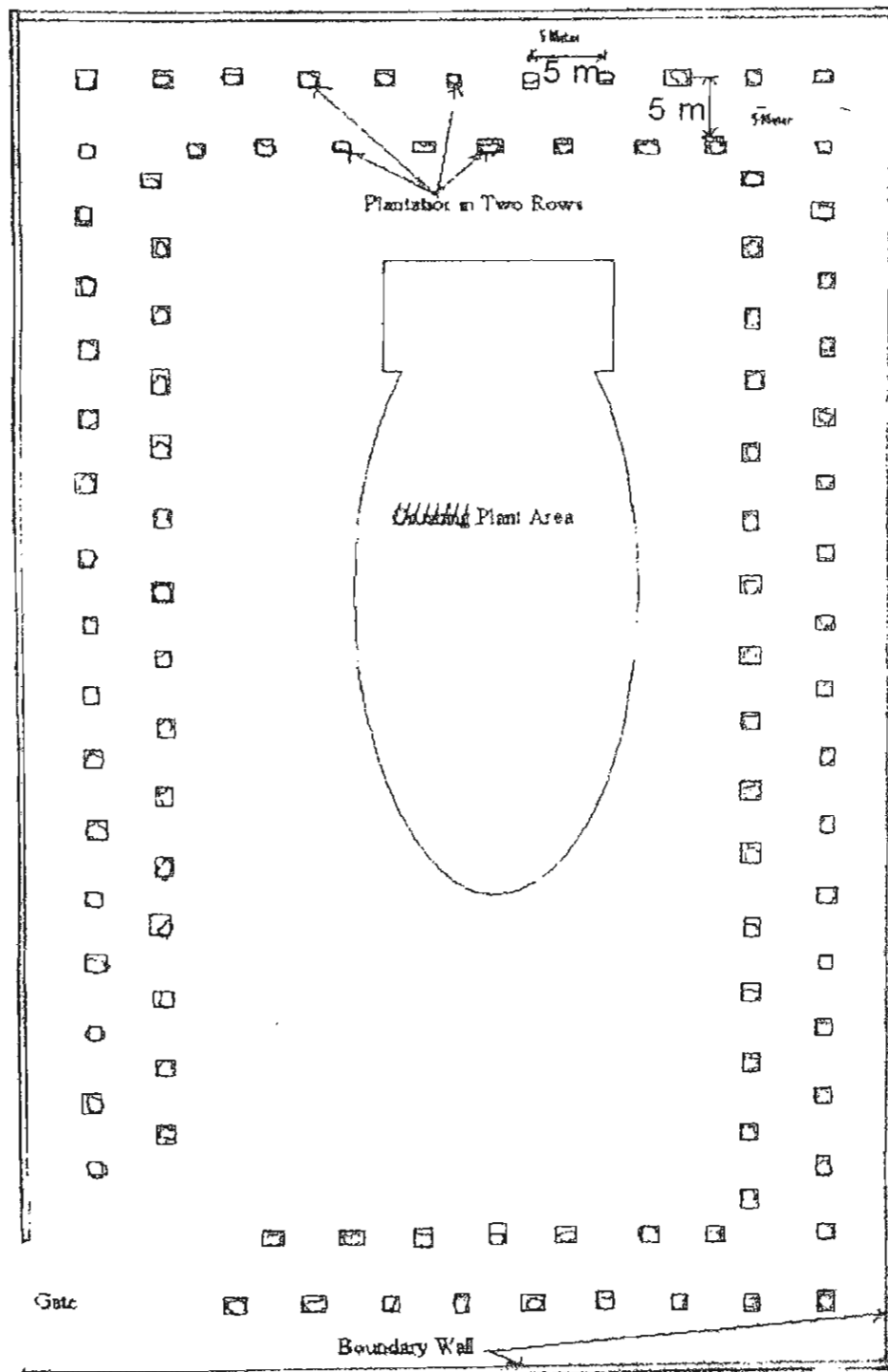
Area covered by herbs = $20 \times 00 = 000 \text{ m}^2$

Total Area 295 m^2

**-Sd-
Member Secretary**

4, Institutional Area, Jhalana Doongri, Jaipur

Typical Layout for Two Row Plantation



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Annexure-V

Checklist for the applications for Consent to Establish under Water Act, 1974 & Air Act, 1981.

1. Online submitted application for Consent to Establish under Water & Air Act.
2. Self declaration by the project proponent regarding details of capital investment, product, no.of employees, generation of trade/domestic effluent etc.
3. Authority letter/Board resolution/power of attorney in the favour of applicant.
4. Source of water (ground water/PHED/Tanker) and copy of receipt of application submitted for abstraction of ground water to CGWA/for supply of requisite quantity of water to competent authority/affidavit to the effect that ground water shall not be extracted.
5. Copy of duly signed project report certified by C.A./financial institutions including the cost of land,building,plant and machinery.
6. Feasibility report on the pollution control measures as per generic structure.
7. List of plant and machinery to be installed
8. Copy of land allotment/land conveyance documents/Copy of Mining Short term permit with the site plan approved by competent authority.
9. Copy of land conversion order for the intended use/specific purpose
10. Copy of acknowledgement letter from District Industry Centre.
11. Copy of partnership deed/memorandum & article of association(except in case of proprietorship firms)
12. Copy of forest diversion from competent authority(if applicable)
13. List of name and address of all directors/partners

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Checklist for the applications for Consent to Operate under Water Act, 1974 & Air Act, 1981.

1. Online submitted application for Consent to Operate under Water & Air Act.
2. Self declaration by the project proponent regarding details of capital investment, product, no. of employees, generation of trade/domestic effluent etc.
3. Authority letter/Board resolution/power of attorney in the favour of applicant.
4. Source of water (ground water/PHED/Tanker) and copy of receipt of application submitted for abstraction of ground water to CGWA/for supply of requisite quantity of water to competent authority/affidavit to the effect that ground water shall not be extracted.
5. Copy of duly signed project report certified by C.A./financial institutions including the cost of land, building, plant and machinery.
6. Point wise evidence based Compliance report of previous issued Consent to Establish/Consent to Operate (in case of renewal)
7. Analysis/monitoring report of source emission/ambient air/waste water/noise as applicable from the laboratory of State Board (in case of renewal)
8. Self certified production figures (in case of renewal)
9. Copy of partnership deed/memorandum & article of association (except in case of proprietorship firms)
10. List of name and address of all directors/partners



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140] नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
No. 140] NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए, निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-I में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्:-

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

	चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
-	भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
-	भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

- सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
- विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
- सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइप्ड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
- उत्सर्जन की निगरानी के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
- विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO₂ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:
पीएम (सामान्य) = (पीएम(मापित) X 4%)/(चिमनी में मापित CO₂ का %, मापित CO₂ के मामले में $\geq 4\%$ कोई प्रसामान्यीकरण नहीं। चिमनी की ऊंचाई (मीटर में) भी $H = 14 Q^{0.3}$ सूत्र (जहां Q kg/hr में SO₂ उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
- ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
- किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
- ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
- ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
- ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
- ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईंटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।
- कच्चे माल/ईंटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:

$$PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\% \text{ of } CO_2 \text{ measured in stack}), \text{ no normalization in case } CO_2 \text{ measured} \geq 4\%.$$
 Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

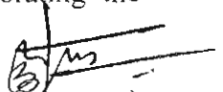
Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.



Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in
Toll Free Helpline No. : 18001806127 Ext. 7

Office Order

State Board has issued guideline for abatement of pollution in Brick Kiln units on 17/02/2022. However, Ministry of Environment, Forest & Climate Change, New Delhi has issued fresh notification on 22/02/2022 for the sitting criteria and environmental standards to be adopted for the Brick kiln units (copy enclosed). Hence the guideline issued by State Board shall be kept in hold till new/revised guideline will be issued by State Board incorporating the provisions laid down in the notification dated 22/02/2022 issued by MoEF & CC.

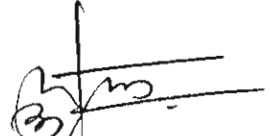

(Member Secretary)
RSPCB, Jaipur

No.F.14/Tech-Gen(149)/RSPCB/MUID/3393-3434

Date - 7-3-22

Copy to the followings for information and necessary action.

1. P.S.to Chairperson, RSPCB, Jaipur
2. Sr.PA to Member Secretary, RSPCB, Jaipur
3. The CEE/CAO/CSO, RSPCB, Jaipur
4. Group In-charge, CD & Legal, PDF/CPP & Hazardous Waste Cell/Liquid Waste & E-Waste Cell/Textile/Mines & SCMG-DS/OGM & Estt./HBC/Training Project & IEC/ Planning/BMW, ECC & Plastic Waste/ MUID, Solid Waste, PCV, Complaints, Greivences, VIP & EC compliances, RTI, RSPCB, Jaipur
5. The Regional Officers, Regional Offices, Alwar / Balotra / Bansawara / Bhilwara / Bharatpur / Bhiwadi / Bikaner/ Bundi/ Chittorgarh/ Hanumangarh/ Jaisalmer/ Jhalawar/ Jhunjhnu/Jaipur(S)/Jaipur(North)/Jodhpur/Kishangarh/Kota/Nagour/Pali/Rajsamand/ Sawai Madhopur/Sikar/Sirohi/Udaipur.
6. GIC(IT) with direction to upload it on RSPCB website.


Member Secretary

9/1
GIC/IT
HFE

ANNEXURE R-4



Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in
Toll Free Helpline No. : 18001806127 Ext. 7

Regional Officers,

Regional Offices, Alwar / Balotra / Bansawara / Bhilwara / Bharatpur / Bhiwadi / Bikaner / Bundi / Chittorgarh / Hanumangarh / Jaisalmer / Jhalawar / Jhunjhnu / Jaipur(S) / Jaipur(North) / Jodhpur / Kishangarh / Kota / Nagour / Pali / Rajsamand / Sawai Madhopur / Sikar / Sirohi / Udaipur.

Subject- Implementation of notification issued by MoEF & CC for the Brick Kiln units in the State.

Reference- MoEF & CC notification issued on 22/02/2022 for the Brick Kiln units (copy enclosed)

Sir,

Please find enclosed the notification issued by MoEF & CC, New Delhi under reference for the Brick Kiln units vide which emissions standards for the brick kilns have been revised and siting criteria for the new brick kilns has also been laid down.

In view of above all the Regional Officers are advised to take following action-

- (i) Not to grant Consent to Establish to the new brick kilns which are not as per the revised siting / coradial criteria as said down in the standards. Also new emission standards of 250 mg/Nm³ for the stack emissions may be imposed alongwith technology prescribed in the notification.
- (ii) In case of existing brick kilns, Consent to Operate should be renewed with specific conditions to convert to zig- zag technology or vertical shaft kilns or use of piped natural gas as a fuel within the time prescribed in the notification where ever such brick kilns are not operating on the aforesaid technologies. All other conditions as per the notification may also be imposed.
- (iii) In case of brick kilns where Consent to Operate has been granted the emission standards and technology may be described as per the provisions of the notification alongwith other specific conditions as per the notification.

This bears approval of the competent authority.

(Anand Mohan)
Member Secretary

No.F.14/Tech-Gen(149)/RSPCB/MUID *3435-3463*

Date *17-3-22*

Copy to the followings for information and necessary action.

1. P.S.to Chairperson, RSPCB, Jaipur
2. Sr.PA to Member Secreatary, RSPCB, Jaipur
3. The CEE/CSO, RSPCB, Jaipur
4. Master File, MUID

Member Secretary

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ANNEXURE R-5

Agenda item	Type of unit	Name of the industry	Address	District	Total amount of EC imposed
1	Brickfields	Nishant Int udyog	Chak-79 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	21,21,000/-
2	Brickfields	Prince Bricks Co.	Chak- 73 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	19,32,000/-
3	Brickfields	Star Bricks industries	Chak-59 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	19,32,000/-
4	Brickfields	Ganesh Brick Kiln	Chak-5 K, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	6,40,500/-
5	Brickfields	Tata Bricks industries	Chak-77 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	19,32,000/-
6	Brickfields	Gurmeet Kiln Company (old name - TUTU int udhyog, Shree Karni Bricks Industries)	Chak- 68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	19,16,250/-
7	Brickfields	Wahe Guru Int Udyog (Nanda Int Udyog)	Chak-87 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	22,68,000/-
8	Brickfields	Jai Bricks	Chak-68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	25,35,750/-
9	Brickfields	Arshid Industries	Chak-68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	25,20,000/-
10	Brickfields	Sonu Kiln Company	Chak-67 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	19,16,250/-
11	Brickfields	Kamra Kiln company	Chak 68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	19,16,250/-
12	Brickfields	Bimla Kiln Company	Chak-72 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	19,16,250/-
13	Brickfields	Bika Bricks	Chak -65 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	25,35,750/-
14	Brickfields	Sri Balaji Industries (Old Name-Jai Baba Ri Bricks)	Chak-72 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	25,83,000/-
15	Brickfields	J.D. Bricks Industry	Chak-12ND Nahrnawali, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	25,93,500/-

16	Brickfields	Laxmi Bricks udyog	Chak-5 JM, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	22,68,000/-
17	Brickfields	Kamal Int udyog (Old Name- Kishan Int Udyog)	Chak-4 NM, Naharwali, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	25,93,500/-
18	Brickfields	Chodhary Industries (Old Name- Vijay Int Udyog)	Chak 2NM, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	25,93,500/-
19	Brickfields	Tata Bricks	7APM, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	19,16,250/-
20	Brickfields	Vinayak Brick Industries	87 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
21	Brickfields	BVP Bricks	68/2 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
22	Brickfields	Ashish Brick company	87GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
23	Brickfields	Chug Brick company	67 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	2,31,000/-
24	Brickfields	Goyal Kiln Co. (Other name-Chandra Singh& Company)	78GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	22,68,000/-
25	Brickfields	Godara Int Udyog	73 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	3,20,250/-
26	Brickfields	Karan Brick Industries (Old Name- Krishna Int Udyog)	67 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	19,21,500/-
27	Brickfields	Nirmal Int Udyog	87 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
28	Brickfields	Godara Bricks	87 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
29	Brickfields	Sekhon Int Udyog	M.No. 11, K.No. 18/0.202, 19, 20/0.161, 21/0.191, 22, 23/0.202, Chak 18 Z, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	1,44,375/-
30	Brickfields	S M Bricks Suppliers, (Old Name- Yadunandan Ent Suppliers)	M.No. 14, K.No. 21/0.139, 22, 23, 24, 25, Chak 2 HH II, Tehsil-Sriganganagar. District-Sriganganagar	Sriganganagar	32,41,875/-

31	Brickfields	New Name- Sri Balaji Bricks Udyog, Old Name- Vishavkarma Int Udyog	M.No. 22, K.No. 1,2/0.506, 3/1/0.126,8/2/0.126, 9,10/0.506, 11/0.116, 12/0.116,13/1/0.055 Chak 11 Z, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	32,41,875/-
32	Brickfields	Shivam Bricks Industries (Old Name- Lunga Int Udyog)	M.No. 63, K.No. 1, 2, 3, 8/0.228, 9, 10, Chak 5C Badi, Sujawalpur, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	25,93,500/-
33	Brickfields	Ambey int udyog	M.No. 30, K.No.1/0.1768, 2/.228, 3/.228, 8/.253, 9, 10/.1963 Chak 13, LNP I, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	31,82,812.5/-
34	Brickfields	Choudary Int Udyog	M.No. 18, K.No.1/0.027, 2/0.191, 3/0.253, 4, 7/0.121, 8/0.121 Chak 2 NH II, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	20,60,625/-
35	Brickfields	Jagdamba Bricks (19220)	M.No.63, K.No.18, 19, 20, 21/.052, 22/.052, 23/.052 Chak 11, LNP , Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	3,34,687.5/-
36	Brickfields	Shyam Kiln company	M.No. 21, K.No.3/0.127, 4, 7, 8/0.0127 Chak 4 Y, Kalyan, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	4,00,312.5/-
37	Brickfields	Shri Ramdev Bricks	M.No. 44, K.No. 2, 3, 4, 5/0.190, 7/0.063, 8/0.063 Chak 9 A, Chhoti, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	25,26,562.5/-
38	Brickfields	Satya Narayan Shiv Kumar	M.No. 15, K.No. 16, 17, 18, 19, 20/0.127 Chak 4 Y, Kalia, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	3,15,000/-
39	Brickfields	Saharan Int Udyog	Chak 5 MLD, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	25,93,500/-
40	Brickfields	Ganpati Bricks	Chak 3 MLK A. Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	19,21,500/-
41	Brickfields	Choudhary Bricks Udyog	Chak 1 MLK B. Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	25,93,500/-
42	Brickfields	Balaji Suppliers (Old Name - Brar Brick Kilan)	Chak 5 PSD A. Tehsil-Rawla, District- Sriganganagar	Sriganganagar	25,67,250/-
43	Brickfields	Bhadu Kiln Udyog	Chak 3 PSD B. Tehsil-Rawla, District- Sriganganagar	Sriganganagar	9,50,250/-

44	Brickfields	Choudhary Bricks Industries	Chak 365 Head, 1 KYD, Tehsil-Rawla, District-Sriganganagar	Sriganganagar	25,67,250/-
45	Brickfields	Shree Shyam Bricks (Old Name- Shree Ram Bricks)	Chak- 6 G.D. Sakhi Road, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	25,93,500/-
46	Brickfields	Jai Balaji Bricks Udyog	Chak 4 DDB, Dabbar Road, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	19,89,750/-
47	Brickfields	Murliwala Int Udyog	Chak 2 JSM, Kupli Road, Gharsana, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	25,93,500/-
48	Brickfields	Jai Shree Krishna Ent Udhog	Chak 5 GDA, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	25,67,250/-
49	Brickfields	Shri Shiv Int udyog	Chak 2 GD(A), Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	22,52,250/-
50	Brickfields	Aggrawal Ent Udhog	Chak- 4 MLD A 1st, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	25,83,000/-
51	Brickfields	Khan Int Udyog	Chak- 4 MLD A, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	25,93,500/-
52	Brickfields	Shyoran Bricks Industries	Chak- 8 MLD B, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	25,93,500/-
53	Brickfields	Jyani Int Udyog	Chak 8 MLD-B, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	25,93,500/-
54	Brickfields	Kamra Bricks	Chak 14 MD, New Mandi, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
55	Brickfields	Shree Shyam Kilan Company (Old Name - Mohanlal Int Udyog)	Chak 3 KD B, Tehsil-Rawla, District-Sriganganagar	Sriganganagar	26,09,250/-
56	Brickfields	Shri Ganesh Int Udhog	Chak 30 AS B, Tehsil-Rawla, District-Sriganganagar	Sriganganagar	26,09,250/-
57	Brickfields	Baba Ramdev Int Udyog	Chak- 52F, Murba No.-50, Jorawar Singh Pura, Tehsil-Srikanpur, District- Sriganganagar	Sriganganagar	22,62,750/-
58	Brickfields	Guru Ram Das Int Udyog	Chak- 52 F, Murba No.: 03, Kila No: 12,19,20,22, Tehsil-Srikanpur, District- Sriganganagar	Sriganganagar	3,04,500/-
59	Brickfields	Saran Int Udyog	Chak- 1 N, Murba No.: 29, Kila No.: 3-8, Jagtewala, Tehsil-Srikanpur, District-Sriganganagar	Sriganganagar	9,45,000/-
60	Brickfields	Sagar Bricks	Chak - 22 NP. Tehsil-Raisinghnagar, District-Sriganganagar	Sriganganagar	25.67,250/-

61	Brickfields	Bhole Shankar Int Udyog	Chak 15 KRW, Tehsil-Sadulshahar, District-Sriganganagar	Sriganganagar	25,93,500/-
62	Brickfields	Prince Bricks Company (Old Name-Baba Ramdev Int Udyog)	Chak -18 KSD, Tehsil-Sadulshahar, District-Sriganganagar	Sriganganagar	25,56,750/-
63	Brickfields	Choudhary Brijlal Bhadu Int Udyog	Chak 12 SDP, Tehsil-Sadulshahar, District-Sriganganagar	Sriganganagar	25,93,500/-
64	Brickfields	Goswami Int Udyog	Chak- 16 BNW, Tehsil-Sadulshahar, District-Sriganganagar	Sriganganagar	22,62,750/-
65	Brickfields	Brar Int Udyog	Chak- 6 BGS, Tehsil-Sadulshahar, District-Sriganganagar	Sriganganagar	25,46,250/-
66	Brickfields	Shree Balaji Int Udyog	Chak- 8 SDP, Tehsil-Sadulshahar, District-Sriganganagar	Sriganganagar	25,56,750/-
67	Brickfields	Satguru Int Udyog	Chak 11 BGS, Bhagsar, Tehsil-Sadulshahar, District- Sriganganagar	Sriganganagar	25,46,250/-
68	Brickfields	Tajinder Pal Singh Baljeet Singh	Chak- 24 KSD Gaddar Khera, Tehsil-Sadulshahar, District- Sriganganagar	Sriganganagar	25,51,500/-
69	Brickfields	Bedi Int Bhatta	Manaksar Chouk, Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
70	Brickfields	Mahadev Int Udyog	Chak- 7 SGM, Sardargarh Road, Tehsil-Suratgarh, District- Sriganganagar	Sriganganagar	19,37,250/-
71	Brickfields	Pawan Bricks Company	Chak- 6 SGM (B), Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	22,62,750/-
72	Brickfields	Shiv Int Udyog	Chak- 7 SGM, Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	1,94,250/-
73	Brickfields	Satguru Int Udyog	Chak 6 DBN, Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	25,93,500/-
74	Brickfields	Shiv Bricks Industries	Chak-7 SGM, Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	14,96,250/-
75	Brickfields	Kisan Int Udyog (Duplicate Name- Kishan Bricks Company)	Chak-7 SGM, Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	19,32,000/-
76	Brickfields	Jagdamba Industries (Old Name- Arora Int Udyog)	Chak 10 BLM (A), 200/420, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	25,72,500/-
77	Brickfields	Rishabh Traders (Old Name- Satnam Tanu Int Udyog)	Chak-34 GB, 189/423, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	26,09,250/-
78	Brickfields	Baldev Kiln Company	Chak 26 GB, 182/407, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	13,12,500/-

79	Brickfields	Gotam Kiln Company	Chak 26 GB, 182/407, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	13,12,500/-
80	Brickfields	Balana Int Udyog	Chak 33 GB, 186/420, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	25,67,250/-
81	Brickfields	Balaji Bricks Company	Chak 50 GB, 219/446, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	26,09,250/-
82	Brickfields	Shri Shyam Int Udyog	Chak 51 GB, 219/448, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	26,09,250/-
83	Brickfields	J.K. Bricks Industries	Chak 17 GB, 163/402, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	26,09,250/-
84	Brickfields	Mandeep Singh Ranjeet Singh (Old Name- Shri Ram Bricks)	Chak-15 GB, 150/398, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	26,04,000/-
85	Brickfields	Raj Int Udyog (Old-Jai Jhameshwar Int Udyog)	Chak-11 GB, 143/388, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	25,93,500/-
86	Brickfields	Malwa Int Udyog (Old name-Global Bricks Industry)	Chak-5 GB(A), 124/381, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	25,93,500/-
87	Brickfields	Dhanna Bhagat Int Udyog(Old Name- Vinayak Int Udyog, Parth Int Udyog)	Chak-5 GB(B), 124/383, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	25,93,500/-
88	Brickfields	Dhawan Int Udyog	Chak-5 GB(B), 130/383, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	26,04,000/-
89	Brickfields	Chhabra Bricks	Chak-5 GB(B), 139/383, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	25,51,500/-
90	Brickfields	K.K. Bricks	Chak 29 GB, 184/416, Tehsil-Srivijaynagar, District- Sriganganagar	Sriganganagar	11,39,250/-

Agenda item	Type of unit	Name of the industry	Address	District	Total amount of EC
91	Brickfields	Thind int udyog	Chak-87 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
92	Brickfields	Durga Bricks Industries	Chak-68/1 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
93	Brickfields	Dhot Bricks	Chak-66 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
94	Brickfields	New Name- Saran Ent Udhyog (Old Name- Kalgidhar Bricks)	Chak-66 G.B., Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
95	Brickfields	Kamra Kiln company (Old name- Vimla Kiln Co.)	Chak-73 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
96	Brickfields	Chug Brick Industries	Chak 54 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
97	Brickfields	Mohan Int Udyog	67 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
98	Brickfields	KBI industries	Chak 66 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
99	Brickfields	Siddhi vinayak bricks industries	Chak-87 GB, Tehsil-Anupgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
100	Brickfields	Suman Int Udyog	M.No. 3, K.No. 23, 24, 25/0.189, M.No. 17, K.No. 3, 4, 5/1(0.189) Chak 12 F Bada, Mirzewala, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	26,09,250/-
101	Brickfields	Dev Raj Harmesh Pal (Other Name- Moyal Int Udyog)	Chak 4 ML, M.No. 4, 26, K.No. 13/0.114, 14, 15, 19/0.019, 17, 18, 19, 20/0.228, M.No. 27, K.No. 2/0.126, 3, 4, 5, 6, 7, 8, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	32,61,562.5/-
102	Brickfields	Akal Int Udyog	M.No. 32 K.No. 1/0.151, 2, 3, 4/1 (0.127), 8, 9, 10/0.151 Chak 7C Badi, Sujawalpur, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	26,09,250/-
103	Brickfields	Namdhari Bricks Industries (44927)	M.No. 45, K.No. 1/0.216, 2, 3, 9, 10, Chak 23Z, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	26,09,250/-
104	Brickfields	S.S. BRICKS (47625)(OLD NAME- balaji int udyog, ambey bricks industries, prince int udyog)	M.No. 50, K.No.10/253, 11/238, 12/0.253, 13/0.253 Chak 2 D Badi odki, Tehsil-Sriganganagar, District-Sriganganagar	Sriganganagar	26,09,250/-

105	Brickfields	Hari int udyog Old Name- Maruti Int Udyog	M.No. 78, K.No. 14, 15, 16, 17, 18, 23/0.215, 24/0.215, 25/0.215 Chak 4 C, Badi odki, Tehsil- Sriganganagar, District- Sriganganagar	Sriganganagar	26,09,250/-
106	Brickfields	Balaji bricks	M.No. 60, K.No. 12, 13, 14, 17, 18, 19 Chak 3 C Bari, Pakki, Tehsil-Sriganganagar, District- Sriganganagar	Sriganganagar	26,09,250/-
107	Brickfields	Ganesh Brick Kiln	Chak 1 MLK C, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
108	Brickfields	Poonia Int Udhyog	Chak 1 MLK C, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
109	Brickfields	Aggarwal Int Udhyog	Chak 6 PSD A, Tehsil-Rawla, District- Sriganganagar	Sriganganagar	26,04,000/-
110	Brickfields	Kooldiya Int Udyog Unit - I	Chak 9 KND, Tehsil-Rawla, District-Sriganganagar	Sriganganagar	26,09,250/-
111	Brickfields	Kooldiya Int Udyog Unit - II	Chak 9 KND (19 KD), Tehsil-Rawla, District- Sriganganagar	Sriganganagar	26,09,250/-
112	Brickfields	Shri Krishna Bricks (Old Name - Quadri Bricks)	Chak 9 KD A, Tehsil-Rawla, District- Sriganganagar	Sriganganagar	26,09,250/-
113	Brickfields	Jyani Brick Udyog	Chak 7 DD, New Mandi, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
114	Brickfields	(New Name- Angri Devi) (Old Name-S.P. Int Udyog)	Chak 2 GD(A), Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
115	Brickfields	Choudhary Int Udhyog (Old Name- Shri Ganesh Int Udyog)	Chak- 2 JSM, Kupli Road, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
116	Brickfields	Bhullar Int udhyog	Chak- 9 GD(A), Sakhi Road, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
117	Brickfields	New Prajapati Bricks Co	Chak- 19 MD, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
118	Brickfields	Kuber int Udhyog(old name: M.M Bricks industries)	Chak- 4 MLD B 1st, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,04,000/-
119	Brickfields	Brar Int Udhyog(old name: Kami Maa int Udhyog)	Chak- 2 MLD B, Tehsil-Gharsana. District- Sriganganagar	Sriganganagar	26,09,250/-
120	Brickfields	Laxmi int udhyog	Chak- 2 MLD B, Tehsil-Gharsana. District- Sriganganagar	Sriganganagar	26,09,250/-
121	Brickfields	Shyam Bricks Kiln	Chak- 8 MLD B, Tehsil-Gharsana. District- Sriganganagar	Sriganganagar	26,09,250/-

122	Brickfields	Sri veer Tejaji Int Udhyog(old name Shri Int Udhyog)	3 G.M, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
123	Brickfields	Shiv Int Udyog	Chak 2 PSD, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
124	Brickfields	Dhillon Bricks Industry	Chak- 42 F, Murba No.: 24, Kila No: 17,18,19, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
125	Brickfields	Dipti Singh Int Udyog	Chak- 12 O, Murba No.: 38, Kila No: 16,17,20,22,23,24,25, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
126	Brickfields	Tej Int Udyog, (Old Name- Gurusis Bricks Udyog)	Chak- 28 F, Gulabewala, Murba No.: 05, Kila No: 18/1, 19,20,21,22, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
127	Brickfields	Jai Durga Int Udyog (16428)	Chak- 52 F, Murba No.: 50, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
128	Brickfields	Pal Bricks Industries	Chak- 2 U, Murba No.: 60, Kila No.: 3-7, Kesari Singh Pura, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
129	Brickfields	Anil Bricks Company, Old Name- Shri Ganesh Ent Udhyog (20240)	Chak- 6 W, Murba No.: 32, Kila No.: 1/1, 2/2, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
130	Brickfields	Shri Balaji Int Udyog (20630)	Chak- 12 O Murba No.: 37, Kila No.: 16-18, 23-25, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
131	Brickfields	S. B. Int Udyog (37781)	Chak- 12 FF, Murba No. 21, Kila No. 2,3,8,9,12,13, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
132	Brickfields	Tushar Int Udyog, Old Name- Ganpati Bricks (16488)	Chak- 2 MM, Murba No. 32, Kila No. 1,2,3/1,9,10,11/2, Tehsil-Srikaranpura, District- Sriganganagar	Sriganganagar	26,09,250/-
133	Brickfields	Ridhi Sidhi Int Udyog	Chak - 66 RB, Tehsil-Raisinghnagar, District- Sriganganagar	Sriganganagar	26,09,250/-
134	Brickfields	Guru Kripa Int Udyog	Chak - 70 RB, Tehsil-Raisinghnagar, District- Sriganganagar	Sriganganagar	26,09,250/-
135	Brickfields	Ganesh Int Udyog	Chak- 5 RM, Raghunathpura. Tehsil-Suratgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
136	Brickfields	(New Name- New Luxmi Ent Udhyog) (Old Name- Om Namh Laxmi Int Udyog)	Chak-15 SGR, Suratgarh Road. Tehsil- Suratgarh, District- Sriganganagar	Sriganganagar	26,04,000/-

137	Brickfields	Balaji Bricks Industries(Old Name-Sardar Bricks Industries)	Chak-1 DBN (B), Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
138	Brickfields	Kothari Bricks Company	Chak-6 SGM, B, Tehsil-Suratgarh, District-Sriganganagar	Sriganganagar	26,09,250/-
139	Brickfields	(New Name- Baba Kiln Company, Old Name- Baba Int Udyog)	Chak-34 GB, 186/422, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
140	Brickfields	Bika Int Udyog	Chak 35 GB, 192/423, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
141	Brickfields	Shri Karni Int Udyog (Old Name-Shree Int Udyog)	Chak-34 GB, 195/417, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
142	Brickfields	Khushi Int Udyog	Chak 26 GB, 183/407, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
143	Brickfields	(Baba Bricks Company) (Old- Sri Vijaynagar Kiln)	Chak 36 GB, 194/429, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,04,000/-
144	Brickfields	Baba Brick Kiln	Chak 36 GB, 194/429, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
145	Brickfields	Chugh Bricks Company	Chak 36 GB, 196/430, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,04,000/-
146	Brickfields	(New Name- Lal Chand Vatrana Bricks Industries)(Old Name-Dhot Bricks)	Chak 40 GB, 203/430, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
147	Brickfields	(New Name- Bika Int Udyog)(Old Name- Satvindra Singh & sons)	Chak 49 GB, 207/436, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,04,000/-
148	Brickfields	Ambika Int Udyog	Chak 46 GB, 218/445, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
149	Brickfields	Shree Gurunanak Bricks	Chak 29 GB, 186/412, Tehsil- Srivijaynagar, District-Sriganganagar	Sriganganagar	26,09,250/-
150	Brickfields	KRC (Old Name-Salasar Int udyog)	Chak-7 JM, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
151	Brickfields	Tata Bricks	77 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
152	Brickfields	Shree Mahadev Int Udyog	86 GB-B, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
153	Brickfields	Tata Bricks company(Old name-VIP int udyog)	66 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26,04,000/-
154	Brickfields	Arora Bricks	77 GB, Tehsil-Anupgarh, District- Sriganganagar	Sriganganagar	26.04.000/-

155	Brickfields	A. K. Aunkar Int Udyog	M.No. 47, K.No. 4, 5/0.227, Chak 7C Badi, Sujawalpur, Tehsil-Sriganganagar, District-Sriganganagar	Sriganganagar	26,09,250/-
156	Brickfields	Mohanlal Jakhar	Chak 5 MLD A, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	26,09,250/-
157	Brickfields	Kooldiya Int Udyog	Chak 9 KD A, Tehsil-Rawla, District- Sriganganagar	Sriganganagar	26,09,250/-
158	Brickfields	Panwar Int Udyog	Chak 3 PM II, Tehsil-Rawla, District- Sriganganagar	Sriganganagar	26,09,250/-
159	Brickfields	Anmol Bricks Udyog	Chak 5 DD, Kupli Road, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	26,09,250/-
160	Brickfields	Tiranga Int Udyog	2 MLD B, Tehsil-Gharsana, District- Sriganganagar	Sriganganagar	26,09,250/-
161	Brickfields	K.G.N Int Udyog	Chak 12 MLD-B, Tehsil-Gharsana, District-Sriganganagar	Sriganganagar	26,09,250/-
162	Brickfields	H.R. Int Udyog	Chak- Jeevan desar Muraba No.- 155, Tehsil-Padampur, District- Sriganganagar	Sriganganagar	26,04,000/-
163	Brickfields	Shivam Int Udyog (Other Name-Shiv Int Udyog)	Chak 47 LLW Muraba 41, Tehsil-Padampur, District-Sriganganagar	Sriganganagar	26,09,250/-
164	Brickfields	Vinayak Enterprises	6 SGM B, Tehsil-Suratgarh, District- Sriganganagar	Sriganganagar	26,09,250/-
165	Brickfields	Dada Bricks	Chak 36 GB, 188/426,427, Tehsil- Srivijaynagar, District- Sriganganagar	Sriganganagar	26,09,250/-
166	Brickfields	Surenderpal Int Udyog	Chak-5 GB (A), 125/380, Tehsil- Srivijaynagar, District- Sriganganagar	Sriganganagar	26,09,250/-
167	Brickfields	Mahabali Int Udyog (Old name-Agarwal Int Udyog)	Chak-5 GB (B), 127/383, Tehsil- Srivijaynagar, District- Sriganganagar	Sriganganagar	26,09,250/-

ANNEXURE R-6 (COLLY)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 356-361

Date: 19.01.2022

**Nishant Int udyog,
Chak-79 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Nishant Int udyog**, which is engaged in operating an industrial plant / operation / process at **Chak-79 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 21,21,000/- (**Rupees Twenty One Lacs Twenty One Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 362-367

Date: 19.01.2022

Prince Bricks Co.,
Chak- 73 GB, Tehsil- Anupgarh,
District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Prince Bricks Co.**, which is engaged in operating an industrial plant / operation / process at **Chak- 73 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **19,32,000/- (Rupees Nineteen Lacs Thirty Two Thousand Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Q/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Q/c Environmental Engineer (Env. Comp.)



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RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 368-373

Date: 19.01.2022

**Star Bricks industries,
Chak-59GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Star Bricks industries**, which is engaged in operating an industrial plant / operation / process at **Chak-59 GB, Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **19,32,000/- (Rupees Nineteen Lacs Thirty Two Thousand Only)** on the basis of Polluter Pays Principle.
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In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

01/ Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
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01/ Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 374-379

Date: 19.01.2022

**Ganesh Brick Kiln,
Chak-5 K, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ganesh Brick Kiln**, which is engaged in operating an industrial plant / operation / process at **Chak-5 K, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **6,40,500/- (Rupees Six Lacs Forty Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 380-385

Date: 19.01.2022

**Tata Bricks industries,
Chak-77 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tata Bricks industries**, which is engaged in operating an industrial plant / operation / process at **Chak-77 GB, Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 19,32,000/- (**Rupees Nineteen Laes Thirty Two Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 386-391

Date: 19.01.2022

Gurmeet Kiln Company

(old name - TUTU int udhyog, Shree Karni Bricks Industries),

Chak- 68/2 G.B., Tehsil- Anupgarh,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Gurmeet Kiln Company (old name - TUTU int udhyog, Shree Karni Bricks Industries)**, which is engaged in operating an industrial plant / operation / process at **Chak- 68/2 G.B., Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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RSPCB Helpline No. : 0141-2716877

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **19,16,250/- (Rupees Nineteen Lacs Sixteen Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 392-397

Date: 19.01.2022

**Wahe Guru Int Udyog (Nanda Int Udyog),
Chak-87 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Wahe Guru Int Udyog (Nanda Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-87 G.B., Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 22,68,000/- (**Rupees Twenty Two Lacs Sixty Eight Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 404-409

Date: 19.01.2022

**Arshid Industries,
Chak-68/2 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Arshid Industries**, which is engaged in operating an industrial plant / operation / process at **Chak-68/2 G.B., Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in 'O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,20,000/- (**Rupees Twenty Five Lacs Twenty Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 410-415

Date: 19.01.2022

**Sonu Kiln Company,
Chak-67 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sonu Kiln Company**, which is engaged in operating an industrial plant / operation / process at **Chak-67 G.B., Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **19,16,250/- (Rupees Nineteen Lacs Sixteen Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 416-421

Date: 19.01.2022

**Kamra Kiln company,
Chak 68/2 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kamra Kiln company**, which is engaged in operating an industrial plant / operation / process at **Chak 68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 19,16,250/- (**Rupees Nineteen Lacs Sixteen Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 422-427

Date: 19.01.2022

**Bimla Kiln Company,
Chak-72 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bimla Kiln Company**, which is engaged in operating an industrial plant / operation / process at **Chak-72 G.B., Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **19,16,250/- (Rupees Nineteen Lacs Sixteen Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

G/C Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

G/C Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 428-433

Date: 19.01.2022

**Bika Bricks,
Chak -65 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bika Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak -65 G.B., Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,35,750/- (Rupees Twenty Five Lacs Thirty Five Thousand Seven Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 434-439

Date: 19.01.2022

**Sri Balaji Industries (Old Name-Jai Baba Ri Bricks),
Chak-72 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sri Balaji Industries (Old Name-Jai Baba Ri Bricks)**, which is engaged in operating an industrial plant / operation / process at **Chak-72 G.B., Tehsil- Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB HelpLine No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,83,000/- (**Rupees Twenty Five Lacs Eighty Three Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 440-445

Date: 19.01.2022

**J.D. Bricks Industry,
Chak-12ND Nahranwali, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s J.D. Bricks Industry**, which is engaged in operating an industrial plant / operation / process at **Chak-12ND Nahranwali, Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 446-451

Date: 19.01.2022

**Laxmi Bricks udyog,
Chak-5 JM, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Laxmi Bricks udyog**, which is engaged in operating an industrial plant / operation / process at **Chak-5 JM, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 22,68,000/- (**Rupees Twenty Two Lacs Sixty Eight Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 452-457

Date: 19.01.2022

**Kamal Int udyog (Old Name- Kishan Int Udyog),
Chak-4 NM, Naharwali, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kamal Int udyog (Old Name- Kishan Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-4 NM, Naharwali, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 458-463

Date: 19.01.2022

**Chodhary Industries (Old Name- Vijay Int Udyog),
Chak 2NM, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chodhary Industries (Old Name- Vijay Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak 2NM, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB HelpLine No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 464-469

Date: 19.01.2022

**Tata Bricks,
7APM, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tata Bricks**, which is engaged in operating an industrial plant / operation / process at **7APM, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 19,16,250/- (**Rupees Nineteen Lacs Sixteen Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 470-475

Date: 19.01.2022

**Vinayak Brick Industries,
87 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Vinayak Brick Industries**, which is engaged in operating an industrial plant / operation / process at **87 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 476-481

Date: 19.01.2022

**BVP Bricks,
68/2 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s BVP Bricks**, which is engaged in operating an industrial plant / operation / process at **68/2 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 482-487

Date: 19.01.2022

**Ashish Brick company,
87GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ashish Brick company**, which is engaged in operating an industrial plant / operation / process at **87GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 488-493

Date: 19.01.2022

**Chug Brick company,
67 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chug Brick company**, which is engaged in operating an industrial plant / operation / process at **67 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **2,31,000/- (Rupees Two Lacs Thirty One Thousand Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 494-499

Date: 19.01.2022

**Goyal Kiln Co. (Other name-Chandra Singh & Company),
78GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Goyal Kiln Co. (Other name-Chandra Singh & Company)**, which is engaged in operating an industrial plant / operation / process at **78GB, Tehsil- Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB Helpline No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 22,68,000/- (**Rupees Twenty Two Lacs Sixty Eight Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 500-505

Date: 19.01.2022

**Godara Int Udyog,
73 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Godara Int Udyog**, which is engaged in operating an industrial plant / operation / process at **73 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **3,20,250/- (Rupees Three Lacs Twenty Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 506-511

Date: 19.01.2022

**Karan Brick Industries (Old Name- Krishna Int Udyog),
67 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Karan Brick Industries (Old Name- Krishna Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **67 GB, Tehsil- Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **19,21,500/- (Rupees Nineteen Lacs Twenty One Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 512-517

Date: 19.01.2022

**Nirmal Int Udyog,
87 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Nirmal Int Udyog**, which is engaged in operating an industrial plant / operation / process at **87 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 518-523

Date: 19.01.2022

**Godara Bricks,
87 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Godara Bricks**, which is engaged in operating an industrial plant / operation / process at **87 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
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In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

ok

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 524-529

Date: 19.01.2022

Sekhon Int Udyog,

M.No. 11, K.No. 18/0.202, 19, 20/0.161, 21/0.191, 22, 23/0.202,

Chak 18 Z, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sekhon Int Udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 11, K.No. 18/0.202, 19, 20/0.161, 21/0.191, 22, 23/0.202, Chak 18 Z, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 1,44,375/- (**Rupees One Lacs Forty Four Thousand Three Hundred Seventy Five Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 530-535

Date: 19.01.2022

S M Bricks Suppliers,

(Old Name- Yadunandan Ent Suppliers)

M.No. 14, K.No. 21/0.139, 22, 23, 24, 25,

Chak 2 HH II, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s S M Bricks Suppliers, (Old Name- Yadunandan Ent Suppliers)** which is engaged in operating an industrial plant / operation / process at **M.No. 14, K.No. 21/0.139, 22, 23, 24, 25, Chak 2 HH II, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



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RSPCB Helpline No. : 0141-2716877

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 32,41,875/- (**Rupees Thirty Two Lacs Forty One Thousand Eight Hundred Seventy Five Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263, 2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 536-541

Date: 19.01.2022

New Name- Sri Balaji Bricks Udyog, Old Name-Vishavkarma Int Udyog,

M.No. 22, K.No. 1,2/0.506, 3/1/0.126,8/2/0.126,

9,10/0.506, 11/0.116, 12/0.116,13/1/0.055 Chak 11 Z,

Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s New Name- Sri Balaji Bricks Udyog, Old Name-Vishavkarma Int Udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 22, K.No. 1,2/0.506, 3/1/0.126,8/2/0.126, 9,10/0.506, 11/0.116, 12/0.116,13/1/0.055 Chak 11 Z, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263, 2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **32,41,875/- (Rupees Thirty Two Lacs Forty One Thousand Eight Hundred Seventy Five Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 542-547

Date: 19.01.2022

**Shivam Bricks Industries (Old Name- Lunga Int Udyog),
M.No. 63, K.No. 1, 2, 3, 8/0.228, 9, 10,
Chak 5C Badi, Sujawalpur,
Tehsil & District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shivam Bricks Industries (Old Name- Lunga Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **M.No. 63, K.No. 1, 2, 3, 8/0.228, 9, 10, Chak 5C Badi, Sujawalpur, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Rajasthan State Pollution Control Board

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RSPCB HelpLine No. : 0141-2716877

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
olc

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
olc



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 548-553

Date: 19.01.2022

Ambey int udyog,

M.No. 30, K.No.1/0.1768, 2/.228, 3/.228, 8/.253, 9, 10/.1963

Chak 13, LNP I, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ambey int udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 30, K.No.1/0.1768, 2/.228, 3/.228, 8/.253, 9, 10/.1963 Chak 13, LNP I, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 31,82,812.5/- (**Rupees Thirty One Lacs Eighty Two Thousand Eight Hundred Twelve and Fifty Paises Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 554-559

Date: 19.01.2022

Choudary Int Udyog,

M.No. 18, K.No.1/0.027, 2/0.191, 3/0.253, 4, 7/0.121, 8/0.121

Chak 2 NH II, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Choudary Int Udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 18, K.No.1/0.027, 2/0.191, 3/0.253, 4, 7/0.121, 8/0.121 Chak 2 NH II, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **20,60,625/- (Rupees Twenty Lacs Sixty Thousand Six Hundred Twenty Five Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 560-565

Date: 19.01.2022

Jagdamba Bricks (19220),

M.No.63, K.No.18, 19, 20, 21/.052, 22/.052, 23/.052

Chak 11, LNP, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jagdamba Bricks (19220)**, which is engaged in operating an industrial plant / operation / process at **M.No.63, K.No.18, 19, 20, 21/.052, 22/.052, 23/.052 Chak 11, LNP , Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 3,34,687.5/- (**Rupees Three Lacs Thirty Four Thousand Six Hundred Eighty Seven and Fifty Paises Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 566-571

Date: 19.01.2022

Shyam Kiln company,

M.No. 21, K.No.3/0.127, 4, 7, 8/0.0127

Chak 4 Y, Kalyan, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shyam Kiln company**, which is engaged in operating an industrial plant / operation / process at **M.No. 21, K.No.3/0.127, 4, 7, 8/0.0127 Chak 4 Y, Kalyan, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **4,00,312.5/- (Rupees Four Lacs Three Hundred Twelve and Fifty Paisas Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 572-577

Date: 19.01.2022

Shri Ramdev Bricks,

M.No. 44, K.No. 2, 3, 4, 5/0.190, 7/0.063, 8/0.063

Chak 9 A, Chhoti,

Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Ramdev Bricks**, which is engaged in operating an industrial plant / operation / process at **M.No. 44, K.No. 2, 3, 4, 5/0.190, 7/0.063, 8/0.063 Chak 9 A, Chhoti, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,26,562.5/- (**Rupees Twenty Five Lacs Twenty Six Thousand Five Hundred Sixty Two and Fifty Paises Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 578-583

Date: 19.01.2022

Satya Narayan Shiv Kumar,

M.No. 15, K.No. 16, 17, 18, 19, 20/0.127

Chak 4 Y, Kalia, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Satya Narayan Shiv Kumar**, which is engaged in operating an industrial plant / operation / process at **M.No. 15, K.No. 16, 17, 18, 19, 20/0.127 Chak 4 Y, Kalia, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 3,15,000/- (**Rupees Three Lacs Fifteen Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

ok

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 398-403

Date: 19.01.2022

**Jai Bricks,
Chak-68/2 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak-68/2 G.B., Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,35,750/- (Rupees Twenty Five Lacs Thirty Five Thousand Seven Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 584-589

Date: 19.01.2022

**Saharan Int Udyog,
Chak 5 MLD, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Saharan Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 5 MLD, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,93,500/- (**Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

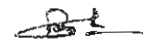

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

olc

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


Environmental Engineer (Env. Comp.)
olc



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 590-595

Date: 19.01.2022

**Ganpati Bricks,
Chak 3 MLK A, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ganpati Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak 3 MLK A, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 19,21,500/- (**Rupees Nineteen Lacs Twenty One Thousand Five Hundred Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 596-601

Date: 19.01.2022

**Choudhary Bricks Udhyog,
Chak 1 MLK B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Choudhary Bricks Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 1 MLK B, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,93,500/- (**Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 602-607

Date: 19.01.2022

**Balaji Suppliers (Old Name - Brar Brick Kilan),
Chak 5 PSD A, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Balaji Suppliers (Old Name - Brar Brick Kilan)**, which is engaged in operating an industrial plant / operation / process at **Chak 5 PSD A, Tehsil-Rawla, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,67,250/- (Rupees Twenty Five Lacs Sixty Seven Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 608-613

Date: 19.01.2022

**Bhadu Kiln Udhyog,
Chak 3 PSD B, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bhadu Kiln Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 3 PSD B, Tehsil-Rawla, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 9,50,250/- (**Rupees Nine Lacs Fifty Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

d/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

d/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 614-619

Date: 19.01.2022

**Choudhary Bricks Industries,
Chak 365 Head, 1 KYD, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Choudhary Bricks Industries**, which is engaged in operating an industrial plant / operation / process at **Chak 365 Head, 1 KYD, Tehsil-Rawla, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,67,250/- (**Rupees Twenty Five Lacs Sixty Seven Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 620-625

Date: 19.01.2022

**Shree Shyam Bricks (Old Name- Shree Ram Bricks),
Chak- 6 G.D. Sakhi Road, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Shyam Bricks (Old Name- Shree Ram Bricks)**, which is engaged in operating an industrial plant / operation / process at **Chak- 6 G.D. Sakhi Road, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 626-631

Date: 19.01.2022

**Jai Balaji Bricks Udyog,
Chak 4 DDB, Dabbar Road, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Balaji Bricks Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 4 DDB, Dabbar Road, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 19,89,750/- (**Rupees Nineteen Lacs Eighty Nine Thousand Seven Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 632-637

Date: 19.01.2022

Murliwala Int Udyog,

Chak 2 JSM, Kupli Road, Tehsil- Gharsana,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Murliwala Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 2 JSM, Kupli Road, Gharsana, Tehsil- Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

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Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

olc

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

olc



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 638-643

Date: 19.01.2022

**Jai Shree Krishna Ent Udhyog,
Chak 5 GDA, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Shree Krishna Ent Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 5 GDA, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 644-649

Date: 19.01.2022

**Shri Shiv Int udyog,
Chak 2 GD(A), Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Shiv Int udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 2 GD(A), Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263, 2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **22,52,250/- (Rupees Twenty Two Lacs Fifty Two Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 650-655

Date: 19.01.2022

**Aggrawal Ent Udhyog,
Chak- 4 MLD A 1st, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Aggrawal Ent Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 4 MLD A 1st, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,83,000/- (**Rupees Twenty Five Lacs Eighty Three Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 656-661

Date: 19.01.2022

**Khan Int Udyog,
Chak- 4 MLD A, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Khan Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 4 MLD A, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanuinanagarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 662-667

Date: 19.01.2022

**Shyoran Bricks Industries,
Chak- 8 MLD B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shyoran Bricks Industries**, which is engaged in operating an industrial plant / operation / process at **Chak- 8 MLD B, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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RSPCB HelpLine No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 668-673

Date: 19.01.2022

**Jyani Int Udyog,
Chak 8 MLD-B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jyani Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 8 MLD-B, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 674-679

Date: 19.01.2022

**Kamra Bricks,
Chak 14 MD, New Mandi, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kamra Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak 14 MD, New Mandi, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

olc

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 680-685

Date: 19.01.2022

**Shree Shyam Kilan Company (Old Name - Mohanlal Int Udyog),
Chak 3 KD B, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Shyam Kilan Company (Old Name - Mohanlal Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak 3 KD B, Tehsil-Rawla, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 686-691

Date: 19.01.2022

**Shri Ganesh Int Udhyog,
Chak 30 AS B, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Ganesh Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 30 AS B, Tehsil-Rawla, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 692-697

Date: 19.01.2022

**Baba Ramdev Int Udyog,
Chak- 52F, Murba No.- 50, Jorawar Singh Pura, Tehsil- Srikanpur,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Baba Ramdev Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 52F, Murba No.-50, Jorawar Singh Pura, Tehsil-Srikanpur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **22,62,750/- (Rupees Twenty Two Lacs Sixty Two Thousand Seven Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
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Environmental Engineer (Env. Comp.)
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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 698-703

Date: 19.01.2022

Guru Ram Das Int Udyog,

Chak- 52 F, Murba No.: 03, Kila No: 12,19,20,22, Tehsil- Srikaranpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Guru Ram Das Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 52 F, Murba No.: 03, Kila No: 12,19,20,22, Tehsil-Srikaranpur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 3,04,500/- (**Rupees Three Lacs Four Thousand Five Hundred Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

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4. Guard File.

Environmental Engineer (Env. Comp.)

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 704-709

Date: 19.01.2022

Saran Int Udyog,

Chak- 1 N, Murba No.: 29, Kila No.: 3-8, Jagtewala, Tehsil- Srikananpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Saran Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 1 N, Murba No.: 29, Kila No.: 3-8, Jagtewala, Tehsil- Srikananpur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 9,45,000/- (**Rupees Nine Lacs Forty Five Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 710-715

Date: 19.01.2022

**Sagar Bricks,
Chak - 22 NP, Tehsil- Raisinghnagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sagar Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak - 22 NP, Tehsil-Raisinghnagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,67,250/- (Rupees Twenty Five Lacs Sixty Seven Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 716-721

Date: 19.01.2022

**Bhole Shankar Int Udyog,
Chak 15 KRW, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bhole Shankar Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 15 KRW, Tehsil-Sadulshahar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,93,500/- (**Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 722-727

Date: 19.01.2022

**Prince Bricks Company (Old Name-Baba Ramdev Int Udyog),
Chak -18 KSD, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Prince Bricks Company (Old Name-Baba Ramdev Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak -18 KSD, Tehsil-Sadulshahar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,56,750/- (**Rupees Twenty Five Lacs Fifty Six Thousand Seven Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

01/ Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

01/ Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 728-733

Date: 19.01.2022

**Choudhary Brijlal Bhadu Int Udyog,
Chak 12 SDP, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Choudhary Brijlal Bhadu Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 12 SDP, Tehsil-Sadulshahar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB Helpline No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 734-739

Date: 19.01.2022

**Goswami Int Udyog,
Chak- 16 BNW, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Goswami Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 16 BNW, Tehsil-Sadulshahar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **22,62,750/- (Rupees Twenty Two Lacs Sixty Two Thousand Seven Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Off Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Off Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 740-745

Date: 19.01.2022

**Brar Int Udyog,
Chak- 6 BGS, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Brar Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 6 BGS, Tehsil-Sadulshahar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,46,250/- (Rupees Twenty Five Lacs Forty Six Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

dc Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

dc Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 746-751

Date: 19.01.2022

**Shree Balaji Int Udyog,
Chak- 8 SDP, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Balaji Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 8 SDP, Tehsil-Sadulshahar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,56,750/- (**Rupees Twenty Five Lacs Fifty Six Thousand Seven Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 752-757

Date: 19.01.2022

**Satguru Int Udyog,
Chak 11 BGS, Bhagsar, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Satguru Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 11 BGS, Bhagsar, Tehsil-Sadulshahar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,46,250/- (Rupees Twenty Five Lacs Forty Six Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/C Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/C Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 758-763

Date: 19.01.2022

**Tajinder Pal Singh Baljeet Singh,
Chak- 24 KSD Gaddar Khera, Tehsil- Sadulshahar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tajinder Pal Singh Baljeet Singh**, which is engaged in operating an industrial plant / operation / process at **Chak- 24 KSD Gaddar Khera, Tehsil- Sadulshahar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB HelpLine No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,51,500/- (Rupees Twenty Five Lacs Fifty One Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 764-769

Date: 19.01.2022

Bedi Int Bhatta,
Manaksar Chouk, Tehsil- Suratgarh,
District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bedi Int Bhatta**, which is engaged in operating an industrial plant / operation / process at **Manaksar Chouk, Tehsil-Suratgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 770-775

Date: 19.01.2022

**Mahadev Int Udyog,
Chak- 7 SGM, Sardargarh Road, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Mahadev Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 7 SGM, Sardargarh Road, Tehsil-Suratgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **19,37,250/- (Rupees Nineteen Lacs Thirty Seven Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 776-781

Date: 19.01.2022

Pawan Bricks Company,
Chak- 6 SGM (B), Tehsil- Suratgarh,
District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Pawan Bricks Company**, which is engaged in operating an industrial plant / operation / process at **Chak- 6 SGM (B), Tehsil-Suratgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 22,62,750/- (**Rupees Twenty Two Lacs Sixty Two Thousand Seven Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 782-787

Date: 19.01.2022

**Shiv Int Udyog,
Chak- 7 SGM, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shiv Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 7 SGM, Tehsil-Suratgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **1,94,250/- (Rupees One Lacs Ninety Four Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
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o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 788-793

Date: 19.01.2022

**Satguru Int Udyog,
Chak 6 DBN, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Satguru Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 6 DBN, Tehsil-Suratgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

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Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 794-799

Date: 19.01.2022

**Shiv Bricks Industries,
Chak-7 SGM, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shiv Bricks Industries**, which is engaged in operating an industrial plant / operation / process at **Chak-7 SGM, Tehsil-Suratgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **14,96,250/- (Rupees Fourteen Lacs Ninety Six Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 800-805

Date: 19.01.2022

**Kisan Int Udyog (Duplicate Name- Kishan Bricks Company),
Chak-7 SGM, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kisan Int Udyog (Duplicate Name- Kishan Bricks Company)**, which is engaged in operating an industrial plant / operation / process at **Chak-7 SGM, Tehsil- Suratgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 19,32,000/- (**Rupees Nineteen Lacs Thirty Two Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 806-811

Date: 19.01.2022

**Jagdamba Industries (Old Name- Arora Int Udyog),
Chak 10 BLM (A), 200/420, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jagdamba Industries (Old Name- Arora Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak 10 BLM (A), 200/420, Tehsil-Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,72,500/- (Rupees Twenty Five Lacs Seventy Two Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 812-817

Date: 19.01.2022

**Rishabh Traders (Old Name- Satnam Tanu Int Udyog),
Chak-34 GB, 189/423, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rishabh Traders (Old Name- Satnam Tanu Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-34 GB, 189/423, Tehsil-Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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RSPCB Helpline No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 818-823

Date: 19.01.2022

**Baldev Kiln Company,
Chak 26 GB, 182/407, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Baldev Kiln Company**, which is engaged in operating an industrial plant / operation / process at **Chak 26 GB, 182/407, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 13,12,500/- (**Rupees Thirteen Lacs Twelve Thousand Five Hundred Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 824-829

Date: 19.01.2022

**Gotam Kiln Company,
Chak 26 GB, 182/407, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Gotam Kiln Company**, which is engaged in operating an industrial plant / operation / process at **Chak 26 GB, 182/407, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **13,12,500/- (Rupees Thirteen Lacs Twelve Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp/ 830-835

Date: 19.01.2022

**Balana Int Udyog,
Chak 33 GB, 186/420, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Balana Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 33 GB, 186/420, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 25,67,250/- (**Rupees Twenty Five Lacs Sixty Seven Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanunangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 836-841

Date: 19.01.2022

**Balaji Bricks Company,
Chak 50 GB, 219/446, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Balaji Bricks Company**, which is engaged in operating an industrial plant / operation / process at **Chak 50 GB, 219/446, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

b/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

b/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 842-847

Date: 19.01.2022

**Shri Shyam Int Udyog,
Chak 51 GB, 219/448, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Shyam Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 51 GB, 219/448, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 848-853

Date: 19.01.2022

**J.K. Bricks Industries,
Chak 17 GB, 163/402, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s J.K. Bricks Industries**, which is engaged in operating an industrial plant / operation / process at **Chak 17 GB, 163/402, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 854-859

Date: 19.01.2022

**Mandeep Singh Ranjeet Singh (Old Name- Shri Ram Bricks),
Chak-15 GB, 150/398, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Mandeep Singh Ranjeet Singh (Old Name- Shri Ram Bricks)**, which is engaged in operating an industrial plant / operation / process at **Chak-15 GB, 150/398, Tehsil-Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,04,000/- (Rupees Twenty Six Lacs Four Thousand Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 860-865

Date: 19.01.2022

**Raj Int Udyog (Old-Jai Jhameshwar Int Udyog),
Chak-11 GB, 143/388, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Raj Int Udyog (Old-Jai Jhameshwar Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-11 GB, 143/388, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 866-871

Date: 19.01.2022

**Malwa Int Udyog (Old name-Global Bricks Industry),
Chak-5 GB(A), 124/381, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Malwa Int Udyog (Old name-Global Bricks Industry)**, which is engaged in operating an industrial plant / operation / process at **Chak-5 GB(A), 124/381, Tehsil-Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 872-877

Date: 19.01.2022

**Dhanna Bhagat Int Udyog(Old Name- Vinayak Int Udyog, Parth Int Udyog),
Chak-5 GB(B),124/383, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dhanna Bhagat Int Udyog(Old Name- Vinayak Int Udyog, Parth Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-5 GB(B), 124/383, Tehsil-Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB Helpline No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,93,500/- (Rupees Twenty Five Lacs Ninety Three Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 878-883

Date: 19.01.2022

**Dhawan Int Udyog,
Chak-5 GB(B),130/383, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dhawan Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak-5 GB(B), 130/383, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

olc Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

olc Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 884-889

Date: 19.01.2022

**Chhabra Bricks,
Chak-5 GB(B), 139/383, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chhabra Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak-5 GB(B), 139/383, Tehsil-Srivijaynagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **25,51,500/- (Rupees Twenty Five Lacs Fifty One Thousand Five Hundred Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

G/C Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

G/C Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263, 2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 890-895

Date: 19.01.2022

K.K. Bricks,

Chak 29 GB, 184/416, Tehsil- Srivijaynagar,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s K.K. Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak 29 GB, 184/416, Tehsil-Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 11,39,250/- (**Rupees Eleven Lacs Thirty Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 896-901

Date: 19.01.2022

**Thind int udyog,
Chak-87 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Thind int udyog**, which is engaged in operating an industrial plant / operation / process at **Chak-87 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Laes Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 902-907

Date: 19.01.2022

**Durga Bricks Industries,
Chak-68/1 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Durga Bricks Industries**, which is engaged in operating an industrial plant / operation / process at **Chak-68/1 GB, Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 908-913

Date: 19.01.2022

**Dhot Bricks,
Chak-66 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dhot Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak-66 G.B., Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
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Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

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3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 914-919

Date: 19.01.2022

**New Name- Saran Ent Udhyog (Old Name-Kalgidhar Bricks),
Chak-66 G.B., Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s New Name- Saran Ent Udhyog (Old Name-Kalgidhar Bricks)**, which is engaged in operating an industrial plant / operation / process at **Chak-66 G.B., Tehsil- Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,


(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


Environmental Engineer (Env. Comp.)
o/c



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 920-925

Date: 19.01.2022

**Kamra Kiln company (Old name- Vimla Kiln Co.),
Chak-73 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kamra Kiln company (Old name- Vimla Kiln Co.)**, which is engaged in operating an industrial plant / operation / process at **Chak-73 GB, Tehsil- Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
olc

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
olc



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 926-931

Date: 19.01.2022

**Chug Brick Industries,
Chak 54 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chug Brick Industries**, which is engaged in operating an industrial plant / operation / process at **Chak 54 GB, Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 932-937

Date: 19.01.2022

**Mohan Int Udyog,
67 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Mohan Int Udyog**, which is engaged in operating an industrial plant / operation / process at **67 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
ok

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
ok



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 938-943

Date: 19.01.2022

**KBI industries,
Chak 66 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s KBI industries**, which is engaged in operating an industrial plant / operation / process at **Chak 66 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 944-949

Date: 19.01.2022

**Siddhi vinayak bricks industries,
Chak-87 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Siddhi vinayak bricks industries**, which is engaged in operating an industrial plant / operation / process at **Chak-87 GB, Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

ok

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

ok



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 950-955

Date: 19.01.2022

Suman Int Udyog,

M.No. 3, K.No. 23, 24, 25/0.189, M.No. 17, K.No. 3, 4, 5/1(0.189)

Chak 12 F Bada, Mirzewala, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Suman Int Udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 3, K.No. 23, 24, 25/0.189, M.No. 17, K.No. 3, 4, 5/1(0.189) Chak 12 F Bada, Mirzewala, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,


(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
etc

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


Environmental Engineer (Env. Comp.)
etc



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 956-961

Date: 19.01.2022

Dev Raj Harmesh Pal (Other Name- Moyal Int Udyog)

Chak 4 ML,M.No. 4, 26, K.No. 13/0.114, 14, 15, 19/0.019,

17, 18, 19, 20/0.228, M.No. 27, K.No. 2/0.126, 3, 4, 5, 6, 7, 8,

Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dev Raj Harmesh Pal (Other Name- Moyal Int Udyog)** which is engaged in operating an industrial plant / operation / process at **Chak 4 ML,M.No. 4, 26, K.No. 13/0.114, 14, 15, 19/0.019, 17, 18, 19, 20/0.228, M.No. 27, K.No. 2/0.126, 3, 4, 5, 6, 7, 8, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.



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7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 32,61,562.5/- (**Rupees Thirty Two Lacs Sixty One Thousand Five Hundred Sixty Two and Fifty Paises Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
d/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
d/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 962-967

Date: 19.01.2022

Akal Int Udyog,

M.No. 32 K.No. 1/0.151, 2 , 3, 4/1 (0.127), 8, 9, 10/0.151

Chak 7C Badi, Sujawalpur, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Akal Int Udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 32 K.No. 1/0.151, 2 , 3, 4/1 (0.127), 8, 9, 10/0.151 Chak 7C Badi, Sujawalpur, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB HelpLine No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

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This bears approval of the competent authority.

Yours sincerely,


(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


Environmental Engineer (Env. Comp.)
o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 968-973

Date: 19.01.2022

**Namdhari Bricks Industries (44927),
M.No. 45, K.No. 1/0.216, 2, 3, 9, 10, Chak 23Z,
Tehsil & District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Namdhari Bricks Industries (44927)**, which is engaged in operating an industrial plant / operation / process at **M.No. 45, K.No. 1/0.216, 2, 3, 9, 10, Chak 23Z , Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB HelpLine No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 974-979

Date: 19.01.2022

S.S. BRICKS

(OLD NAME- balaji int udyog, ambey bricks industries, prince int udyog),

M.No. 50, K.No.10/253, 11/238, 12/0.253, 13/0.253

Chak 2 D Badi odki,

Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s S.S. BRICKS(OLD NAME- balaji int udyog, ambey bricks industries, prince int udyog)**, which is engaged in operating an industrial plant / operation / process at **M.No. 50, K.No.10/253, 11/238, 12/0.253, 13/0.253 Chak 2 D Badi odki, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.



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RSPCB Helpline No. : 0141-2716877

7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263, 2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 980-985

Date: 19.01.2022

Hari int udyog

Old Name- Maruti Int Udyog,

M.No. 78, K.No. 14, 15, 16, 17, 18, 23/0.215, 24/0.215, 25/0.215

Chak 4 C, Badi odki, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Hari int udyog**
5. **Old Name- Maruti Int Udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 78, K.No. 14, 15, 16, 17, 18, 23/0.215, 24/0.215, 25/0.215 Chak 4 C, Badi odki, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
6. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
7. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.



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8. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
9. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
10. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
11. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
12. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
13. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 986-991

Date: 19.01.2022

Balaji bricks,

M.No. 60, K.No. 12, 13, 14, 17, 18, 19

Chak 3 C Bari, Pakki, Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Balaji bricks**, which is engaged in operating an industrial plant / operation / process at **M.No. 60, K.No. 12, 13, 14, 17, 18, 19 Chak 3 C Bari, Pakki, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 992-997

Date: 19.01.2022

**Ganesh Brick Kiln,
Chak 1 MLK C, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ganesh Brick Kiln**, which is engaged in operating an industrial plant / operation / process at **Chak 1 MLK C, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

olc

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

olc



Rajasthan State Pollution Control Board

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RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 998-1003

Date: 19.01.2022

**Poonia Int Udhyog,
Chak 1 MLK C, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Poonia Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 1 MLK C, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1004-1009

Date: 19.01.2022

**Aggarwal Int Udhyog,
Chak 6 PSD A, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Aggarwal Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 6 PSD A, Tehsil-Rawla, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,04,000/- (**Rupees Twenty Six Lacs Four Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

ok

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1010-1015

Date: 19.01.2022

**Kooldiya Int Udyog Unit - I,
Chak 9 KND, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kooldiya Int Udyog Unit - I**, which is engaged in operating an industrial plant / operation / process at **Chak 9 KND, Tehsil-Rawla, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

b/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

b/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1016-1021

Date: 19.01.2022

**Kooldiya Int Udyog Unit - II,
Chak 9 KND (19 KD), Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kooldiya Int Udyog Unit - II**, which is engaged in operating an industrial plant / operation / process at **Chak 9 KND (19 KD), Tehsil-Rawla, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

b/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1022-1027

Date: 19.01.2022

**Shri Krishna Bricks (Old Name - Quadri Bricks),
Chak 9 KD A, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Krishna Bricks (Old Name - Quadri Bricks)**, which is engaged in operating an industrial plant / operation / process at **Chak 9 KD A, Tehsil-Rawla, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakim Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1028-1033

Date: 19.01.2022

**Jyani Brick Udyog,
Chak 7 DD, New Mandi, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jyani Brick Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 7 DD, New Mandi, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

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1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1034-1039

Date: 19.01.2022

(New Name- Angri Devi) (Old Name-S.P. Int Udyog),

Chak 2 GD(A), Tehsil- Gharsana,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

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2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s (New Name- Angri Devi) (Old Name-S.P. Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak 2 GD(A), Tehsil- Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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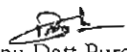
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9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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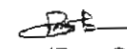
Yours sincerely,


(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


Environmental Engineer (Env. Comp.)
ok



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1040-1045

Date: 19.01.2022

**Choudhary Int Udhog (Old Name- Shri Ganesh Int Udyog),
Chak- 2 JSM, Kupli Road, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Choudhary Int Udhog (Old Name- Shri Ganesh Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak- 2 JSM, Kupli Road, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-2I) RPCB/Env. Comp./ 1046-1051

Date: 19.01.2022

**Bhullar Int udhyog,
Chak- 9 GD(A), Sakhi Road, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bhullar Int udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 9 GD(A), Sakhi Road, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

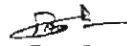
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Yours sincerely,


(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
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o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1052-1057

Date: 19.01.2022

**New Prajapati Bricks Co,
Chak- 19 MD, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s New Prajapati Bricks Co**, which is engaged in operating an industrial plant / operation / process at **Chak- 19 MD, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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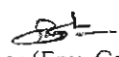
Yours sincerely,


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ok Environmental Engineer (Env. Comp.)

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Registered Post

P.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1058-1063

Date: 19.01.2022

**Kuber int Udhyog(old name: M.M Bricks industries,
Chak- 4 MLD B 1st, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kuber int Udhyog(old name: M.M Bricks industries**, which is engaged in operating an industrial plant / operation / process at **Chak- 4 MLD B 1st, Tehsil- Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
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Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
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o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1064-1069

Date: 19.01.2022

**Brar Int Udhyog(old name: Karni Maa int Udhyog,
Chak- 2 MLD B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

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5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1070-1075

Date: 19.01.2022

**Laxmi int udhyog,
Chak- 2 MLD B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Laxmi int udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 2 MLD B, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1076-1081

Date: 19.01.2022

**Shyam Bricks Kiln,
Chak- 8 MLD B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shyam Bricks Kiln**, which is engaged in operating an industrial plant / operation / process at **Chak- 8 MLD B, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

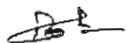
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

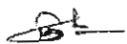
Yours sincerely,


(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1082-1087

Date: 19.01.2022

**Sri veer Tejaji Int Udhyog(old name Shri Int Udhyog,
3 G.M, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sri veer Tejaji Int Udhyog(old name Shri Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **3 G.M, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
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This bears approval of the competent authority.

Yours sincerely,


(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
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o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1088-1093

Date: 19.01.2022

**Shiv Int Udyog,
Chak 2 PSD, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shiv Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 2 PSD, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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This bears approval of the competent authority.

Yours sincerely,


(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1094-1099

Date: 19.01.2022

Dhillon Bricks Industry,

Chak- 42 F, Murba No.: 24, Kila No: 17,18,19, Tehsil- Srikaranpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dhillon Bricks Industry**, which is engaged in operating an industrial plant / operation / process at **Chak- 42 F, Murba No.: 24, Kila No: 17,18,19, Tehsil-Srikaranpura, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1100-1105

Date: 19.01.2022

Dipti Singh Int Udyog,

Chak- 12 O, Murba No.: 38, Kila No: 16,17,20,22,23,24,25, Tehsil- Srikanpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dipti Singh Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 12 O, Murba No.: 38, Kila No: 16,17,20,22,23,24,25, Tehsil-Srikanpura, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1106-1111

Date: 19.01.2022

Tej Int Udyog, (Old Name- Gurusis Bricks Udyog),

Chak- 28 F, Gulabewala, Murba No.: 05, Kila No: 18/1, 19,20,21,22, Tehsil- Srikananpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tej Int Udyog, (Old Name- Gurusis Bricks Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak- 28 F, Gulabewala, Murba No.: 05, Kila No: 18/1, 19,20,21,22, Tehsil-Srikananpura, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1112-1117

Date: 19.01.2022

**Jai Durga Int Udyog (16428),
Chak- 52 F, Murba No.: 50, Tehsil- Srikanpur,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Durga Int Udyog (16428)**, which is engaged in operating an industrial plant / operation / process at **Chak- 52 F, Murba No.: 50, Tehsil-Srikanpur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1118-1123

Date: 19.01.2022

Pal Bricks Industries,

Chak- 2 U, Murba No.: 60, Kila No.: 3-7, Kesari Singh Pura, Tehsil- Srikanpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Pal Bricks Industries**, which is engaged in operating an industrial plant / operation / process at **Chak- 2 U, Murba No.: 60, Kila No.: 3-7, Kesari Singh Pura, Tehsil-Srikanpur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1124-1129

Date: 19.01.2022

**Anil Bricks Company, Old Name- Shri Ganesh Ent Udhyog,
Chak- 6 W, Murba No.: 32, Kila No.: 1/1, 2/2, Tehsil- Srikaranpur,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Anil Bricks Company, Old Name- Shri Ganesh Ent Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 6 W, Murba No.: 32, Kila No.: 1/1, 2/2, Tehsil-Srikaranpura, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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RSPCB Helpline No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1130-1135

Date: 19.01.2022

Shri Balaji Int Udyog (20630),

Chak- 12 O Murba No.: 37, Kila No.: 16-18, 23-25, Tehsil- Srikananpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Balaji Int Udyog (20630)**, which is engaged in operating an industrial plant / operation / process at **Chak- 12 O Murba No.: 37, Kila No.: 16-18, 23-25, Tehsil-Srikananpura, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

b/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

b/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1136-1141

Date: 19.01.2022

S. B. Int Udyog (37781),

Chak- 12 FF, Murba No. 21, Kila No. 2,3,8,9,12,13, Tehsil- Srikaranpur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s S. B. Int Udyog (37781)**, which is engaged in operating an industrial plant / operation / process at **Chak- 12 FF, Murba No. 21, Kila No. 2,3,8,9,12,13, Tehsil-Srikaranpura, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1142-1147

Date: 19.01.2022

**Tushar Int Udyog, Old Name- Ganpati Bricks (16488),
Chak- 2 MM, Murba No. 32, Kila No. 1,2,3/1,9,10,11/2, Tehsil- Srikanpur,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tushar Int Udyog, Old Name- Ganpati Bricks (16488)**, which is engaged in operating an industrial plant / operation / process at **Chak- 2 MM, Murba No. 32, Kila No. 1,2,3/1,9,10,11/2, Tehsil-Srikanpur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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RSPCB HelpLine No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages-caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1148-1153

Date: 19.01.2022

**Ridhi Sidhi Int Udyog,
Chak - 66 RB, Tehsil- Raisinghnagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ridhi Sidhi Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak - 66 RB, Tehsil-Raisinghnagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1154-1159

Date: 19.01.2022

**Guru Kripa Int Udyog,
Chak - 70 RB, Tehsil- Raisinghnagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Guru Kripa Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak - 70 RB, Tehsil-Raisinghnagar, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1160-1165

Date: 19.01.2022

**Ganesh Int Udyog,
Chak- 5 RM, Raghunathpura, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ganesh Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak- 5 RM, Raghunathpura, Tehsil-Suratgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

ok

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1166-1171

Date: 19.01.2022

**(New Name- New Luxmi Entt Udhyog) (Old Name- Om Namh Laxmi Int Udyog),
Chak-15 SGR, Suratgarh Road, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of M/s **(New Name- New Luxmi Entt Udhyog) (Old Name- Om Namh Laxmi Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-15 SGR, Suratgarh Road, Tehsil- Suratgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,04,000/- (**Rupees Twenty Six Lacs Four Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1172-1177

Date: 19.01.2022

**Balaji Bricks Industries(Old Name-Sardar Bricks Industries),
Chak-1 DBN (B), Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Balaji Bricks Industries(Old Name-Sardar Bricks Industries)**, which is engaged in operating an industrial plant / operation / process at **Chak-1 DBN (B), Tehsil-Suratgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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RSPCB Helpline No. : 0141-2716877

in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1178-1183

Date: 19.01.2022

**Kothari Bricks Company,
Chak-6 SGM, B, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kothari Bricks Company**, which is engaged in operating an industrial plant / operation / process at **Chak-6 SGM, B, Tehsil-Suratgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1184-1189

Date: 19.01.2022

**(New Name- Baba Kiln Company, Old Name- Baba Int Udyog),
Chak-34 GB, 186/422, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s (New Name- Baba Kiln Company, Old Name- Baba Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-34 GB, 186/422, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1190-1195

Date: 19.01.2022

Bika Int Udyog,

Chak 35 GB, 192/423, Tehsil- Srivijaynagar,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bika Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 35 GB, 192/423, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,


(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1196-1201

Date: 19.01.2022

**Shri Karni Int Udyog (Old Name-Shree Int Udyog),
Chak-34 GB, 195/417, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Karni Int Udyog (Old Name-Shree Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-34 GB, 195/417, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1202-1207

Date: 19.01.2022

**Khushi Int Udyog,
Chak 26 GB, 183/407, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Khushi Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 26 GB, 183/407, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1208-1213

Date: 19.01.2022

**(Baba Bricks Company) (Old- Sri Vijaynagar Kiln),
Chak 36 GB, 194/429, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s (Baba Bricks Company) (Old- Sri Vijaynagar Kiln)**, which is engaged in operating an industrial plant / operation / process at **Chak 36 GB, 194/429, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,04,000/- (**Rupees Twenty Six Lacs Four Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1214-1219

Date: 19.01.2022

**Baba Brick Kiln,
Chak 36 GB, 194/429, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Baba Brick Kiln**, which is engaged in operating an industrial plant / operation / process at **Chak 36 GB, 194/429, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1220-1225

Date: 19.01.2022

**Chugh Bricks Company,
Chak 36 GB, 196/430, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chugh Bricks Company**, which is engaged in operating an industrial plant / operation / process at **Chak 36 GB, 196/430, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,04,000/- (**Rupees Twenty Six Lacs Four Thousand Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1226-1231

Date: 19.01.2022

**(New Name- Lal Chand Vatrana Bricks Industries)(Old Name-Dhot Bricks),
Chak 40 GB, 203/430, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s (New Name- Lal Chand Vatrana Bricks Industries)(Old Name-Dhot Bricks)**, which is engaged in operating an industrial plant / operation / process at **Chak 40 GB, 203/430, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)
o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)
o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1232-1237

Date: 19.01.2022

**(New Name- Bika Int Udyog)(Old Name-Satvindra Singh & sons),
Chak 49 GB, 207/436, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s (New Name- Bika Int Udyog)(Old Name-Satvindra Singh & sons)**, which is engaged in operating an industrial plant / operation / process at **Chak 49 GB, 207/436, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,04,000/- (Rupees Twenty Six Lacs Four Thousand Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

O/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

O/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1238-1243

Date: 19.01.2022

**Ambika Int Udyog,
Chak 46 GB, 218/445, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ambika Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 46 GB, 218/445, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1244-1249

Date: 19.01.2022

**Shree Gurunanak Bricks,
Chak 29 GB, 186/412, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Gurunanak Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak 29 GB, 186/412, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1250-1255

Date: 19.01.2022

**KRC (Old Name-Salasar Int udyog),
Chak-7 JM, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s KRC (Old Name-Salasar Int udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-7 JM, Tehsil-Anupgarh, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
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o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1256-1261

Date: 19.01.2022

**Tata Bricks,
77 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tata Bricks**, which is engaged in operating an industrial plant / operation / process at **77 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
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o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1262-1267

Date: 19.01.2022

**Shree Mahadev Int Udyog,
86 GB-B, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

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2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Mahadev Int Udyog**, which is engaged in operating an industrial plant / operation / process at **86 GB-B, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

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1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
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Environmental Engineer (Env. Comp.)



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RSPCB Helpline No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1268-1273

Date: 19.01.2022

**Tata Bricks company(Old name-VIP int udyog),
66 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

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4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tata Bricks company(Old name-VIP int udyog)**, which is engaged in operating an industrial plant / operation / process at **66 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1274-1279

Date: 19.01.2022

**Arora Bricks,
77 GB, Tehsil- Anupgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Arora Bricks**, which is engaged in operating an industrial plant / operation / process at **77 GB, Tehsil-Anupgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,04,000/- (Rupees Twenty Six Lacs Four Thousand Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1280-1285

Date: 19.01.2022

A. K. Aunkar Int Udyog,

M.No. 47, K.No. 4, 5/0.227, Chak 7C Badi, Sujawalpur,

Tehsil & District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s A. K. Aunkar Int Udyog**, which is engaged in operating an industrial plant / operation / process at **M.No. 47, K.No. 4, 5/0.227, Chak 7C Badi, Sujawalpur, Tehsil & District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1286-1291

Date: 19.01.2022

Mohanlal Jakhar,
Chak 5 MLD A, Tehsil- Gharsana,
District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Mohanlal Jakhar**, which is engaged in operating an industrial plant / operation / process at **Chak 5 MLD A, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1292-1297

Date: 19.01.2022

**Kooldiya Int Udyog,
Chak 9 KD A, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kooldiya Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 9 KD A, Tehsil-Rawla, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-2I) RPCB/Env. Comp./ 1298-1303

Date: 19.01.2022

**Panwar Int Udhyog,
Chak 3 PM II, Tehsil- Rawla,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Panwar Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 3 PM II, Tehsil-Rawla, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc.. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
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In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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RSPCB HelpLine No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1304-1309

Date: 19.01.2022

**Anmol Bricks Udyog,
Chak 5 DD, Kupli Road, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Anmol Bricks Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak 5 DD, Kupli Road, Tehsil-Gharsana, District-Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1310-1315

Date: 19.01.2022

**Tiranga Int Udhyog,
2 MLD B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Tiranga Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **2 MLD B, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1316-1321

Date: 19.01.2022

**K.G.N Int Udhyog,
Chak 12 MLD-B, Tehsil- Gharsana,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s K.G.N Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak 12 MLD-B, Tehsil-Gharsana, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
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In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

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1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1322-1327

Date: 19.01.2022

H.R. Int Udhyog,

Chak- Jeevan desar Muraba No.- 155, Tehsil- Padampur,

District- Sriganganagar

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s H.R. Int Udhyog**, which is engaged in operating an industrial plant / operation / process at **Chak- Jeevan desar Muraba No.- 155, Tehsil-Padampur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
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11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,04,000/- (Rupees Twenty Six Lacs Four Thousand Only)** on the basis of Polluter Pays Principle.
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This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

o/c

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

o/c



Rajasthan State Pollution Control Board

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F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1328-1333

Date: 19.01.2022

**Shivam Int Udhyog (Other Name-Shiv Int Udhyog),
Chak 47 LLW Muraba 41, Tehsil- Padampur,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
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3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shivam Int Udhyog (Other Name-Shiv Int Udhyog)**, which is engaged in operating an industrial plant / operation / process at **Chak 47 LLW Muraba 41, Tehsil-Padampur, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
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Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

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2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1334-1339

Date: 19.01.2022

**Vinayak Enterprises,
6 SGM B, Tehsil- Suratgarh,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Vinayak Enterprises**, which is engaged in operating an industrial plant / operation / process at **6 SGM B, Tehsil-Suratgarh, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1340-1345

Date: 19.01.2022

**Dada Bricks,
Chak 36 GB, 188/426,427, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dada Bricks**, which is engaged in operating an industrial plant / operation / process at **Chak 36 GB, 188/426,427, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the



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individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 26,09,250/- (**Rupees Twenty Six Laes Nine Thousand Two Hundred Fifty Only**) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1346-1351

Date: 19.01.2022

**Surenderpal Int Udyog,
Chak-5 GB (A), 125/380, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Surenderpal Int Udyog**, which is engaged in operating an industrial plant / operation / process at **Chak-5 GB (A), 125/380, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./ 1352-1357

Date: 19.01.2022

**Mahabali Int Udyog (Old name-Agarwal Int Udyog),
Chak-5 GB (B), 127/383, Tehsil- Srivijaynagar,
District- Sriganganagar**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Mahabali Int Udyog (Old name-Agarwal Int Udyog)**, which is engaged in operating an industrial plant / operation / process at **Chak-5 GB (B), 127/383, Tehsil- Srivijaynagar, District- Sriganganagar** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and



Rajasthan State Pollution Control Board

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in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors. has 'inter alia' passed directions on 10.11.2021 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **26,09,250/- (Rupees Twenty Six Lacs Nine Thousand Two Hundred Fifty Only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents by 18.02.2022 failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

o/c Environmental Engineer (Env. Comp.)



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Registered Post

F.16 (Env. Comp. Gen-21) RPCB/ Env. Comp./ Disptach No. *244/2459* Date: 08.03.2022

Name of Unit

Address.

(List enclosed - 33)

Sub: Directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **Name of Unit** which is engaged in operating an industrial plant / operation / process at **Address** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:
Operation of industry without valid consent from State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

*Attn
30/3/22
10/3/22*



Rajasthan State Pollution Control Board

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which may extend to six years and with fine under section 41(2) of the Water Act and section 39 of the Air Act and the industry shall be closed immediately without any prior notice.

This bears approval of the competent authority.

Yours sincerely,

—sd—

(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

- ✓ 1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)



Rajasthan State Pollution Control Board

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RSPCB HelpLine No. : 0141-2716877

Registered Post

F.16 (Env. Comp. Gen-21) RPCB/Env. Comp./Disptach No. *1663 to 2466* Date: 08.03.2022

Name of Unit

Address

(list enclosed - 132)

Sub: Directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 262/2020 Hakam Singh & Anr. V/s State of Rajasthan & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Name of unit** which is engaged in operating an industrial plant / operation / process at **Address** and during the process the industry discharges water and/or air pollutants.
5. And whereas it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under:

Operation of industry without valid consent from State Board.

6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

*Attn
Gm
10/3/2022*



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

which may extend to six years and with fine under section 41(2) of the Water Act and section 39 of the Air Act and the industry shall be closed immediately without any prior notice.

This bears approval of the competent authority.

Yours sincerely,

—sd—
(Vishnu Datt Purohit)

Environmental Engineer (Env. Comp.)

Copy to following for information and necessary action:-

- ✓ 1. Group Incharge, Legal/MUID, RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.


Environmental Engineer (Env. Comp.)

List of Brick Kiln units which have submitted reply of SCN issued on 19.01.2022

S. No.	Name of the industry	Complete Address	Amount in words	Amount	Dispatch No		
1	Nishant Int udyog	Chak-79 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Lacs Twenty Thousand Only	2020000	1669	-	1674
2	Prince Bricks Co.	Chak- 73 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Eighteen Lacs Forty Thousand Only	1840000	1675	-	1680
3	Tata Bricks industries	Chak-77 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Eighteen Lacs Forty Thousand Only	1840000	1681	-	1686
4	Gurmeet Kiln Company (old name - TUTU int udhyog, Shree Karni Bricks Industries)	Chak- 68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Eighteen Lacs Twenty Five Thousand Only	1825000	1687	-	1692
5	Wahe Guru Int Udyog (Nanda Int Udyog)	Chak-87 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty One Lacs Sixty Thousand Only	2160000	1693	-	1698
6	Jai Bricks	Chak-68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Fifteen Thousand Only	2415000	1699	-	1704
7	Arshid Industries	Chak-68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Only	2400000	1705	-	1710
8	Sonu Kiln Company	Chak-67 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Eighteen Lacs Twenty Five Thousand Only	1825000	1711	-	1716
9	Kamra Kiln company	Chak 68/2 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Nine Lacs Five Thousand Only	905000	1717	-	1722
10	Bimla Kiln Company	Chak-72 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Eighteen Lacs Twenty Five Thousand Only	1825000	1723	-	1728
11	Bika Bricks	Chak -65 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Five Lacs Sixty Five Thousand Only	565000	1729	-	1734
12	Sri Balaji Industries (Old Name-Jai Baba Ri Bricks)	Chak-72 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Sixty Thousand Only	2460000	1735	-	1740
13	J.D. Bricks Industry	Chak-12ND Nahranwali, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1741	-	1746
14	Laxmi Bricks udyog	Chak-5 JM, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty One Lacs Sixty Thousand Only	2160000	1747	-	1752
15	Kamal Int udyog (Old Name-Kishan Int Udyog)	Chak-4 NM, Naharwali, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1753	-	1758

16	Chodhary Industries (Old Name- Vijay Int Udyog)	Chak 2NM, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1759	-	1764
17	Tata Bricks	7APM, Tehsil-Anupgarh, District-Sriganganagar	Rupees Eighteen Lacs Twenty Five Thousand Only	1825000	1765	-	1770
18	BVP Bricks	68/2 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	1771	-	1776
19	Ashish Brick company	87GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	1777	-	1782
20	Chug Brick company	67 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Two Lacs Twenty Thousand Only	220000	1783	-	1788
21	Goyal Kiln Co. (Other name- Chandra Singh & Company)	78GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty One Lacs Sixty Thousand Only	2160000	1789	-	1794
22	Godara Int Udyog	73 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Three Lacs Five Thousand Only	305000	1795	-	1800
23	Karan Brick Industries (Old Name- Krishna Int Udyog)	67 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Eighteen Lacs Thirty Thousand Only	1830000	1801	-	1806
24	Sekhon Int Udyog	M.No. 11, K.No. 18/0.202, 19, 20/0.161, 21/0.191, 22, 23/0.202, Chak 18 Z, Tehsil & District-Sriganganagar	Rupees One Lacs Ten Thousand Only	110000	1807	-	1812
25	S M Bricks Suppliers, (Old Name- Yadunandan Ent Suppliers)	M.No. 14, K.No. 21/0.139, 22, 23, 24, 25, Chak 2 HH II, Tehsil & District-Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1813	-	1818
26	New Name- Sri Balaji Bricks Udyog, Old Name- Vishavkarma Int Udyog	M.No. 22, K.No. 1,2/0.506, 3/1/0.126,8/2/0.126, 9,10/0.506, 11/0.116, 12/0.116,13/1/0.055 Chak 11 Z, Tehsil & District-Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1819	-	1824
27	Shivam Bricks Industries (Old Name- Lunga Int Udyog)	M.No. 63, K.No. 1, 2, 3, 8/0.228, 9, 10, Chak 5C Badi, Sujawalpur, Tehsil & District-Sriganganagar	Rupees Nine Lacs Five Thousand Only	905000	1825	-	1830
28	Choudary Int Udyog	M.No. 18, K.No.1/0.027, 2/0.191, 3/0.253, 4, 7/0.121, 8/0.121 Chak 2 NH II, Tehsil & District-Sriganganagar	Rupees Fifteen Lacs Seventy Thousand Only	1570000	1831	-	1836
29	Jagdamba Bricks (19220)	M.No.63, K.No.18, 19, 20, 21/.052, 22/.052, 23/.052 Chak 11, LNP, Tehsil & District-Sriganganagar	Rupees Two Lacs Fifty Five Thousand Only	255000	1837	-	1842

30	Shyam Kiln company	M.No. 21, K.No.3/0.127, 4, 7, 8/0.0127 Chak 4 Y, Kalyan, Tehsil & District- Sriganganagar	Rupees Three Lacs Five Thousand Only	305000	1843	-	1848
31	Shri Ramdev Bricks	M.No. 44, K.No. 2, 3, 4, 5/0.190, 7/0.063, 8/0.063 Chak 9 A, Chhoti, Tehsil & District- Sriganganagar	Rupees Nineteen Lacs Twenty Five Thousand Only	1925000	1849	-	1854
32	Satya Narayan Shiv Kumar	M.No. 15, K.No. 16, 17, 18, 19, 20/0.127 Chak 4 Y, Kalia, Tehsil & District- Sriganganagar	Rupees Two Lacs Forty Thousand Only	240000	1855	-	1860
33	Saharan Int Udyog	Chak 5 MLD, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1861	-	1866
34	Ganpati Bricks	Chak 3 MLK A, Tehsil-Gharsana, District- Sriganganagar	Rupees Eighteen Lacs Thirty Thousand Only	1830000	1867	-	1872
35	Choudhary Bricks Udhog	Chak 1 MLK B, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1873	-	1878
36	Balaji Suppliers (Old Name - Brar Brick Kilan)	Chak 5 PSD A, Tehsil-Rawla, District- Sriganganagar	Rupees Twenty Four Lacs Forty Five Thousand Only	2445000	1879	-	1884
37	Bhadu Kiln Udhog	Chak 3 PSD B, Tehsil-Rawla, District- Sriganganagar	Rupees Nine Lacs Five Thousand Only	905000	1885	-	1890
38	Choudhary Bricks Industries	Chak 365 Head, 1 KYD, Tehsil-Rawla, District- Sriganganagar	Rupees Twenty Four Lacs Forty Five Thousand Only	2445000	1891	-	1896
39	Shree Shyam Bricks (Old Name- Shree Ram Bricks)	Chak- 6 G.D. Sakhi Road, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1897	-	1902
40	Jai Balaji Bricks Udyog	Chak 4 DDB, Dabbar Road, Tehsil-Gharsana, District- Sriganganagar	Rupees Eighteen Lacs Ninety Five Thousand Only	1895000	1903	-	1908
41	Murliwala Int Udyog	Chak 2 JSM, Kupli Road, Gharsana, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1909	-	1914
42	Jai Shree Krishna Ent Udhog	Chak 5 GDA, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Forty Five Thousand Only	2445000	1915	-	1920
43	Aggrawal Ent Udhog	Chak- 4 MLD A 1st, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Sixty Thousand Only	2460000	1921	-	1926
44	Khan Int Udyog	Chak- 4 MLD A, Tehsil-Gharsana, District- Sriganganagar	Rupees Six Lacs Twenty Thousand Only	620000	1927	-	1932
45	Shyoran Bricks Industries	Chak- 8 MLD B, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1933	-	1938

46	Jyani Int Udyog	Chak 8 MLD-B, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1939	-	1944
47	Shree Shyam Kilan Company (Old Name - Mohanlal Int Udyog)	Chak 3 KD B, Tehsil-Rawla, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	1945	-	1950
48	Shri Ganesh Int Udyog	Chak 30 AS B, Tehsil-Rawla, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	1951	-	1956
49	Sagar Bricks	Chak - 22 NP, Tehsil-Raisinghnagar, District-Sriganganagar	Rupees Twenty Four Lacs Forty Five Thousand Only	2445000	1957	--	1962
50	Prince Bricks Company (Old Name-Baba Ramdev Int Udyog)	Chak -18 KSD, Tehsil-Sadulshahar, District-Sriganganagar	Rupees Twenty Four Lacs Thirty Five Thousand Only	2435000	1963	--	1968
51	Choudhary Brijlal Bhadu Int Udyog	Chak 12 SDP, Tehsil-Sadulshahar, District-Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	1969	-	1974
52	Goswami Int Udyog	Chak- 16 BNW, Tehsil-Sadulshahar, District-Sriganganagar	Rupees Twenty One Lacs Fifty Five Thousand Only	2155000	1975	--	1980
53	Brar Int Udyog	Chak- 6 BGS, Tehsil-Sadulshahar, District-Sriganganagar	Rupees Twenty Four Lacs Twenty Five Thousand Only	2425000	1981	-	1986
54	Shree Balaji Int Udyog	Chak- 8 SDP, Tehsil-Sadulshahar, District-Sriganganagar	Rupees Twenty Four Lacs Thirty Five Thousand Only	2435000	1987	-	1992
55	Satguru Int Udyog	Chak 11 BGS, Bhagsar, Tehsil-Sadulshahar, District- Sriganganagar	Rupees Twenty Four Lacs Twenty Five Thousand Only	2425000	1993	-	1998
56	Tajinder Pal Singh Baljeet Singh	Chak- 24 KSD Gaddar Khera, Tehsil-Sadulshahar, District- Sriganganagar	Rupees Twenty Four Lacs Thirty Thousand Only	2430000	1999	-	2004
57	Mahadev Int Udyog	Chak- 7 SGM, Sardargarh Road, Tehsil-Suratgarh, District- Sriganganagar	Rupees Eighteen Lacs Forty Five Thousand Only	1845000	2005	-	2010
58	Pawan Bricks Company	Chak- 6 SGM (B), Tehsil-Suratgarh, District-Sriganganagar	Rupees Twenty One Lacs Fifty Five Thousand Only	2155000	2011	-	2016
59	Shiv Int Udyog	Chak- 7 SGM, Tehsil-Suratgarh, District-Sriganganagar	Rupees One Lacs Eighty Five Thousand Only	185000	2017	--	2022
60	Shiv Bricks Industries	Chak-7 SGM, Tehsil-Suratgarh, District-Sriganganagar	Rupees Fourteen Lacs Twenty Five Thousand Only	1425000	2023	-	2028
61	Kisan Int Udyog (Duplicate Name- Kishan Bricks Company)	Chak-7 SGM, Tehsil-Suratgarh, District-Sriganganagar	Rupees Eighteen Lacs Forty Thousand Only	1840000	2029	-	2034

62	Jagdamba Industries (Old Name- Arora Int Udyog)	Chak 10 BLM (A), 200/420, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Fifty Thousand Only	2450000	2035	-	2040
63	Rishabh Traders (Old Name- Satnam Tanu Int Udyog)	Chak-34 GB, 189/423, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2041	-	2046
64	Baldev Kiln Company	Chak 26 GB, 182/407, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twelve Lacs Fifty Thousand Only	1250000	2047	-	2052
65	Gotam Kiln Company	Chak 26 GB, 182/407, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twelve Lacs Fifty Thousand Only	1250000	2053	-	2058
66	Balana Int Udyog	Chak 33 GB, 186/420, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Forty Five Thousand Only	2445000	2059	-	2064
67	Balaji Bricks Company	Chak 50 GB, 219/446, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2065	-	2070
68	Shri Shyam Int Udyog	Chak 51 GB, 219/448, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Six Lacs Forty Thousand Only	640000	2071	-	2076
69	J.K. Bricks Industries	Chak 17 GB, 163/402, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Three Lacs Ten Thousand Only	310000	2077	-	2082
70	Mandeep Singh Ranjeet Singh (Old Name- Shri Ram Bricks)	Chak-15 GB, 150/398, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2083	-	2088
71	Raj Int Udyog (Old-Jai Jhameshwar Int Udyog)	Chak-11 GB, 143/388, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Six Lacs Twenty Thousand Only	620000	2089	-	2094
72	Malwa Int Udyog (Old name- Global Bricks Industry)	Chak-5 GB(A), 124/381, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	2095	-	2100
73	Dhanna Bhagat Int Udyog (Old Name- Vinayak Int Udyog, Parth Int Udyog)	Chak-5 GB(B), 124/383, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	2101	-	2106
74	Chhabra Bricks	Chak-5 GB(B), 139/383, Tehsil-Srivijaynagar, District- Sriganganagar	Rupees Five Lacs Eighty Thousand Only	580000	2107	-	2112
75	Thind int udyog	Chak-87 GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2113	-	2118
76	Durga Bricks Industries	Chak-68/I GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2119	-	2124
77	Dhot Bricks	Chak-66 G.B., Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2125	-	2130

78	Chug Brick Industries	Chak 54 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2131	-	2136
79	KBI industries	Chak 66 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2137	-	2142
80	Siddhi vinayak bricks industries	Chak-87 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2143	-	2148
81	Suman Int Udyog	M.No. 3, K.No. 23, 24, 25/0.189, M.No. 17, K.No. 3, 4, 5/1(0.189) Chak 12 F Bada, Mirzewala, Tehsil & District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2149	-	2154
82	Dev Raj Harmesh Pal (Other Name- Moyal Int Udyog)	Chak 4 ML,M.No. 4, 26, K.No. 13/0.114, 14, 15, 19/0.019, 17, 18, 19, 20/0.228, M.No. 27, K.No. 2/0.126, 3, 4, 5, 6, 7, 8, Tehsil & District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2155	-	2160
83	Akal Int Udyog	M.No. 32 K.No. 1/0.151, 2, 3, 4/1 (0.127), 8, 9, 10/0.151 Chak 7C Badi, Sujawalpur, Tehsil & District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2161	-	2166
84	Namdhari Bricks Industries (44927)	M.No. 45, K.No. 1/0.216, 2, 3, 9, 10, Chak 23Z, Tehsil & District- Sriganganagar	Rupees Eighteen Lacs Eighty Five Thousand Only	1885000	2167	-	2172
85	Hari int udyog Old Name- Maruti Int Udyog	M.No. 78, K.No. 14, 15, 16, 17, 18, 23/0.215, 24/0.215, 25/0.215 Chak 4 C, Badi odki, Tehsil & District- Sriganganagar	Rupees Fifteen Lacs Seventy Thousand Only	1570000	2173	-	2178
86	Balaji bricks	M.No. 60, K.No. 12, 13, 14, 17, 18, 19 Chak 3 C Bari, Pakki, Tehsil & District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2179	-	2184
87	Ganesh Brick Kiln	Chak 1 MLK C, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2185	-	2190
88	Poonia Int Udhog	Chak 1 MLK C, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2191	-	2196
89	Kooldiya Int Udyog Unit - I	Chak 9 KND, Tehsil-Rawla, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2197	-	2202
90	Kooldiya Int Udyog Unit - II	Chak 9 KND (19 KD), Tehsil-Rawla, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2203	-	2208

91	Shri Krishna Bricks (Old Name - Quadri Bricks)	Chak 9 KD A, Tehsil-Rawla, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2209	-	2214
92	Jyani Brick Udyog	Chak 7 DD, New Mandi, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2215	-	2220
93	(New Name- Angri Devi) (Old Name-S.P. Int Udyog)	Chak 2 GD(A), Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2221	-	2226
94	Choudhary Int Udhyog (Old Name- Shri Ganesh Int Udyog)	Chak- 2 JSM, Kupli Road, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2227	-	2232
95	Bhullar Int udhyog	Chak- 9 GD(A), Sakhi Road, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2233	-	2238
96	New Prajapati Bricks Co	Chak- 19 MD, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2239	-	2244
97	Kuber int Udhyog(old name: M.M Bricks industries	Chak- 4 MLD B 1st, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2245	-	2250
98	Brar Int Udhyog(old name: Karni Maa int Udhyog	Chak- 2 MLD B, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty One Lacs Ninety Thousand Only	2190000	2251	-	2256
99	Laxmi int udhyog	Chak- 2 MLD B, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2257	-	2262
100	Sri veer Tejaji Int Udhyog(old name Shri Int Udhyog	3 G.M, Tehsil-Gharsana, District-Sriganganagar	Rupees Fourteen Lacs Five Thousand Only	1405000	2263	-	2268
101	Shiv Int Udyog	Chak 2 PSD, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2269	-	2274
102	Dipti Singh Int Udyog	Chak- 12 O, Murba No.: 38, Kila No: 16,17,20,22,23,24,25, Tehsil-Srikananpura, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2275	-	2280
103	Jai Durga Int Udyog (16428)	Chak- 52 F, Murba No.: 50, Tehsil-Srikananpura, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2281	-	2286
104	Pal Bricks Industries	Chak- 2 U, Murba No.: 60, Kila No.: 3-7, Kesari Singh Pura, Tehsil-Srikananpura, District-Sriganganagar	Rupees Six Lacs Forty Thousand Only	640000	2287	-	2292
105	Anil Bricks Company, Old Name- Shri Ganesh Ent Udhyog (20240)	Chak- 6 W, Murba No.: 32, Kila No.: 1/1, 2/2, Tehsil-Srikananpura, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2293	-	2298

106	Shri Balaji Int Udyog (20630)	Chak- 12 O Murba No.: 37, Kila No.: 16-18, 23-25, Tehsil-Srikaranpura, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2299	-	2304
107	Ridhi Sidhi Int Udyog	Chak - 66 RB, Tehsil-Raisinghnagar, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2305	-	2310
108	Guru Kripa Int Udyog	Chak - 70 RB, Tehsil-Raisinghnagar, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2311	-	2316
109	Ganesh Int Udyog	Chak- 5 RM, Raghunathpura, Tehsil-Suratgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2317	-	2322
110	Kothari Bricks Company	Chak-6 SGM, B, Tehsil-Suratgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2323	-	2328
111	(New Name- Baba Kiln Company, Old Name- Baba Int Udyog)	Chak-34 GB, 186/422, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2329	-	2334
112	Shri Karni Int Udyog (Old Name-Shree Int Udyog)	Chak-34 GB, 195/417, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2335	-	2340
113	Khushi Int Udyog	Chak 26 GB, 183/407, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2341	-	2346
114	(Baba Bricks Company) (Old- Sri Vijaynagar Kiln)	Chak 36 GB, 194/429, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2347	-	2352
115	Baba Brick Kiln	Chak 36 GB, 194/429, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2353	-	2358
116	Chugh Bricks Company	Chak 36 GB, 196/430, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2359	-	2364
117	(New Name- Lal Chand Vatrana Bricks Industries)(Old Name-Dhot Bricks)	Chak 40 GB, 203/430, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Fifteen Lacs Sixty Thousand Only	1560000	2365	-	2370
118	(New Name- Bika Int Udyog)(Old Name-Satvindra Singh & sons)	Chak 49 GB, 207/436, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2371	-	2376
119	Ambika Int Udyog	Chak 46 GB, 218/445, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2377	-	2382
120	Shree Gurunanak Bricks	Chak 29 GB, 186/412, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2383	-	2388

121	KRC (Old Name-Salasar Int udyog)	Chak-7 JM, Tehsil-Anupgarh, District-Sriganganagar	Rupees Fourteen Lacs Five Thousand Only	1405000	2389	-	2394
122	Tata Bricks	77 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2395	-	2400
123	Shree Mahadev Int Udyog	86 GB-B, Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2401	-	2406
124	Tata Bricks company(Old name-VIP int udyog)	66 GB, Tehsil-Anupgarh, District-Sriganganagar	Rupees Fifteen Lacs Sixty Thousand Only	1560000	2407	-	2412
125	A. K. Aunkar Int Udyog	M.No. 47, K.No. 4, 5/0.227, Chak 7C Badi, Sujawalpur, Tehsil & District- Sriganganagar	Rupees Three Lacs Ten Thousand Only	310000	2413	-	2418
126	Mohanlal Jakhar	Chak 5 MLD A, Tehsil-Gharsana, District-Sriganganagar	Rupees Three Lacs Twenty Thousand Only	320000	2419	-	2424
127	Kooldiya Int Udyog	Chak 9 KD A, Tehsil-Rawla, District-Sriganganagar	Rupees Three Lacs Five Thousand Only	305000	2425	-	2430
128	K.G.N Int Udhyog	Chak 12 MLD-B, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2431	-	2436
129	H.R. Int Udhyog	Chak- Jeevan desar Muraba No.- 155, Tehsil-Padampur, District- Sriganganagar	Rupees Four Lacs Eighty Thousand Only	480000	2437	-	2442
130	Shivam Int Udhyog (Other Name-Shiv Int Udhyog)	Chak 47 LLW Muraba 41, Tehsil-Padampur, District- Sriganganagar	Rupees Three Lacs Fifteen Thousand Only	315000	2443	-	2448
131	Vinayak Enterprises	6 SGM B, Tehsil-Suratgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2449	-	2454
132	Mahabali Int Udyog (Old name-Agarwal Int Udyog)	Chak-5 GB (B), 127/383, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Three Lacs Five Thousand Only	305000	2455	-	2460

List of Brick Kiln units which have not submitted reply of SCN issued on 19.01.2022

S. No.	Name of the industry	Complete Address	Amount in words	Amount	Dispatch No		
1	Star Bricks industries	Chak-59 GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Eighteen Lacs Forty Thousand Only	1840000	2461	-	2466
2	Ganesh Brick Kiln	Chak-5 K, Tehsil-Anupgarh, District- Sriganganagar	Rupees Six Lacs Ten Thousand Only	610000	2467	-	2472
3	Nirmal Int Udyog	87 GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2473	-	2478
4	Godara Bricks	87 GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2479	-	2484
5	Ambey int udyog	M.No. 30, K.No.1/0.1768, 2/228, 3/228, 8/253, 9, 10/1963 Chak 13, LNP I, Tehsil & District- Sriganganagar	Rupees Twenty Four Lacs Twenty Five Thousand Only	2425000	2485	-	2490
6	Shri Shiv Int udyog	Chak 2 GD(A), Tehsil- Gharsana, District- Sriganganagar	Rupees Twenty One Lacs Forty Five Thousand Only	2145000	2491	-	2496
7	Kamra Bricks	Chak 14 MD, New Mandi, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2497	-	2502
8	Baba Ramdev Int Udyog	Chak- 52F, Murba No.-50, Jorawar Singh Pura, Tehsil- Srikaranpur, District- Sriganganagar	Rupees Twenty One Lacs Fifty Five Thousand Only	2155000	2503	-	2508
9	Guru Ram Das Int Udyog	Chak- 52 F, Murba No.: 03, Kila No: 12,19,20,22, Tehsil- Srikaranpur, District- Sriganganagar	Rupees Two Lacs Ninety Thousand Only	290000	2509	-	2514
10	Saran Int Udyog	Chak- 1 N, Murba No.: 29, Kila No.: 3-8, Jagtewala, Tehsil- Srikaranpur, District- Sriganganagar	Rupees Nine Lacs Only	900000	2515	-	2520

11	Bhole Shankar Int Udyog	Chak 15 KRW, Tehsil-Sadulshahar, District-Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	2521	-	2526
12	Bedi Int Bhatta	Manaksar Chouk, Tehsil-Suratgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2527	-	2532
13	Satguru Int Udyog	Chak 6 DBN, Tehsil-Suratgarh, District- Sriganganagar	Rupees Twenty Four Lacs Seventy Thousand Only	2470000	2533	-	2538
14	Dhawan Int Udyog	Chak-5 GB(B), 130/383, Tehsil-Srivijaynagar, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2539	-	2544
15	K.K. Bricks	Chak 29 GB, 184/416, Tehsil-Srivijaynagar, District-Sriganganagar	Rupees Ten Lacs Eighty Five Thousand Only	1085000	2545	-	2550
16	New Name- Saran Ent Udhog (Old Name-Kalgidhar Bricks)	Chak-66 G.B., Tehsil-Anupgarh, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2551	-	2556
17	Kamra Kiln company (Old name- Vimla Kiln Co.)	Chak-73 GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2557	-	2562
18	Mohan Int Udyog	67 GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2563	-	2568
19	S.S. BRICKS (47625)(OLD NAME- balaji int udyog, ambey bricks industries, prince int udyog)	M.No. 50, K.No.10/.253, 11/.238, 12/0.253, 13/0.253 Chak 2 D Badi odki, Tehsil & District- Sriganganagar	Rupees Seventeen Lacs Thirty Thousand Only	1730000	2569	-	2574
20	Aggarwal Int Udhog	Chak 6 PSD A, Tehsil-Rawla, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2575	-	2580
21	Shyam Bricks Kiln	Chak- 8 MLD B, Tehsil-Gharsana, District-Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2581	-	2586
22	Dhillon Bricks Industry	Chak- 42 F, Murba No.: 24, Kila No: 17,18,19, Tehsil-Srikaranpura, District-Sriganganagar	Rupees Nine Lacs Sixty Thousand Only	960000	2587	-	2592

23	Tej Int Udyog, (Old Name- Gurusis Bricks Udyog)	Chak- 28 F, Gulabewala, Murba No.: 05, Kila No: 18/1, 19,20,21,22, Tehsil- Srikaranpura, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2593	–	2598
24	S. B. Int Udyog (37781)	Chak- 12 FF, Murba No. 21, Kila No. 2,3,8,9,12,13, Tehsil- Srikaranpura, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2599	–	2604
25	Tushar Int Udyog, Old Name- Ganpati Bricks (16488)	Chak- 2 MM, Murba No. 32, Kila No. 1,2,3/1,9,10,11/2, Tehsil-Srikaranpura, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2605	–	2610
26	(New Name- New Luxmi Entt Udhyog) (Old Name- Om Namh Laxmi Int Udyog)	Chak-15 SGR, Suratgarh Road, Tehsil- Suratgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2611	–	2616
27	Balaji Bricks Industries(Old Name-Sardar Bricks Industries)	Chak-1 DBN (B), Tehsil- Suratgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2617	–	2622
28	Bika Int Udyog	Chak 35 GB, 192/423, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2623	–	2628
29	Arora Bricks	77 GB, Tehsil-Anupgarh, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Thousand Only	2480000	2629	–	2634
30	Panwar Int Udhyog	Chak 3 PM II, Tehsil-Rawla, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2635	–	2640
31	Tiranga Int Udhyog	2 MLD B, Tehsil-Gharsana, District- Sriganganagar	Rupees Twenty Four Lacs Eighty Five Thousand Only	2485000	2641	–	2646
32	Dada Bricks	Chak 36 GB, 188/426,427, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Fifteen Lacs Sixty Thousand Only	1560000	2647	–	2652
33	Surenderpal Int Udyog	Chak-5 GB (A), 125/380, Tehsil- Srivijaynagar, District- Sriganganagar	Rupees Six Lacs Thirty Five Thousand Only	635000	2653	–	2658



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongri, Jaipur.
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699

Regd. Post
Show Cause Notice for Disciplinary Action

No. F.10 (277) RPCB/Legal/NGT/2019/ 1642-1645

Date: 03/12/2021

1. Shri Prema Lal Raiger,
Senior Environment Engineer,
Rajasthan State Pollution Control Board,
Jaipur.
2. Shri Amit Soni,
Regional Officer,
Rajasthan State Pollution Control Board,
Hanumangarh.

Sub:- Show cause notice for disciplinary action for non-compliance of Hon'ble Hon'ble NGT orders in the matter of OA No. 262/2020 Hakam Singh Vs State of Rajasthan & Others.

Ref:- Hon'ble National Green Tribunal order dated 11.02.2021 in OA No. 262/2020 Hakam Singh Vs State of Rajasthan & Others.

And whereas the Hon'ble NGT vide order dated 11.02.2021 had directed inter-alia as follows:-

"5. In view of the above, we are of the opinion that further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint Committee of CPCB, State PCB and District Magistrate, Ganga Nagar may look into these aspects and furnish a factual report within three months. The State PCB and District Magistrate may take remedial action against kilns operating without consent forthwith and for assessment and recovery of compensation, after following due process. Similarly, action be taken, in accordance with law, against those found non-compliant, and action taken report filed. Notice is not being issued to individual kilns, as the statutory authorities will follow due process while taking action, in exercise of their statutory powers, for which hearing by this Tribunal is not required."

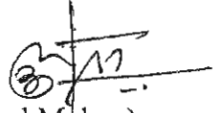
And whereas to ensure the compliance of above NGT order, you were directed vide this office letter dated 16.03.2021.

And whereas you have failed to ensure the compliance of NGT order despite having sufficient time which has been viewed seriously by the Hon'ble Tribunal. This shows utter failure in discharge of your duties.

201

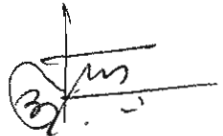
Therefore, this show cause notice is issued as to why disciplinary action be not initiated against you for failure in discharge of your duties in respect to the above directions given by this office and accordingly, you are further directed to submit your written explanation in this regard within 15 days of the receipt of this notice, failing to which suitable disciplinary action, as deemed fit, shall be initiated against you.

This bears the approval of competent authority.

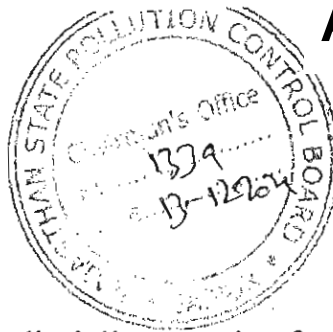

(Anand Mohan)
Member Secretary
o/c

Copy to following for information and necessary action:-

1. GIC (Establishment), Rajasthan State Pollution Control Board, Jaipur.
2. GIC (MUID), Rajasthan State Pollution Control Board, Jaipur.


Member Secretary
o/c

277
NAT
The Member Secretary,
RPCB,
Jaipur



Dated: 10/12/2021

Sub: Show Cause Notice for disciplinary action for non-compliance of
Hon'ble NGT orders in the matter of O.A. 262/2020 by Hakam Singh
V/s State of Rajasthan and Others.

Ref: (i) Your letter no. F10(277)RPCB/Legal/NGT/2019/1643 dated
03/12/2021

(ii) Hon'ble NGT order dated 11/02/2021.

MS/NTC (Legal)
13/12
Sir,

With reference to above, it is submitted that the Hon'ble NGT in matter of
OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia
passed following order on date 11/02/2021-

*"Further follow up action needs to be taken to prevent illegal operation of
brick kilns and recovery of environmental compensation for the period of illegal
operation, following due process of law. For those not having consents, closure
can be immediately, particularly when show cause notice has already been given.
For those having consents, it is necessary to verify whether they are meeting the
prescribed pollution norms and the siting norms. A joint committee of CPCB,
State PCB and District Magistrate' Ganga Nagar may look into these aspects and
furnish a factual report within three months."*

As per the above orders, the report was to be submitted within 03 months i.e.
before 11/05/2021.

Now the incidences and submissions in the matter, in chronological order, are
as under:

1. Date- 28/07/2021: Joining on the Post of Regional Officer, Hanumangarh

The State Board issued transfer orders on 14/07/2021, wherein, undersigned had
been posted on the post of Regional Officer, Hanumangarh. In compliance of the
orders, undersigned got the charge of R.O., Hanumangarh from R.O., Bikaner on
28/07/2021 (Annexure-1).

2. Date- 06/08/2021: Letter to Distt. Collector Sriganganagar

As the R.O., Hanumangarh is a new office which was created by splitting the
work of R.O., Bikaner office. As such, all the records related to R.O.,
Hanumangarh were available at R.O., Bikaner, therefore, undersigned started

operation of R.O. Hanumangarh from R.O., Bikaner office. In the beginning, undersigned called all court related files for examination and after scrutiny, undersigned identified the file of **O.A. 262/2020 by Hakam Singh V/s State of Rajasthan and Others** as the matter of top priority, as compliance was pending in the matter despite elapse of stipulated time. After careful study of case, a letter was issued on **06/08/2021(Annexure-2)** to Distt. Collector, Sriganganagar to nominate official for Joint Committee.

3. Date-16/08/2021: Nomination by Distt. Collector Sriganganagar

In response to said letter dated 06/08/2021, Distt. Collector constituted a team and nominated Sh. Ummad Singh Ratnu, SDM (Nodal Officer), Sriganganagar, vide letter dated **16/08/2021 (Annexure-3)**.

4. Date-17/08/2021: Intimation to CPCB

The constitution of Joint team and nomination by Distt. Collector was intimated to CPCB, vide Email dated **17/08/2021 (Annexure-4)**.

5. Date-18/08/2021:-Letter for Additional Vehicle

In order to carry out inspections, a letter was written on **18/08/2021(Annexure-5)** by undersigned to H.O. for providing permission to hire additional vehicle.

6. Date-24/08/2021: Letter received from SDM Sriganganagar

A letter was received from SDM, Sriganganagar on **24/08/2021(Annexure-6)** to organize a meeting on **25/08/2021** to ensure compliance of Hon'ble NGT orders dated **11/02/2021**.

7. Date-25/08/2021: Meeting of Joint Team

A meeting was organized on **25/08/2021**, wherein, after deliberation, it was came out into notice that there are huge no. of brick kilns in Distt-Sriganganagar and it is not possible to inspect all the brick kilns with the help of few team members.

8. Date-27/08/2021: Letter for deputation of additional teams/officers:

As per the outcome of meeting on **25/08/2021**, a letter was written to H.O on **27/08/2021 (Annexure-7)** by undersigned to depute 09 teams incorporating officials from H.O/R.Os.

9. Date-13/09/2021: H.O. order regarding deputation of teams/officers

In response to above said letter dated **27/08/2021**, H.O. issued an office order dated **13/09/2021(Annexure-8)** regarding constitution of 09 teams wherein teams had been directed to report at R.O., Hanumangarh on **20/09/2021**.

- 10. Date-13/09/2021: R.O., Hanumangarh order regarding allotment of tehsil-wise work to teams**
In continuation of above said orders, undersigned issued another order on the same day i.e. on 13/09/2021 (Annexure-9) regarding allotment of tehsil-wise works to teams.
- 11. Date-13/09/2021: Letter to Distt. Collector, Sriganganagar for teams**
Thereafter, a letter was issued on the same day i.e. on 13/09/2021 (Annexure-10) to Distt. Collector, Sriganganagar to intimate about the deputation of teams and to depute officials from Distt. Administration in each Team. Copy of the letter was also endorsed to CPCB.
- 12. Date-17/09/2021: SDM, Sriganganagar letter to Tehsils**
In response to above letter issued to Distt. Collector, SDM Sriganganagar issued an order on 17/09/2021 (Annexure-11) to respective SDMs of all Tehsils to depute officials in the team.
- 13. Date-18/09/2021: Draft IR sent to H.O and SDM Sriganganagar**
Draft IR prepared by R.O., Hanumangarh was sent to H.O. and SDM, Sriganganagar, for approval and comments, vide Emails dated 18/09/2021 (Annexure-12).
- 14. Date-20/09/2021: Approval of draft IR**
Approval of draft IR received from H.O through Email dated 20/09/2021 (Annexure-13). However, no comments received from SDM, Sriganganagar.
- 15. Date-21/09/2021 to 25/09/2021: Joint inspections**
Inspections of Joint teams were carried out from 21/09/2021 to 25/09/2021 and submission of inspection reports in hard as well as soft copies in next seven days.
- 16. Date-01/10/2021 to 26/10/2021: Compilation of report**
After receipt of IRs in soft as well as hard copy from all teams, IRs were cross checked with all possible means like records available in office and MIS etc. To remove discrepancies and to ensure proper compilation and submission of Joint Report in the way asked by the Hon'ble NGT, R.O., Hanumangarh staff had put complete efforts by working also on Saturdays, Sundays and Public Holidays viz- Navratri and Dussehra. To ensure errorless work, R.O. Hanumangarh staff was in continuous contact with Officials of Distt. Administration and CPCB. In the meantime, a letter was also issued on 14/10/2021 (Annexure-14) to SDM, Sriganganagar for clarification in land conversion status of some Brick kilns which also shows that the staff of R.O., Hanumangarh was working well in time span.

17. Date-28/10/2021: Draft Joint Committee Report sent to CPCB and SDM

Prepared draft report was sent to CPCB and SDM, Sriganaganagar through E-Mail dated 28/10/2021 (Annexure-15) for perusal, correction and approval. After several deliberations with CPCB and SDM through Email and Mobile, undersigned received the signed report from CPCB on 30/10/2021. Copies of some of the conversation through Email are enclosed herewith (Annexure-16).

18. Date-30/10/2021: Submission of Report before Hon'ble NGT

After getting signed reports from all the members of Joint Team, the Joint report of **approx. 700 pages** was finally submitted before Hon'ble NGT on 30/10/2021 through Email (Annexure-17) and intimation of same was also given to concerning cells of H.O. Besides, it is also pertinent to mention here that on the basis of recommendations of Joint Committee in the report, undersigned had written a letter to H.O on the same day i.e. on **30/10/2021 (Annexure-18)** to take decision and necessary action accordingly. Moreover, message of same was conveyed telephonically as well.

As per show cause notice dated 03/11/2021 issued to undersigned, it has been alleged that undersigned was directed to ensure compliance of Hon'ble NGT orders, vide letter dated 16/03/2021. In this regard, it is submitted that undersigned has not received any letter dated 16/03/2021, as he was posted at R.O., Jaipur (north) at that time.

Further, in the later part of show cause notice, it is mentioned that undersigned has failed to ensure compliance of Hon'ble NGT orders despite having sufficient time.

However, it again humbly submitted that as per above-mentioned facts and incidence in chronological manner, undersigned has rendered his duties promptly and with dedicated efforts. It is also pertinent to mention here that despite unavailability of resources like computers, printers and scanners etc. undersigned submitted Joint report in app. 700 pages before Hon'ble NGT on 30/10/2021 (i.e. before date of hearing on 10/11/2021). Hence, there is no delay and negligence on the part of undersigned.

Yours sincerely,



Amit Soni
EE, RPCB,
Hanumangarh

✓ Copy to: PS to the Chairperson, RPCB, Jaipur



EE, RPCB,
Hanumangarh

सदस्य सचिव,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
जयपुर।

दिनांक:- 28.07.2021

विषय:- क्षेत्रीय कार्यालय, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, हनुमानगढ़ के क्षेत्रीय अधिकारी पद का कार्यभार ग्रहण करने के क्रम में।

संदर्भ:- मण्डल मुख्यालय आदेश क्रमांक क्रमांक: R-II(491)/RPCB/Estt./947-954

दिनांक 14.07.2021।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि मण्डल मुख्यालय के उक्त संदर्भित आदेश की अनुपालना में अधोहस्ताक्षरकर्ता द्वारा दिनांक 28.07.2021 को मध्याह्न पूर्व क्षेत्रीय कार्यालय, रा.प्र.नि.म., बीकानेर से ही संचालित क्षेत्रीय कार्यालय, रा.प्र.नि.म., हनुमानगढ़ में क्षेत्रीय अधिकारी के पद का कार्यभार ग्रहण कर लिया गया है।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

—

(अमित सोनी)

पर्यावरण अभियन्ता

रा.प्र.नि.म., हनुमानगढ़

प्रतिलिपि निम्न को सूचनार्थ सादर प्रेषित है:-

1. निजी सचिव, अध्यक्ष महोदय, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।

2. प्रभारी अधिकारी (स्थापना), राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।

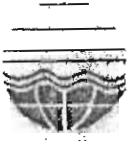
भवदीय,

—

(अमित सोनी)

पर्यावरण अभियन्ता

रा.प्र.नि.म., हनुमानगढ़



क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
प्लॉट नं० 52, सेक्टर 09/1, हनुमानगढ़ जंक्शन, हनुमानगढ़

environment.rajasthan.gov.in

rorspeb.hnmng@gmail.com

क्रमांक: रा.प्र.नि.मं./हनु./2021-22/10

दिनांक: 6/8/2021

श्रीमान् जिला कलक्टर
श्रीगंगानगर

विषय:- माननीय एन.जी.टी. आवेदन क्र. 262/2020 "Hakam Singh & Anr. Vs State Of Rajasthan & Ors" में अधिकारी के नामांकन बाबत।

संदर्भ:- माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 11.02.2021 (प्रति संलग्न)

महोदय,

उपर्युक्त विषयान्तर्गत निवेदन है कि माननीय एन.जी.टी. के संदर्भित आदेश दिनांक 11.02.2021 द्वारा संयुक्त टीम का गठन किया गया जिसमें केन्द्रीय प्रदूषण नियंत्रण मण्डल, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल तथा जिला मजिस्ट्रेट, श्रीगंगानगर शामिल है। माननीय एन.जी.टी. सेन्ट्रल जोन द्वारा उक्त आदेश के माध्यम से निम्नानुसार कार्य संयुक्त टीम द्वारा पूर्ण करने को कहा गया है-
"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the sitting norms. A joint committee of CPCB, State PCB and district Magistrate, Ganga Nagar may look into these aspects and furnish a factual report within three months"

उपरोक्त टीम द्वारा कार्य पूर्ण करने के पश्चात प्रतिवेदन 3 माह के भीतर एन.जी.टी. के समक्ष प्रस्तुत किया जाना था। प्रकरण में आगामी सुनवाई दिनांक 10.11.2021 नियत है। उपरोक्त कार्य हेतु राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, क्षेत्रीय कार्यालय, हनुमानगढ़ से श्री पामुल धलिया, कमिष्ठ पर्यावरण अभियन्ता (मो.नं. 7976160966) तथा श्री मुकेश कुमार, कमिष्ठ पर्यावरण अभियन्ता (मो.नं. 8894176921) को नामित किया जाता है एवं केन्द्रीय प्रदूषण नियंत्रण मण्डल ने उपरोक्त कार्य हेतु अपने पत्र क्रमांक 356 दिनांक 19.07.2021 (प्रति संलग्न) द्वारा श्री प्रवीण कुमार जैन, वैज्ञानिक-ख को नामित किया है।

अतः आपसे निवेदन है कि उपरोक्त कार्य हेतु आपके कार्यालय से अधिकारी नामांकित कर इस कार्यालय को अवगत कराने का श्रम करावे ताकि संयुक्त निरीक्षण प्रतिवेदन अतिशीघ्र माननीय एन.जी.टी. के समक्ष प्रस्तुत किया जा सके।

संलग्न- उपरोक्तानुसार

भवदीय,

(अमित सोनी)

क्षेत्रीय अधिकारी

रा.रा.प्र.नि.मं. हनुमानगढ़

कार्यालय जिला कलक्टर, श्रीगंगानगर

क्रमांक: एफ.40(33)()सामान्य/2016/

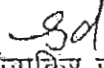
दिनांक :

--: आदेश :-

माननीय एन.जी.टी. के आदेश नं. 202/2020 "Hakam Singh & Anr. Vs State Of Rajasthan & Ors" आदेश दिनांक 11.02.2021 की अनुपालना में उपखण्डवार संयुक्त टीम का गठन निम्नानुसार किया जाता है।

1. संबंधित उपखण्ड अधिकारी	— नोडल अधिकारी
2. संबंधित तहसीलदार	— सदस्य
3. श्री पामुल थलिया, कनिष्ठ पर्यावरण अभियन्ता	— सदस्य
4. श्री मुकेश कुमार, कनिष्ठ पर्यावरण अभियन्ता	— सदस्य
5. श्री प्रवीण कुमार जैन, वैज्ञानिक-ख, केन्द्रीय प्रदूषण नियंत्रण मण्डल	— सदस्य

श्री उममेद सिंह रतनू, उपखण्ड अधिकारी, श्रीगंगानगर को जिला नोडल अधिकारी नियुक्त किया जाता है तथा निर्देशित किया जाता है कि समस्त उपखण्ड हेतु उक्त गठित संयुक्त टीम से माननीय एन.जी.टी. द्वारा प्रदत्त निर्देशों की अक्षरशः पालना प्रकरण में आगामी सुनवाई दिनांक 10.11.2021 से पूर्व करवाना सुनिश्चित करें।


(जाकिर हुसैन)
जिला कलक्टर
श्रीगंगानगर

क्रमांक : एफ.40(33)()सामान्य/2016/5402-25

दिनांक : 16/08/2021

प्रतिलिपि :- निम्न को सूचनार्थ एवं पालनार्थ प्रेषित हैं।

- ✓ क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, प्लॉट नं. 52 सेक्टर नं. 9/1 हनुमागढ़ जक्शन को उनके पत्रांक 10 दिनांक 06.08.2021 की संदर्भ में प्रेषित कर लेख है कि संबंधित समस्त को सूचित करें।
2. उपवन संरक्षक, श्रीगंगानगर।
3. उपखण्ड अधिकारी.....(समस्त) को माननीय एन.जी.टी. के आदेशों की प्रति संलग्न कर लेख है कि उक्त निर्देशानुसार पालना अविलम्ब सुनिश्चित करावें।
4. तहसीलदार.....(समस्त)।
5. श्री पामुल थलिया/ श्री मुकेश कुमार कनिष्ठ पर्यावरण अभियन्ता।
6. श्री प्रवीण कुमार जैन, वैज्ञानिक-ख, केन्द्रीय प्रदूषण नियंत्रण मण्डल


जिला कलक्टर
श्रीगंगानगर

ANNEXURE - 4



Regional office Hanumangarh <rorspcb.hnm@gmail.com>

Nomination in matter of OA 262/2020 Hakam Sing vs State of Rajasthan & Ors

3 messages

Regional office Hanumangarh <rorspcb.hnm@gmail.com>
To: cpcb.bhopal@gmail.com

Tue, Aug 17, 2021 at 2:14 PM

Respected sir,
Please find attached letter regarding nomination of joint inspection team in matter of OA 262/2020 Hakam Sing vs State of Rajasthan & Ors.

Regards

RO, RSPCB
Hanumangarh

Regional office Hanumangarh <rorspcb.hnm@gmail.com>
To: cpcb.bhopal@gmail.com

Tue, Aug 17, 2021 at 2:15 PM

[Quoted text hidden]
[Quoted text hidden]

ngt_11.pdf
324K

Regional Directorate, Bhopal <cpcb.bhopal@gmail.com>
To: Regional office Hanumangarh <rorspcb.hnm@gmail.com>

Tue, Aug 17, 2021 at 3:01 PM

Ok thanks.
Pls send the details of the following brick kilns:
Total no of brick kilns
How many are having CTO
How many are operating illegally
Action taken/ initiation on the brick kilns which are operating illegally.
Brick kilns stacks details like port hole stack height, diameter, monitoring platform etc.
Pls send one copy of consent issued to brick kilns by RSPCB.
Pls plan for field visit
[Quoted text hidden]



Regional Office
Rajasthan State Pollution Control Board
 Plot No 52, Sector 9/1, Hanumangarh Junction, Hanumangarh

RO/RSPCB/Hanumangarh/Legal/1/63

Date:- 18/8/21

Member Secretary,
 Rajasthan State Pollution Control Board,
 Jaipur.

Subj: Permission for hiring one additional vehicle to carry out Joint Inspection of Brick Kilns located in District Sriganaganagar in compliance of Hon'ble NGT order in matter of OA 262/2020 dated 11/02/2021.

- Ref: 1. Hon'ble NGT order dated 11/02/2021. (Copy enclosed)
 2. CPCB letter dated 19/07/2021. (Copy enclosed)
 3. District Collector, Sriganaganagar letter dated 16/08/2021. (Copy enclosed)

Respected Sir,

With reference to above, it is submitted that the Hon'ble NGT in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia passed following order on date 11/02/2021:-

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the sling norms. A joint committee of CPCB, State PCB and District Magistrate, Ganga Nagar may look into these aspects and furnish a factual report within three months."

In the said order, Hon'ble NGT has constituted a Joint Committee of RSPCB, CPCB and District Magistrate, Sriganaganagar. In compliance of said orders, CPCB vide letter dated 19/07/2021 nominated Sh. Praveen Kumar Jain, Scientist-B and similarly, District Collector, Sriganaganagar has also constituted the committee vide order dated 16/08/2021.

It is also pertinent to mention here that in earlier reply submitted by The State Board before Hon'ble NGT, it has been mentioned that there are 594 brick kilns situated in nine tehsils of District Sriganaganagar. In compliance of said Hon'ble NGT orders, the Joint Committee has to inspect each brick kiln situated in district Sriganaganagar to report the factual status.



Regional Office
Rajasthan State Pollution Control Board
Plot No 52, Sector 9/1, Hanumangarh Junction, Hanumangarh

In order to accomplish the said work within stipulated time, an additional vehicle is urgently required.

In view of above, it is requested to provide / give permission to hire an additional vehicle at least for 3 months.

Encl : As above.

Yours sincerely

(Amit Soni)
Regional Officer

RO/RSPCB/Hanumangarh/Legal/1/

Date:-

Copy to:- GIC (Administration), RSPCB, Jaipur for kind information and necessary action please.

Regional Officer

कार्यालय उपखण्ड अधिकारी(राजस्व), श्रीगंगानगर

क्रमांक:- 722-725

दिनांक:- 24/8/21

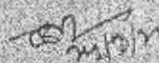
1. तहसीलदार(राजस्व) श्रीगंगानगर
2. श्री पामुल थलिया, कनिष्ठ पर्यावरण अभियन्ता
3. श्री मुकेश कुमार, कनिष्ठ पर्यावरण अभियन्ता
4. श्री प्रवीण कुमार जैन, वैज्ञानिक-ख, केन्द्रीय प्रदूषण नियंत्रण मण्डल

विषय:- बैठक की सूचना संबंधी।

उपरोक्त विषयान्तर्गत लेख है कि श्रीमान जिला कलेक्टर श्रीगंगानगर को पत्र क्रमांक एम।40(33)/()सामान्य/2016/5402-25 दिनांक 16.08.2021 को अन्तर्गत मामली एन.जी.टी. के आवेदन क्र. 262/2020 "Hakam Singh & Anr. Vs State Of Rajasthan & Ors" आदेश दिनांक 11.02.2021 की पालना में उपखण्डवार सुयुक्त टीम का गठन किया गया है। जो निम्न प्रकार से है।

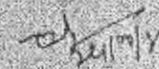
1. उपखण्ड अधिकारी	-नोडल अधिकारी
2. तहसीलदार	-सदस्य
3. श्री पामुल थलिया, कनिष्ठ पर्यावरण अभियन्ता	-सदस्य
4. श्री मुकेश कुमार, कनिष्ठ पर्यावरण अभियन्ता	-सदस्य
5. श्री प्रवीण कुमार जैन, वैज्ञानिक-ख, केन्द्रीय प्रदूषण नियंत्रण मण्डल	-सदस्य

उपरोक्त को निर्देशित किया जाता है कि उपर्युक्त टीम की एक बैठक का आयोजन दिनांक 25.08.2021 को अष्टौहस्ताक्षरकर्ता के चेम्बर में दोपहर 12 बजे प्रस्तावित है जिसमें आप सभी की उपस्थिति अनिवार्य है।


उपखण्ड अधिकारी
श्रीगंगानगर

दिनांक:-

क्रमांक:-
प्रतिनिधि श्रीमान जिला कलेक्टर महोदय को सादर सूचनाार्थ।


उपखण्ड अधिकारी
श्रीगंगानगर



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Regional Office
Rajasthan State Pollution Control Board
Plot No 52, Sector 9/1, Hanumangarh Junction, Hanumangarh

Urgent NGT Matter

RO/RSPCB/Hanumangarh/Legal/1/76

Date:- 27/8/2021

Member Secretary,
Rajasthan State Pollution Control Board,
Jaipur.

Sub.: Regarding deputation of officers from H.O./R.Os to carry out inspections of Brick Kilns located in District Sriganganagar in compliance of Hon'ble NGT order in matter of OA 262/2020 dated 11/02/2021.

Ref.: 1. Hon'ble NGT order dated 11/02/2021. (Copy enclosed)

Respected Sir,

With reference to above, it is submitted that the Hon'ble NGT in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia passed following order on date 11/02/2021-

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint committee of CPCB, State PCB and District Magistrate' Ganga Nagar may look into these aspects and furnish a factual report within three months."

In order to comply with above said directions of Hon'ble NGT, the State Board officials have to carry out inspections of brick kilns located in 9 tehsils of District Sriganganagar.

It is also pertinent to mention here that in earlier reply submitted by the State Board before Hon'ble NGT, it has been mentioned that there are 594 brick kilns situated in nine tehsils of District Sriganganagar. Since the officials from the district administration of Sriganganagar will also be a member of joint committee, therefore, the matter was also discussed with district administration officials of Sriganganagar, in meeting organised on date 25/08/2021. In the meeting, the district administration officials informed that there are huge no. of brick kilns in 09 tehsils of Sriganganagar which are established in haphazard manner in far-flung areas. Thus, to carry out joint survey in short span, constitution of tehsil-wise teams may be more suitable.



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Regional Office
Rajasthan State Pollution Control Board
Plot No 52, Sector 9/1, Hanumangarh Junction, Hanumangarh

In this regard, it is kindly submitted that there are only 03 JEEs have been posted in this office whereas there are large no. of brick kilns (i.e. approx. 594) situated in various remote locations of entire Sriganganagar District. Therefore, it is arduous to inspect all the brick kilns by these 3 JEEs and to submit report timely before the Hon'ble NGT.

In view of above, it is kindly requested to constitute/ depute 09 teams incorporating the officials from H.O./R.Os, so that inspections may be conducted at the earliest and accordingly prepared report may be submitted before the Hon'ble NGT within stipulated time. It is also submitted that survey may begin in 2nd week of September, 2021, tentatively.

Encl : As above.

Yours faithfully,

(Amit Soni)

Regional Officer

Copy to following for information and necessary action please.

1. GIC (Legal), RPCB, Jaipur.
2. GIC (MUID), RPCB, Jaipur.

~~Regional Officer~~



Rajasthan State Pollution Control Board

Headquarter 4, Institutional Area, Jhalana Doongari, Jaipur 302004

Phone: 0141- 2711263, 2716802, email: member-secretary@rpcb.raj.in

RSPCB Helpline No. : 0141-2716877

ANNEXURE-8

P.14/Tech/Gen (149)RPCB/MUID 676-135

Date: 13-9-21

Office Order

In compliance to directions issued by the Hon'ble NGT in the matter of OA 262/2020 "Hakam Singh & Anr Vs State of Rajasthan & Ors, the State Board has to carry out inspections and monitoring of brick kilns located in 09 tehsils of District Sriganganagar. Following teams of Board Officials are hereby constituted to carry out inspections and monitoring.

Teams	Name & designation of the Officer
Team 1	Sh Dayaram, JSO, RO, Sikar
	Sh Pamul Thalia, JEE, RO, Hanumangarh
Team 2	Sh Vikas Singh, JSO, RO, Bhilwara
	Sh Aniket Bagra, JEE, RO, Bhilwara
Team 3	Sh Ram Kishore Kumawat, JSO, RO, Chittorgarh
	Sh Jitendra Chaturvedi, JEE, RO, Bundi
Team 4	Sh Devendra Pratap Singh, JSO, RO, Bharatpur
	Sh Anurag Singh, JEE, RO, Kota
Team 5	Sh Dara Singh Shyoran, JSO, RO, Pali
	Sh Kailash Suthar, JEE, RO, Jodhpur
Team 6	Sh Suraj Mai Meena, JSO, Central Laboratory, Jaipur
	Sh Purushottam Das Vairagi, JEE, RO, Chittorgarh
Team 7	Sh Sanjay Kumar Singh, JSO, Central Laboratory, Jaipur
	Sh Pawan Chauhan, JEE, RO, Jaisalmer
Team 8	Sh Shivendra Singh, JSO, Central Laboratory, Jaipur
	Sh Girish Vyas, JEE, RO, Bikaner
Team 9	Sh Sohan Lal, JSO, Regional Office, Bhiwadi
	Sh Ravi Tiwari, JEE, RO, Sirohi

All the concerned RO's are directed to depute above persons for inspection and monitoring along with Boards vehicle, Stack Monitoring kit and RDS etc. All the above officers are directed to report at Regional Office, Hanumangarh on 20.09.2021. Regional Officer, RSPCB, Hanumangarh is directed to provide all the requisite format of inspection report / monitoring report to the teams and make necessary arrangements for monitoring (arrangement for electricity, D.G. Set) lodging and boarding of the teams.

Dr Bhupendra Soni, Laboratory Incharge, Bikaner is directed to coordinate all the teams for carry out monitoring.

All the teams shall hand over inspection/ monitoring reports to Regional Officer, Hanumangarh. Team members are advised to carry their own laptops for preparation and timely submission of reports.

This bears approval of competent authority.

(Anand Mohan)
Member Secretary O/c

F.14/Tech/Gen (149)RPCB/MUID

Date:

Copy forwarded to the following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur.
2. Sr. P.A. to Member Secretary, RSPCB, Jaipur.
3. The CEE/CSO/CAO/HOO, RSPCB, Jaipur.



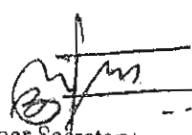
Rajasthan State Pollution Control Board

Headquarter 4, Institutional Area, Jhalana Doongari, Jaipur 302004

Phone: 0141- 2711263, 2716802, email: member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

4. The Group In-charge, CPP/Textile/Mines & SCMG DS/HOGM/MUID/PDF, CD & Cell/BMW, ECC/Solid & PCV, Complaints, Grievances, VIP & EC Compliance/RTI & Cess, RSPCB, Jaipur.
5. Regional Officer, Regional Office, Alwar/Balotra/Banswara/Bharatpur/Bhilwara/Bhiwadi/Bikaner/Bundi/Chittorgarh/Hanumangarh/Jaipur(North)/Jaipur(South)/Jaisalmer/Jhalawar/Jhunjhunu/Jodhpur/Kishangarh/Kota/Nagaur/Pali/Rajsamand/ Sawai Madhopur/Sikar/Sirohi/Udaipur.
6. GIC Admin, RSPCB, Jaipur to ensure travel arrangements of the above Board Officials.
7. GIC (IT), with directions to upload on the State Boards website.


Member Secretary

olc



ANNEXURE - 9

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

Plot No 52, Sector No 9/1, Near Vinay Vatika,
Hanumangarh Jn, Hanumangarh

RO/RPCB/HMGH/Legal-1/ 217-236

Date:- 13/09/21

Office Order

In continuation to H.O Office order No. F.14/Tech/Gen(149) RPCB/ MUID/676-735, dated 13/09/2021, regarding constitution of teams to carry out inspections and monitoring of brick kilns situated in Distt - Sriganganagar, teshil wise allotment of inspection and monitoring work to the teams is as under:-

Team	Name & Designation of Officer	Mobile No	Allotted Tehsil
Team 1	Sh Dayaram, JSO, RO, Sikar	9929485411	Vijaynagar
	Sh Pamul Thalia, JEE, RO, Hanumangarh	7976160966	
Team 2	Sh Vikas Singh, JSO, RO, Bhilwara	7054501786	Karanpur
	Sh Aniket Bagra, JEE, RO, Bhilwara	9461062542	
Team 3	Sh Ram Kishore Kumawat, JSO, RO, Chittorgarh	9928746912	Padampur
	Sh Jitendra Chaturvedi, JEE, RO, Bundi	8824182823	
Team 4	Sh Devendra Pratap Singh, JSO, RO, Bharatpur	9252067447	Ganganagar
	Sh Anurag Singh, JEE, RO, Kota	9987571969	
Team 5	Sh Dara Singh Shyoran, JSO, RO, Pali	9982922024	Suratgarh
	Sh Kailash Suthar, JEE, RO, Jodhpur	9414471720	
Team 6	Sh Suraj Mal Meena, JSO, Central Laboratory, Jaipur	8851559065	Anupgarh
	Sh Purushottam Das Vairagi, JEE, RO, Chittorgarh	7414088320	
Team 7	Sh Sanjay Kumar Singh, JSO, Central Laboratory, Jaipur	9451205977	Raisinghnagar
	Sh Pawan Chauhan, JEE, RO, Jaisalmer	8078620411	
Team 8	Sh Shivendra Singh, JSO, Central Laboratory, Jaipur	6394001993	Gharsana
	Sh Girish Vyas, JEE, RO, Bikaner	8723058586	
Team 9	Sh Sohan Lal, JSO, RO, Bhiwadi	7027940691	Sadulshahar
	Sh Ravi Tiwari, JEE, RO, Sirohi	9718537173	

The above teams shall report at R.O. Hanumangarh on 20/09/2021. The inspection and monitoring work will begin from 21/09/2021. Since, the officials from District Administration & Central Pollution Control Board shall also be the members of teams, thus, above officials have to coordinate with these officials to carry out said work, jointly. After accomplishment of survey work all teams have to submit report in desired formats in hard as well as soft copy to this office.

(Amit Soni)

Regional Officer

Copy to following for kind information and necessary action please.

1. P.S to the Chairperson, RPCB, Jaipur
2. Sr.P.A to the Member Secretary, RPCB, Jaipur
3. The Chief Environment Engineer, RSPCB, Jaipur
4. The Chief Scientific Officer, RSPCB, Jaipur.
5. The Chief Accounts Office, RSPCB, Jaipur.
6. GIC (MUID), RSPCB, Jaipur
7. Regional Officer, Sikar, Bhilwara, Chittorgarh, Bundi, Bharatpur, Kota, Pali, Jodhpur, Jaisalmer, Bikaner, Bhiwadi, Sirohi.
8. Sh Bhupender Soni, Laboratory Incharge, Bikaner.
9. Sh Dayaram/Sh Pamul Thalia/Sh Vikas Singh/Sh Aniket Bagra/Sh Ram Kishore Kumawat/Sh Jitendra Chaturvedi/Sh Devendra Pratap Singh/Sh Anurag Singh/Sh Dara Singh Shyoran/Sh Kailash Suthar/Sh Suraj Mal Meena/Sh Purushottam Das Vairagi/Sh Sanjay Kumar Singh/Sh Pawan Chauhan/Sh Shivendra Singh/Sh Girish Vyas/Sh Sohan Lal/Sh Ravi Tiwari

Regional Officer

OK



REGIONAL OFFICE ANNEXURE-10
RAJASTHAN STATE POLLUTION CONTROL BOARD

Plot No 52, Sector No 9/I, Near Vinay Vatika,
Hanumangarh Jn, Hanumangarh

RO/RPCB/HMGH/Legal-1/ 237

Date:- 13/09/21

The District Collector,
Sriganganagar

Sub:- Regarding deputation of teams/ officials to carry out survey of brick kilns situated in District Sriganganagar in compliance to the Hon'ble NGT orders in the matter of O.A. 262/2020.

- Ref.: 1. Hon'ble NGT order dated 11/02/2021.
2. Meeting with SDM, Ganganagar (Nodal Officer) on 25/08/2021.
3. RSPCB H.O. Order dated 13/09/2021.
4. This office order dated 13/09/2021. (Copy enclosed)

Respected Sir,

With reference to above, it is submitted that in order to comply with above said orders of Hon'ble NGT and to conduct survey of all Brick Kilns situated in District Sriganganagar, a meeting of joint committee was called by SDM, Ganganagar (Nodal Officer) on 25/08/2021. In the meeting, it was discussed with Sh. Pamul Thalia, JEE, RPCB, Hanumangarh that there are huge no. of brick kilns in Sriganganagar district which are situated in far flung areas. To carry out inspection of each brick kiln, additional teams are required.

As per discussion with Sh. Pamul Thalia, the matter was apprised to Head Quarters of RSPCB by the undersigned and accordingly, requested for deputation of additional teams/officials to carry out inspections.

In response to this, Head Quarters, RSPCB has deputed 9 teams incorporating 18 officers.

Now, this office has allotted tehsil-wise work to these teams, vide this office order dated 13/09/2021. Details of these officers along with mobile no. are enclosed in the said order. These teams shall report at this office on 20/09/2021 and survey work will begin from 21/09/2021.

In this regard, it is kindly requested to depute officers from your esteemed department with each team, so that the survey work may be conducted at the earliest and accordingly, prepared report may be submitted before Hon'ble NGT, timely.

(Amit Soni)
Regional Officer

Copy to following for information & necessary action.

1. Sh. P. Jagan, Regional Director,
Central Pollution Control Board, New Delhi.
2. SDM, Ganganagar (Nodal Officer).
3. Sh. Parveen Jain, Scientist 'B',
Central Pollution Control Board, Bhopal.

~~Regional Officer~~

कार्यालय जिला नोडल अधिकारी (उपखण्ड अधिकारी) श्रीगंगानगर

क्रमांक:- 1018-26

दिनांक:- 17/9/21

1. उपखण्ड अधिकारी(समस्त)

विषय:-माननीय एन.जी.टी. आवेदन क. 282/2020 "Hakam Singh & Anr. Vs State Of Rajasthan & Ors." आदेश दिनांक 11.02.2021 की अनुपालना में जिला श्रीगंगानगर में स्थित ईट भट्टों का सर्वेक्षण करने के लिए टीमों/अधिकारियों की प्रतिनियुक्ति बाबत।
प्रसंग:-श्रेणीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड हनुमानगढ़ का पत्रांक 217-238 दिनांक 13.09.2021 एवं पत्रांक 237 दिनांक 13.09.2021।

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के संदर्भ में कार्यालय राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, हनुमानगढ़ द्वारा तहसीलवार टीमों का गठन कर कार्य आवंटित किया है। जिसकी प्रति पत्र के संलग्न है। ये टीमें 20.09.2021 को कार्यालय प्रदूषण नियंत्रण बोर्ड, हनुमानगढ़ में रिपोर्ट करेंगी और सर्वेक्षण कार्य दिनांक 21.09.2021 से शुरू होगा।

अतः इस संबंध में आप अपने उपखण्ड में टीम बनाकर दिनांक 21.09.2021 को उक्त प्रतिनियुक्त टीम के साथ समन्वय स्थापित कर सर्वेक्षण कार्य जल्द से जल्द पूर्ण कर रिपोर्ट तैयार करवायें ताकि रिपोर्ट माननीय एनजीटी के समक्ष समय पर प्रस्तुत की जा सके।

संलग्न:- उपरोक्तानुसार

17/9/21
जिला नोडल अधिकारी
(उपखण्ड अधिकारी)
श्रीगंगानगर
दिनांक:-

क्रमांक:-

प्रतिलिपी निम्न को सूचनार्थ:-

1. श्रीमान जिला कलक्टर, श्रीगंगानगर।
2. राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, हनुमानगढ़।
3. रक्षित पत्रावली।

जिला नोडल अधिकारी
(उपखण्ड अधिकारी)
श्रीगंगानगर

11/15/21, 3:44 PM

Gmail - Survey Format (2).pdf

ANNEXURE-12



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Survey Format (2).pdf

Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Sat, Sep 18, 2021 at 11:14 AM

To: MUID RSPCB <rpcb.muid@gmail.com>, "muid.rpcb" <muid.rpcb@gmail.com>

Sir

Please find enclosed herewith draft inspection report format for brick kiln in the matter of Hon'ble NGT .OA 262/2020.
You are requested to kindly give valuable suggestions in finalizing the format.

Thanks & Regards
Amit Soni
R.O, hanumangarh



Survey Format (2).pdf

177K

11/15/21, 3:45 PM

Gmail - Draft Survey/Inspection Format



Regional office Hanumangarh <rorspcb.hnmq@gmail.com>

Draft Survey/Inspection Format

Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Sat, Sep 18, 2021 at 12:07 PM

To: sdogan-gan-rj@nic.in

Sir,

Please find attached draft inspection format for inspection of brick kiln starting from 21/09/2021 in compliance of Hon'ble NGT orders in matter O.A. no. 262/2020. Point no. 8 & 9 of draft inspection format particularly pertains to local administration. Kindly vet the draft inspection format and give suggestion/corrections, if any.

Regards

Regulars
(Amit Soni)

RO, RSPCB

 **Survey Format (2).pdf**
177K



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Survey Format (2).pdf

MUID RSPCB <rpcb.muid@gmail.com>

Mon, Sep 20, 2021 at 5:26 PM

To: Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Sir,

Your draft for inspection report for brick kilns shared through email on 18/09/2021 has been examined and is approved with direction to add details where conversion of land is not required as per the LR Act in the format to be circulated to Joint Committee constituted by Hon'ble NGT.

This bears approval of competent authority

Regards

(Amit Juyal)

SEE & GIC(MUID)

[Quoted text hidden]



कार्यालय क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
हनुमानगढ़
प्लॉट नं. 52, सैक्टर नं. 0/1, नजदीक विनय वाटिका
छत्रगढ़ जंक्शन

ANNEXURE-14

क्रमांक :- RO/RPCDA/INMG/Regd-1/309

दिनांक:- 14/10/2021

अति-आवश्यक-N.G.T. Matter

जिला उपखण्ड अधिकारी,
(नोडल अधिकारी),
श्रीगंगानगर

विषय :- श्रीगंगानगर जिले में स्थित ईट भट्टों के भू-रूपान्तरण की वर्तमान स्थिति स्पष्ट करने बाबत।

सन्दर्भ:- माननीय एन.जी.टी. आवेदन क्र. 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." आदेश दिनांक 11.02.2021

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय एन.जी.टी. आवेदन क्र. 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." आदेश दिनांक 11.02.2021 की अनुपालना में श्रीगंगानगर जिले में स्थित ईट भट्टों का राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, केन्द्रीय प्रदूषण नियंत्रण मण्डल तथा जिला प्रशासन के अधिकारियों द्वारा संयुक्त सर्वेक्षण सितम्बर माह में किया गया। संयुक्त सर्वेक्षण के दौरान ईट भट्टों का भू-रूपान्तरण की स्थिति तथा साईटिंग काईटेरिया से सम्बन्धित सूचना जिला प्रशासन के अधिकारियों द्वारा उपलब्ध करवाई गई।

संयुक्त सर्वेक्षण के दौरान जिला प्रशासन के अधिकारियों द्वारा ईट भट्टों के सम्बन्ध में भू-रूपान्तरण की स्थिति सम्बन्धी सूचना को इस कार्यालय में उपलब्ध रिकॉर्ड से पुनः जांचा गया तथा जांच के उपरान्त यह ज्ञात हुआ कि कुछ ईट भट्टों (भूची सलंगन) में भू-रूपान्तरण की वर्तमान स्थिति स्पष्ट नहीं है। उल्लेखनीय है कि उक्त ईट भट्टों में जिला प्रशासन के अधिकारी द्वारा भू-रूपान्तरण के स्थान पर जो विवरण दिया गया वो इस प्रकार है जैसे कि भू-रूपान्तरण आदेश नहीं है परन्तु जमाबन्दी में गै.मु. दर्ज है, भू-रूपान्तरण पूर्व में 10 वर्षों के लिए जारी किया गया, आंशिक भू-रूपान्तरण, भू-रूपान्तरण पुराना है, आदि।

अतः आपसे निवेदन है कि उक्त ईट भट्टों के भू-रूपान्तरण की स्पष्ट वर्तमान स्थिति इस कार्यालय को अविलम्ब उपलब्ध करवाने हेतु सम्बन्धित अधिकारी को निर्देशित करावे ताकि माननीय एन.जी.टी. में प्रकरण की अनुपालना रिपोर्ट शीघ्र प्रस्तुत की जा सकें। उल्लेखनीय है कि प्रकरण की आगामी सुनवाई दिनांक 10.11.2021 को नियत है तथा अनुपालना रिपोर्ट नियत तिथि से पूर्व ही माननीय एन.जी.टी. में प्रस्तुत की जानी है।

सलंगन :- उपरोक्तानुसार

भवदीय
()
क्षेत्रीय अधिकारी

प्रतिलिपि :-

1. श्रीमान जिला कलेक्टर, श्रीगंगानगर को सूचनार्थ।
2. उपखण्ड अधिकारी, अनूपगढ़, घड़साना/रावला, श्रीकरणपुर, पदमपुर, श्रीविजयनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

क्षेत्रीय अधिकारी

Scanned by CamScanner



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Draft Joint Committee Report in the matter of NGT OA no. 262/2020

Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Thu, Oct 28, 2021 at 12:09 PM

To: sdogan-gan-rj@nic.in, dm-gan-rj@nic.in, cpcb.bhopal@gmail.com, biosunil2006@gmail.com

Most Urgent- NGT Matter

Sir,

Please find enclosed herewith Draft Joint Committee Report in the matter of NGT OA no. 262/2020 for perusal, modification and sign please. It is also submitted that the next hearing in the case is scheduled on 10/11/2021. Hence, the report is to be signed and submitted to Hon'ble NGT without delay. It is also noted that due to Depawali, there are public holidays in the next week. It is further intimated that after submission of report, action is to be taken by the RSPCB on brick kilns viz- closure direction and environmental compensation etc.

Regards,

Regional Officer,
Hanumangarh

Annexures.xlsx

 Joint Report.docx
18K

Joint Report
in compliance to Hon'ble NGT order dated 11/02/2021 in matter of OA 262/2020
"Hakam Singh & Anr. Vs State of Rajasthan & Ors."

Hon'ble NGT in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia passed following orders on date 11/02/2021-

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint committee of CPCB, State PCB and District Magistrate' Ganga Nagar may look into these aspects and furnish a factual report within three months."

In compliance to above said directions of Hon'ble NGT, the officials of CPCB, RPCB and Distt. Administration have carried out inspections (jointly) of Brick Kilns in Sept' 2021 located in entire District Sriganganagar.

During inspections, total no. of 573 brick kilns have been identified. The status these brick kilns were verified w.r.t. stack height, gravity settling chamber, plantation, infrastructure facility for monitoring, land conversion (i.e. siting criteria). On the basis of observations and in light of above said directions of Hon'ble NGT, the total no. of 573 brick kilns have been bifurcated as under:

- (i) **Brick Kilns with pending consent application with RPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RPCB:-** 96 no. of brick kilns are having pending consent application with the RCPB. Out of which, 91 no. of brick kilns have gap in period of filing of renewal of consent to operate (CTO) application after expiry of last CTO application i.e. period of operation without valid consent of the RPCB (Annexure-1). In the rest of the 05 no. of brick kilns, no gap has been observed (Annexure-2).
- (ii) **Brick kilns with expired consents or have not applied for/obtained consents from RPCB :-** There are 77 no. of brick kilns which have either expired consents or have not applied for/obtained consents from RPCB (Annexue-3). Out of 77 brick kilns, show cause notices had already been issued to 59 brick kilns. However, show cause notices to be issued to rest of 18 brick kilns.
- (iii) **Brick kilns with valid consents of RPCB:-** 286 no. of brick kilns are with valid consents of the RPCB. Out of which, 55 no. of brick kilns are having

adequate pollution norms i.e. plantation, stack height, with gravity settling chamber, infrastructure facility for monitoring and with land conversion/allotment from the competent authority (i.e. siting criteria). Rest of the 231 brick kilns have provided adequate stack height and gravity settling chamber but they are deficient w.r.t. plantation and/or adequate infrastructure facility for monitoring. However, all of these 231 brick kilns are having land conversion/allotment from the competent authority (Annexure-4).

- (iv) **Direction for closure already issued:-** Direction for closure had already been issued to 06 no. of Brick Kilns in past(Annexure-5).
- (v) **Closed/dismantled/under construction etc. Brick kilns:-** 108 no. of brick kilns are either closed by their own or dismantled by their own or under construction etc.(Annexure-6).

Inspection reports of the individual brick kiln in prescribed format are attached herewith (Annexure-7).

Recommendations in view of above observations:

1. **Brick Kilns with pending consent applications with RPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RPCB:** Decision on imposition of Environmental Compensation on 91 Brick Kilns in light of prevailing rules/guidelines may be taken by RPCB, accordingly. For the rest 05 brick kilns where there is no operation without consent, decision on disposal of applications may be taken by RPCB after checking all norms.
2. **Brick kilns with expired consents or have not applied for/obtained consents from RPCB :** As show cause notices had already been issued to 59 brick kilns, therefore, environmental compensation may be imposed and closure directions may be issued to them by RPCB. However, show cause notices may be issued to rest of 18 brick kilns as no show cause notices have been issued to them, so far.
3. **Brick kilns with valid consents of RPCB:** Show cause notices may be issued by the RPCB to the 231 brick kilns which have not provided adequate plantation and/or infrastructure facility for monitoring.
4. **Closed/Dismantled/under construction etc. Brick Kilns or already Closure Direction issued Brick Kilns:** Distt. Administration shall ensure that no brick kiln shall commence production until they fulfil revenue criteria/rules and obtaining prior consent from the RPCB and RPCB shall ensure compliance of pollution norms before granting consent to those brick kilns.



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

ANNEXURE-16

Draft Joint Committee Report in the matter of NGT OA no. 262/2020

Regional Directorate, Bhopal <cpcb.bhopal@gmail.com>

Thu, Oct 28, 2021 at 7:07 PM

To: Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Dear Sonji,

Pls find the corrected report of brick kiln of Ganganagar district. The issue related to siting criteria may be reviewed based on the guideline notified of the Rajasthan govt.

Regards

-

P. Jagan

Regional Director

Central Pollution Control Board

Regional Directorate (Central)

Parivesh Bhawan, Paryavaran Parisar

E-5, Arera Colony, Bhopal - 462016

Tel: 0755-2775386/85

Telefax: 0755-2775587

Mobile: +91-9755559745

{Quoted text hidden}



Joint Report (BB)-corrected.docx

23K

Joint Report
in compliance to Hon'ble NGT order dated 11/02/2021 in matter of OA 262/2020
"Hakam Singh & Anr. Vs State of Rajasthan & Ors."

Hon'ble NGT in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia passed following orders on date 11/02/2021-

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint committee of CPCB, State PCB and District Magistrate' Ganga Nagar may look into these aspects and furnish a factual report within three months."

In compliance to above said directions of Hon'ble NGT, the officials of CPCB, RSPCB and Distt. Administration have carried out inspections (jointly) of Brick Kilns during 21.09.2021 to 23.09.2021 located in Vijaynagar tehsil and remaining brick kilns located in entire Sriganganagar District were inspected by the district administration and RSPCB officials during -----to -----.

During inspections, total no. of 573 brick kilns have been identified and collected the information's about stack height, gravity settling chamber, plantation, infrastructure facility for monitoring and land conversion (i.e. siting criteria). On the basis of observations and in light of above said directions of Hon'ble NGT, the total no. of 573 brick kilns have been bifurcated as under:

- (i) **Brick Kilns with pending consent application with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:-** 96 no. of brick kilns are having pending consent application with the RSCPB. Out of which, 91 no. of brick kilns have gap in period of filing of renewal of consent to operate (CTO) application after expiry of last CTO application i.e. period of operation without valid consent of the RSPCB (Annexure-1). In the rest of the 05 no. of brick kilns, no gap has been observed (Annexure-2).
- (ii) **Brick kilns with expired consents or have not applied for/obtained consents from RSPCB :-** There are 77 no. of brick kilns which have either expired consents or have not applied for/obtained consents from RSPCB (Annexue-3). Out of 77 brick kilns, show cause notices had already been issued to 59 brick kilns. However, show cause notices to be issued to rest of 18 brick kilns.

- (iii) **Brick kilns with valid consents of RSPCB:-** 286 no. of brick kilns are with valid consents of the RSPCB. Out of which, 55 no. of brick kilns are having pollution control measures like plantation, stack height, with gravity settling chamber, infrastructure facility for monitoring and with land conversion/allotment from the competent authority (i.e. siting criteria). Rest of the 231 brick kilns have provided stack and gravity settling chamber but they are deficient w.r.t plantation and/or adequate infrastructure facility for monitoring. However, all of these 231 brick kilns are having land conversion/allotment from the competent authority (**Annexure-4**). During the visit 05 brick kilns were in operation in-----tehsil (**Annexure-5** list of brick kiln). Monitoring of operational brick kilns could not be done due to non-availability of monitoring platform ladder, port hole etc.
- (iv) **Direction for closure already issued:-** Direction for closure had already been issued to 06 no. of Brick Kilns in past (**Annexure-6**).
- (v) **Closed/dismantled/under construction etc. Brick kilns:-** 108 no. of brick kilns are either closed by their own or dismantled by their own or under construction etc. (**Annexure-7**).

Inspection reports of the individual brick kiln in prescribed format are attached herewith at (**Annexure-8**).

Recommendations in view of above observations:

1. **Brick Kilns with pending consent applications with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:** Decision on imposition of Environmental Compensation on 91 Brick Kilns in light of prevailing rules/guidelines may be taken by RSPCB, accordingly. For the rest 05 brick kilns where there is no operation without consent, decision on disposal of applications may be taken by RSPCB after checking all norms.
2. **Brick kilns with expired consents or have not applied for/obtained consents from RSPCB :** As show cause notices had already been issued to 59 brick kilns, therefore, environmental compensation may be imposed and closure directions may be issued to them by RSPCB. However, show cause notices may be issued to rest of 18 brick kilns as no show cause notices have been issued to them, so far.
3. **Brick kilns with valid consents of RSPCB:** Show cause notices may be issued by the RSPCB to the 231 brick kilns which have not provided adequate plantation and/or infrastructure facility for monitoring.
4. **Closed/Dismantled/under construction etc. Brick Kilns or already Closure Direction issued Brick Kilns:** Distt. Administration shall ensure

that no brick kiln shall commence production until they fulfil revenue criteria/rules and obtaining prior consent from the RSPCB and RSPCB shall ensure compliance of pollution norms before granting consent to those brick kilns.



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Corrected Draft Joint Committee Report in the matter of NGT OA no. 262/2020

Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Thu, Oct 28, 2021 at 8:13 PM

To: cpcb.bhopal@gmail.com, jainpraveen0619@gmail.com, sdogan-gan-rj@nic.in, dm-gan-rj@nic.in

Most Urgent- NGT Matter

Sir,

Please find enclosed herewith **corrected** Draft Joint Committee Report in the matter of NGT OA no. 262/2020 for perusal, modification and sign please. It is also submitted that the next hearing in the case is scheduled on 10/11/2021. Hence, the report is to be signed and submitted to Hon'ble NGT without delay. It is also noted that due to Depawali, there are public holidays in the next week. It is further intimated that after submission of report, action is to be taken by the RSPCB on brick kilns viz- closure direction and environmental compensation etc.

 **Annexures.xlsx**

Regards,

Regional Officer,
Hanumangarh

 **Joint Report (BB)-corrected.docx**
20K

Joint Report
in compliance to Hon'ble NGT order dated 11/02/2021 in matter of OA 262/2020
"Hakam Singh & Anr. Vs State of Rajasthan & Ors."

Hon'ble NGT in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia passed following orders on date 11/02/2021-

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint committee of CPCB, State PCB and District Magistrate' Ganga Nagar may look into these aspects and furnish a factual report within three months."

In compliance to above said directions of Hon'ble NGT, the officials of CPCB, RSPCB and Distt. Administration have carried out inspections (jointly) of Brick Kilns during 21.09.2021 to 23.09.2021 located in Srivijaynagar tehsil and remaining brick kilns located in entire Sriganganagar District were inspected by the district administration and RSPCB officials during 21/09/2021 to 24/09/2021.

During inspections, total no. of 573 brick kilns have been identified and collected the information's about stack height, gravity settling chamber, plantation, infrastructure facility for monitoring and land conversion (i.e. siting criteria). Out of 573 brick kilns only 7 were found operational which were located in tehsils Sriganganagar, Srikaranpur, Sadulsahar, Padampur, Raisinghnagar (**Annexure-1**). However, monitoring of those brick kilns could not be done due to un-availability of safe infra structure facility for monitoring i.e. monitoring platform, ladder, porthole, etc.

On the basis of observations and in light of above said directions of Hon'ble NGT, the total no. of 573 brick kilns have been bifurcated as under:

- (i) Brick Kilns with pending consent application with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:- 96 no. of brick kilns are having pending consent application with the RSCPB. Out of which, 91 no. of brick kilns have gap in period of filing of renewal of consent to operate (CTO) application after expiry of last CTO application i.e. period of operation without valid consent of the RSPCB (**Annexure-2**). In the rest of the 05 no. of brick kilns, no gap has been observed (**Annexure-3**).

- (ii) **Brick kilns with expired consents or have not applied for/obtained consents from RSPCB :-** There are 77 no. of brick kilns which have either expired consents or have not applied for/obtained consents from RSPCB (Annexure-4). Out of 77 brick kilns, show cause notices had already been issued to 59 brick kilns. However, show cause notices to be issued to rest of 18 brick kilns.
- (iii) **Brick kilns with valid consents of RSPCB:-** 286 no. of brick kilns are with valid consents of the RSPCB. Out of which, 55 no. of brick kilns are having pollution control measures like plantation, stack height, with gravity settling chamber, infrastructure facility for monitoring and with land conversion/allotment from the competent authority (i.e. siting criteria). Rest of the 231 brick kilns have provided stack and gravity settling chamber but they are deficient w.r.t plantation and/or adequate infrastructure facility for monitoring. However, all of these 231 brick kilns are having land conversion/allotment from the competent authority (Annexure-5). In respect to siting criteria, it is submitted that no siting criteria or guidelines have been issued by RSPCB. However, in Sriganaganagar District consents have been granted by RSPCB on the basis of land conversion/allotment by the revenue authority. The revenue authority converts the land on the basis of certain decided criteria like distance of kiln from aabadi, highway, etc. Hence, Land conversion/allotment has been considered as document for fulfilling siting criteria.
- (iv) **Direction for closure already issued:-** Direction for closure had already been issued to 06 no. of Brick Kilns in past (Annexure-6).
- (v) **Closed/dismantled/under construction etc. Brick kilns:-** 108 no. of brick kilns are either closed by their own or dismantled by their own or under construction etc.(Annexure-7),

Inspection reports of the individual brick kiln in prescribed format are attached herewith at (Annexure-8).

Recommendations in view of above observations:

1. **Brick Kilns with pending consent applications with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:** Decision on imposition of Environmental Compensation on 91 Brick Kilns in light of prevailing rules/guidelines may be taken by RSPCB, accordingly. For the rest 05 brick kilns where there is no operation without consent, decision on disposal of applications may be taken by RSPCB after checking all norms.

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3. Brick kilns with valid consents of RSPCB: Show cause notices may be issued by the RSPCB to the 231 brick kilns which have not provided adequate plantation and/or infrastructure facility for monitoring.
4. Closed/Dismantled/under construction etc. Brick Kilns or already Closure Direction issued Brick Kilns: Distt. Administration shall ensure that no brick kiln shall commence production until they fulfil revenue criteria/rules and obtaining prior consent from the RSPCB and RSPCB shall ensure compliance of pollution norms before granting consent to those brick kilns.



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Again Corrected Draft Joint Committee Report in the matter of NGT OA no. 262/2020

Regional office Hanumangarh <rorspcb.hnmg@gmail.com>
To: cpcb.bhopal@gmail.com, jainpraveen0619@gmail.com

Fri, Oct 29, 2021 at 10:00 AM

Most Urgent- NGT Matter

Sir,

Please find enclosed herewith again **corrected** Draft Joint Committee Report in the matter of NGT OA no. 262/2020 for perusal, modification and sign please. It is also submitted that the next hearing in the case is scheduled on 10/11/2021. Hence, the report is to be signed and submitted to Hon'ble NGT without delay. It is also noted that due to Depawali, there are public holidays in the next week. It is further intimated that after submission of report, action is to be taken by the RSPCB on brick kilns viz- closure direction and environmental compensation etc.

 **Joint Report (BB)-corrected.docx**
21K

Joint Report

In compliance to Hon'ble NGT order dated 11/02/2021 in matter of OA 262/2020
"Hakam Singh & Anr. Vs State of Rajasthan & Ors."

Hon'ble NGT in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia passed following orders on date 11/02/2021-

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint committee of CPCB, State PCB and District Magistrate' Ganga Nagar may look into these aspects and furnish a factual report within three months."

In compliance to above said directions of Hon'ble NGT, the officials of CPCB, RSPCB and Distt. Administration have carried out inspections (jointly) of Brick Kilns during 21.09.2021 to 23.09.2021 located in Srivijaynagar tehsil and remaining brick kilns located in entire Sriganaganagar District were inspected by the district administration and RSPCB officials during 21/09/2021 to 24/09/2021.

During inspections, total no. of 573 brick kilns have been identified and collected the information's about stack height, gravity settling chamber, plantation, infrastructure facility for monitoring and land conversion (i.e. siting criteria). Out of 573 brick kilns only 7 were found operational which were located in tehsils Sriganaganagar, Srikananpur, Sadulsahar, Padampur, Raisinghnagar (Annexure-1). However, monitoring of those brick kilns could not be done due to un-availability of safe infra structure facility for monitoring i.e. monitoring platform, ladder, porthole, etc.

On the basis of observations and in light of above said directions of Hon'ble NGT, the total no. of 573 brick kilns have been bifurcated as under:

- (i) **Brick Kilns with pending consent application with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:-** 96 no. of brick kilns are having pending consent application with the RSCPb. Out of which, 91 no. of brick kilns have gap in period of filing of renewal of consent to operate (CTO) application after expiry of last CTO application i.e. period of operation without valid consent of the RSPCB (Annexure-2). In the rest of the 05 no. of brick kilns, no gap has been observed (Annexure-3).

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- (iv) **Direction for closure already issued:-** Direction for closure had already been issued to 06 no. of Brick Kilns in past (Annexure-6).
- (v) **Closed/dismantled/under construction etc. Brick kilns:-** 108 no. of brick kilns are either closed by their own or dismantled by their own or under construction etc.(Annexure-7).

Inspection reports of the individual brick kiln in prescribed format are attached herewith at (Annexure-8).

Recommendations in view of above observations:

1. **Brick Kilns with pending consent applications with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:** Decision on imposition of Environmental Compensation on 91 Brick Kilns in light of prevailing rules/guidelines may be taken by RSPCB, accordingly. For the rest 05 brick kilns where there is no operation without consent, decision on disposal of applications may be taken by RSPCB after checking all norms.

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(Amit Soni)
Regional Officer
RSPCB

(Ummed Singh Ratnu)
District Nodal Officer
SDM- Sriganganagar

(Praveen Kumar Jain)
Scientist- B
CPCB

7



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Again Corrected Draft Joint Committee Report in the matter of NGT OA no. 262/2020

Regional Directorate, Bhopal <cpcb.bhopal@gmail.com>

Fri, Oct 29, 2021 at 2:04 PM

To: Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Cc: sunil <biosunil2006@gmail.com>, jagan191.cpcb@gov.in, Praveen Jain <jainpraveen0619@gmail.com>

Sir,

With reference to the above and as discussed over the phone, please find attached herewith the joint report signed by Shri Praveen Kumar Jain, Scientist-B for further necessary action.

--

P. Jagan

Regional Director

Central Pollution Control Board

Regional Directorate (Central)

Parivesh Bhawan, Parjavarani Parisar

E-5, Arera Colony, Bhopal - 462016

Tel: 0755-2775386/85

Telefax: 0755-2775587

Mobile: +91-9755559745

[Quoted text hidden]

 IR OA No. 262 of 2020.pdf
2547K

Joint inspection Report

In compliance of

Hon'ble NGT order dated 11/02/2021

in matter of OA 262/2020

“Hakam Singh & Anr. Vs State of Rajasthan & Ors.”

By the joint committee comprising of

1. Shri Ummed Singh Ratnu, District Nodal Officer, SDM, Sriganganagar, Rajasthan
2. Shri Praveen Kumar Jain, Scientist 'B', CPCB, Regional Directorate, Bhopal
3. Shri Amit Soni, Regional Officer, RSPCB, Hanumangarh, Rajasthan

Joint inspection Report

In compliance to Hon'ble NGT order dated 11/02/2021 in matter of OA 262/2020

"Hakam Singh & Anr. Vs State of Rajasthan & Ors."

Hon'ble NGT in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors." has inter-alia passed following orders on date 11/02/2021-

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint committee of CPCB, State PCB and District Magistrate' Ganga Nagar may look into these aspects and furnish a factual report within three months."

In compliance to above said directions of Hon'ble NGT, RSPCB has constituted the following joint committee :

4. Shri Ummed Singh Ratnu, District Nodal Officer, SDM, Sriganganagar, Rajasthan
5. Shri Praveen Kumar Jain, Scientist 'B', CPCB, Regional Directorate, Bhopal
6. Shri Amit Soni, Regional Officer, RSPCB, Hanumangarh, Rajasthan

The joint committee have carried out inspections of Brick Kilns during 21.09.2021 to 23.09.2021 located in Srivijaynagar tehsil and remaining brick kilns located in entire Sriganganagar District were inspected by the district administration and RSPCB officials during 21/09/2021 to 24/09/2021.

During inspections, total no. of 573 brick kilns have been identified and collected the information's about stack height, gravity settling chamber, plantation, infrastructure facility for monitoring and land conversion (i.e. siting criteria). Out of 573 brick kilns only 7 were found operational which were located in tehsils Sriganganagar, Srikaranpur, Sadulsahar, Padampur, Raisinghnagar (Annexure-1). However, monitoring of those brick kilns could not be done due to un-availability of safe infra structure facility for monitoring i.e. monitoring platform, ladder, porthole, etc.

Praveen Jain

On the basis of observations and in light of above said directions of Hon'ble NGT, the total no. of 573 brick kilns have been bifurcated as under:

- (i) **Brick Kilns with pending consent application with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:-** 96 no. of brick kilns are having pending consent application with the RSPCB. Out of which, 91 no. of brick kilns have gap in period of filing of renewal of consent to operate (CTO) application after expiry of last CTO application i.e. period of operation without valid consent of the RSPCB (Annexure-2). In the rest of the 05 no. of brick kilns, no gap has been observed (Annexure-3).
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Inspection reports of the individual brick kiln in prescribed format are attached herewith at(Annexure-8).

Recommendations in view of above observations:

1. Brick Kilns with pending consent applications with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:Decision on imposition of Environmental Compensation on 91 Brick Kilns in light of prevailing rules/guidelines may be taken by RSPCB, accordingly. For the rest 05 brick kilns where there is no operation without consent, decision on disposal of applications may be taken by RSPCB after checking all norms.
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(Amit Soni)
Regional Officer
RSPCB, Hanumangarh

Praveen Jain
(Praveen Kumar Jain)
Scientist- B
CPCB

(Ummed Singh Ratnu)
District Nodal Officer
SDM- Sriganganagar



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Again Corrected Draft Joint Committee Report in the matter of NGT OA no. 262/2020

Regional Directorate, Bhopal <cpceb.bhopal@gmail.com>

Fri, Oct 29, 2021 at 3:42 PM

To: Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Cc: sunil <blosunil2006@gmail.com>, jagan191.cpcb@gov.in, Praveen Jain <jainpraveen0619@gmail.com>

With reference to the above and as discussed over the phone, please find attached herewith the joint report signed by Shri Praveen Kumar Jain, Scientist-B for further necessary action.

--

P. Jagan

Regional Director

Central Pollution Control Board

Regional Directorate (Central)

Parivesh Bhawan, Paryavaran Parisar

E-5, Arera Colony, Bhopal - 462016

Tel: 0755-2775386/85

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Mobile: +91-9755559745

[Quoted text hidden]

 IR OA NO 262 of 2020.pdf
2661K

Joint inspection Report

In compliance of

Hon'ble NGT order dated 11/02/2021

in matter of OA 262/2020

“Hakam Singh & Anr. Vs State of Rajasthan & Ors.”

By the joint committee comprising of

1. Shri Ummed Singh Ratnu, District Nodal Officer, SDM, Sriganganagar, Rajasthan
2. Shri Praveen Kumar Jain, Scientist 'B', CPCB, Regional Directorate, Bhopal
3. Shri Amit Soni, Regional Officer, RSPCB, Hanumangarh, Rajasthan

Joint inspection Report

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"Hakam Singh & Anr. Vs State of Rajasthan & Ors."

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In compliance to above said directions of Hon'ble NGT, District Collector, Sriganganagar nominated Shri Ummed Singh Ratnu, District Nodal Officer, SDM, Sriganganagar, Rajasthan, CPCB nominated Shri Praveen Kumar Jain, Scientist 'B', CPCB, Regional Directorate, Bhopal and RSPCB nominated Shri Amit Soni, Regional Officer, RSPCB, Hanumangarh, Rajasthan as members of joint committee.

In order to carry out inspection of all brick kilns located in District Sriganganagar, 09 teams of officers had been constituted by RSPCB. During Joint, inspections officials from Distt. Administration have joined the all individual 09 teams and officer from CPCB joined one of the 09 teams.

The officials from CPCB, RSPCB and Distt- Administration have carried out inspections of Brick Kilns during 21.09.2021 to 23.09.2021 located in Srivijaynagar Tehsil and remaining brick kilns located in entire Sriganganagar District were inspected by the district administration and RSPCB officials during 21.09.2021 to 24.09.2021.

During inspections, total no. of 573 brick kilns have been identified and collected the information's about stack height, gravity settling chamber, plantation, infrastructure facility for monitoring and land conversion (i.e. siting criteria). Out of 573 brick kilns only 7 were found operational which were located in tehsils Sriganganagar, Srikaranpur, Sadulsahar, Padampur, Raisinghnagar (Annexure-1). However, monitoring of those brick kilns could not be done due to un-availability of safe infrastructure facility for monitoring i.e. monitoring platform, ladder, porthole, etc.

Praveen Jain

On the basis of observations and in light of above said directions of Hon'ble NGT, the total no. of 573 brick kilns have been bifurcated as under:

- (i) Brick Kilns with pending consent application with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:-96 no. of brick kilns are having pending consent application with the RSPCB. Out of which, 91 no. of brick kilns have gap in period of filing of renewal of consent to operate (CTO) application after expiry of last CTO application i.e. period of operation without valid consent of the RSPCB (Annexure-2). In the rest of the 05 no. of brick kilns, no gap has been observed (Annexure-3).
- (ii) Brick kilns with expired consents or have not applied for/obtained consents from RSPCB :-There are 77 no. of brick kilns which have either expired consents or have not applied for/obtained consents from RSPCB (Annexure-4). Out of 77 brick kilns, show cause notices had already been issued to 59 brick kilns. However, show cause notices to be issued to rest of 18 brick kilns.
- (iii) Brick kilns with valid consents of RSPCB:-286 no. of brick kilns are with valid consents of the RSPCB. Out of which, 55 no. of brick kilns are having pollution control measures like plantation, stack height, with gravity settling chamber, infrastructure facility for monitoring and with land conversion/allotment from the competent authority (i.e. siting criteria). Rest of the 231 brick kilns have provided stack and gravity settling chamber but they are deficient w.r.t.plantation and/or adequate infrastructure facility for monitoring. However, all of these 231 brick kilns are having land conversion/allotment from the competent authority (Annexure-5). In respect to siting criteria, it is submitted that no siting criteria or guidelines have been issued by RSPCB. However, in Sriganaganagar District consents have been granted by RSPCB on the basis of land conversion/allotment by the revenue authority. The revenue authority converts the land on the basis of certain decided criteria like distance of kiln from aabadi, highway, etc. Hence, Land conversion/allotment has been considered as document for fulfilling siting criteria.
- (iv) Direction for closure already issued:-Direction for closure had already been issued to 06no. of Brick Kilns in past(Annexure-6).

- (v) Closed/dismantled/under construction etc. Brick kilns:-108 no. of brick kilns are either closed by their own or dismantled by their own or under construction etc.(Annexure-7).

Inspection reports of the individual brick kiln in prescribed format are attached herewith at(Annexure-8).

Recommendations in view of above observations:

1. Brick Kilns with pending consent applications with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:Decision on imposition of Environmental Compensation on 91 Brick Kilns in light of prevailing rules/guidelines may be taken by RSPCB, accordingly. For the rest 05 brick kilns where there is no operation without consent, decision on disposal of applications may be taken by RSPCB after checking all norms.
2. Brick kilns with expired consents or have not applied for/obtained consents from RSPCB :As show cause notices had already been issued to 59 brick kilns, therefore, environmental compensation may be imposed and closure directions may be issued to them by RSPCB. However, show cause notices may be issued to rest of 18 brick kilns as no show cause notices have been issued to them, so far.
3. Brick kilns with valid consents of RSPCB:Show cause notices may be issued by the RSPCB to the 231 brick kilns which have not provided adequate plantation and/or infrastructure facility for monitoring.
4. Closed/Dismantled/under construction etc. Brick Kilns or already Closure Direction issued Brick Kilns: Distt. Administration shall ensure that no brick kiln shall commence production until they fulfil revenue criteria/rules and obtaining prior consent from the RSPCB and RSPCB shall ensure compliance of pollution norms before granting consent to those brick kilns.

(Amit Soni)
Regional Officer
RSPCB, Hanumangarh

Praveen Jain
(Praveen Kumar Jain)
Scientist- B
CPCB

(Ummed Singh Ratnu)
District Nodal Officer
SDM- Sriganaganagar

ANNEXURE - 17



Regional office Hanumangarh <rorspcb.hnmg@gmail.com>

Joint Committee Report in the matter of Hon'ble NGT OA no. 262/2020

Regional office Hanumangarh <rorspcb.hnmg@gmail.com>
To: judicial-ngt@gov.in

Sat, Oct 30, 2021 at 5:25 PM

Sir,

Please find enclosed herewith Joint Committee Report in the matter of Hon'ble NGT OA no. 262/2020 for kind perusal.

Thanks & Regards

(Amit Soni)
Regional Officer
RSPCB, Hanumangarh

 Joint Report Volume 1.pdf

 Joint Report Volume 2.pdf

 Covering Letter.pdf
387K



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 52, Sector No 9/1, Near Vinay Vatika,
Hanumangarh Jn, Hanumangarh-335512

Reg.A.D/E-mail

File No RO/RPCB/HNMG/Legal-1/327

Date: 30/10/21

To,

The Registrar,
Hon'ble NGT,
Principal Bench,
New Delhi.

Subject: Joint committee report w.r.t the Hon'ble NGT, Principal Bench, New Delhi order dated 11/02/2021 in matter of OA 262/2020 "Hakam Singh & Anr. Vs State of Rajasthan & Ors."

Reference: 1. Hon'ble NGT order dated 11/02/2021.

Sir,

With reference to above subject matter, it is submitted that the Hon'ble Tribunal by order dated 11/02/2021 has directed to submit Joint Committee report by e-mail on judicial-ngt@gov.in.

In compliance to directions passed by the Tribunal, the Joint Committee report is being submitted with this letter for kind perusal of the Hon'ble Tribunal.

Encl. As above.

Yours sincerely,

(Amit Soni)
Regional Officer



Regional office Hanumangarh <rorspcb.hnmrg@gmail.com>

Action to be taken in compliance to NGT OA 262/2020

Regional office Hanumangarh <rorspcb.hnmrg@gmail.com>

Sat, Oct 30, 2021 at 6:57 PM

To: member-secretary@rpcb.nic.in, chairperson@rpcb.nic.in, MUID RSPCB <rpcb.muid@gmail.com>, HO RSPCB Legal <legal.rpcb@gmail.com>

Most Urgent

Sir,

Please find the attached letter for necessary action please.

(Amit Soni)
RO, RSPCB
Hanumangarh

3 attachments

 Annexure 4.xlsx
24K

 Annexure 3.xlsx
34K

 LETTER.pdf
2867K



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

Plot No 52, Sector No 9/1, Near Vinay Vatika,
Hanumangarh Jn, Hanumangarh-335512

ANNEXURE-18

Reg.A.D/E-mail

File No RO/RPCB/HNMG/ Legal-1 /382

Date : 30-10-2021

The Member Secretary,
RPCB,
Jaipur.

Most Urgent

NGT Matter

**Subject: Action to be taken w.r.t the Hon'ble NGT, Principal Bench,
New Delhi order dated 11/02/2021 in matter of OA 262/2020
"Hakam Singh &Anr. Vs State of Rajasthan &Ors."**

**Reference: 1.Hon'ble NGT order dated 11/02/2021.
2.Joint committee report submitted before Hon'ble NGT on
30/10/2021.**

Sir,

With reference to above subject matter, it is submitted that the Hon'ble NGT in matter of OA 262/2020 "Hakam Singh &Anr. Vs State of Rajasthan &Ors." has inter-alia passed following orders on date 11/02/2021:

"Further follow up action needs to be taken to prevent illegal operation of brick kilns and recovery of environmental compensation for the period of illegal operation, following due process of law. For those not having consents, closure can be immediately, particularly when show cause notice has already been given. For those having consents, it is necessary to verify whether they are meeting the prescribed pollution norms and the siting norms. A joint committee of CPCB, State PCB and District Magistrate' Ganga Nagar may look into these aspects and furnish a factual report within three months."

In compliance to above said directions of the Hon'ble NGT and in order to carry out inspection of all brick kilns located in District Sriganaganagar, 09 teams of officers had been constituted by RSPCB. During Joint inspections, officials from Distt.Administration joined the all individual 09 teams and officer from CPCB joined one of the 09 teams.The officials from CPCB, RSPCB and Distt- Administration carried out inspections of Brick Kilns during 21.09.2021 to 23.09.2021 located in Srivijaynagar tehsil and remaining brick kilns located in entire Sriganaganagar District

were inspected by the district administration and RSPCB officials during 21/09/2021 to 24/09/2021.

During inspections, total no. of 573 brick kilns have been identified. The teams submitted inspection reports of individual brick kilns to this office.

On the basis of observations during inspections and in light of above said directions of the Hon'ble NGT, the Joint Committee has submitted report before the Hon'ble Tribunal on 30/10/2021. Copy of same is attached herewith (Annexure-1). As per the report, the Joint Committee has bifurcated the 573 brick kiln as under:

- (i) Brick Kilns with pending consent application with RSPCB and gap/no gap in consent period validity i.e period of operation without valid consent of RSPCB:-96 no. of brick kilns are having pending consent application with the RSPCB. Out of which, 91 no. of brick kilns have gap in period of filing of renewal of consent to operate (CTO) application after expiry of last CTO application i.e. period of operation without valid consent of the RSPCB. In the rest of the 05 no. of brick kilns, no gap has been observed.
- (ii) Brick kilns with expired consents or have not applied for/obtained consents from RSPCB :-There are 77 no. of brick kilns which have either expired consents or have not applied for/obtained consents from RSPCB. Out of 77 brick kilns, show cause notices had already been issued to 59 brick kilns. However, show cause notices to be issued to rest of 18 brick kilns.
- (iii) Brick kilns with valid consents of RSPCB:-286 no. of brick kilns are with valid consents of the RSPCB. Out of which, 55 no. of brick kilns are having pollution control measures like plantation, stack height, with gravity settling chamber, infrastructure facility for monitoring and with land conversion/allotment from the competent authority (i.e. siting criteria). Rest of the 231 brick kilns have provided stack and gravity settling chamber but they are deficient w.r.t plantation and/or adequate infrastructure facility for monitoring. However, all of these 231 brick kilns are having land conversion/allotment from the competent authority.
- (iv) Direction for closure already issued:-Direction for closure had already been issued to 06no. of Brick Kilns in past.
- (v) Closed/dismantled/under construction etc. Brick kilns:-108 no. of brick kilns are either closed by their own or dismantled by their own or under construction etc.

Further, in the report, joint committee has recommended to take various actions against the defaulter brick kilns. In light of committee's recommendations, this office is issuing show cause notices to 18 brick kilns (recommendation no.2) and 231 brick kilns (recommendation no. 3). However, decision on imposition of Environmental Compensation on 91 brick kilns (recommendation no. 1) and

issuance of closure direction to 59 brick kilns alongwith imposition of Environmental Compensation on them (recommendation no.2) is to be taken at the level of H.O.

In reference to closure directions to brick kilns, it is pertinent to mention here that since the brick kilns do not require electricity connection to operate, thus, keeping view of this, the State Board had decided, vide office dated 04/12/2019 (Annexure-2), to issue direction to the SDMs of concerned area to closed down the Brick kilns and Mining Engineer of concerned area to not allow mining of brick earth for the brick kilns. Thus, it is requested that the contents of said office order may also be taken into consideration while taking decision on issuance of closure direction.

In view of above, lists of 91 Brick kilns (Annexure-3) and 59 brick kilns (Annexure-4) are enclosed herewith for necessary action at the end of H.O. It is also submitted that the next date of hearing in the matter is scheduled on 10/11/2021.

Encl. As above.

Yours sincerely,



(Amit Soni)

Regional Officer

Copy to

(1) P S to the Chairperson, Rajasthan Pollution Control Board, Jaipur for kind information please.

(2) GIC (MUID) for kind information & necessary action please.

Regional Officer

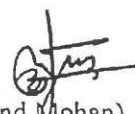


Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in
Toll Free Helpline No. : 18001806127 Ext. 7

Office Order

Hon'ble NGT in the matter of O.A.No.262/2020 Hakam Singh & Anothers V/s State of Rajasthan & Others vide its order dated 10/11/2021 constituted eight member joint committee to be headed by nominee of Chairman, CPCB with another nominee of CPCB as member and representative from MoEF & CC, State PCB, SEIAA, Rajasthan Malviya Engineering College, Jaipur, District Magistrate & SSP, Ganganagar to ascertain the factual position about the compliance status of brick kiln units located in Sri Ganganagar district. In this regard Sh.R.K.Bora, SEE & Group Incharge (MUID) is hereby appointed as the nominee from State Board.

This bears the approval of competent authority.

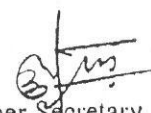

(Anand Mohan)
Member Secretary

No.F.14/Tech-Gen-(149)/RSPCB/MUID -1647-1658

Date - 30-11-21

Copy to the followings for information and necessary action.

1. Chairperson, CPCB, New Delhi
2. Member Secretary, CPCB, New Delhi
3. Secretary, MoEF & CC, New Delhi
4. P.S. to Chairperson, RSPCB, Jaipur
5. Sr. PA to Member Secretary, RSPCB, Jaipur
6. Member Secretary, SEIAA, Jaipur
7. District Collector, Sri Ganganagar
8. SSP, Sri Ganganagar
9. Director, MNIT, JLN Marg, Jaipur
10. CEE, RSPCB, Jaipur
11. Legal Cell, RSPCB, Jaipur
12. Regional Office, RSPCB, Hanumangarh
13. Master File


Member Secretary